

PRINCIPAL BENCH, NEW DELHI
Original Application No. 6/2012
(IA No. 329/2024, IA No. 72/2024, IA No. 276/2024)
WITH
Execution Application No. 5/2024
In
Original Application No. 6/2012

Nizamuddin West Association

Applicant

Versus

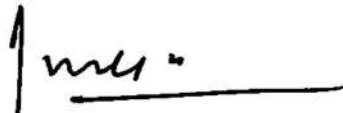
Union of India & Ors.

Respondent(s)

INDEX

Sr. No.	Particulars	Pg No.
1.	Status report on behalf of Delhi Jal Board (DJB) in compliance with the order dated 06.08.2024 & 13.08.2024 of the Hon'ble NGT.	1 - 5
2.	Annexure-I- True copy of list of STPs.	6 - 8
3.	Annexure-II- True copy of status of JJC drains.	9 - 21
4.	Annexure-III- True copy of allotment letters of land for DSTPs at 38 locations.	22 - 116
5.	Annexure-IV- True copy of the list of 40 DSTPs	117 - 118

Through


Sh. Bhupesh Kumar
Chief Engineer
DELHI JAL BOARD

New Delhi
Date: 3.09.2024

BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI**

Original Application No. 6/2012

(IA No. 329/2024, IA No. 72/2024, IA No. 276/2024)

WITH

Execution Application No. 5/2024

In

Original Application No. 6/2012

Nizamuddin West Association

Applicant

Versus

Union of India & Ors.

Respondent(s)

STATUS REPORT ON BEHALF OF DELHI JAL BOARD (DJB) IN COMPLIANCE OF ORDER OF HON'BLE TRIBUNAL DATED 06.08.2024 & 13.08.2024.**MOST RESPECTFULLY SHOWETH:**

1. That the present Status Report is being filed on behalf of Delhi Jal Board (DJB) in compliance with orders dated 06.08.2024 and 13.08.2024, wherein this Hon'ble Tribunal directed DJB and other departments to file a report in response to the anomalies pointed out by the applicant. The relevant paras of the order dated 06.08.2024 have been reproduced hereunder:-

"9. So far as IA No. 276/2024 is concerned, the Applicant has raised additional submission in support of the plea taken in IA No. 72/2024 and has prayed for giving contract forthwith for dredging, desilting and removal of debris and deposit of waste material by giving number of contracts so that the entire work in each segment can be completed in three months and further direction to the DJB to transfer to the account of NGT Delhi a sum of Rs. 300 crores for doing the work of cleaning the debris, dredging, desilting,

etc. and also to direct the NCT Delhi and DJB to take immediate steps for construction/upgrading of STPs.

20. Referring to the said chart, learned Senior Counsel for the Applicant has pointed out that the STPs at serial no. 11, 12, 13, 15, 16, 17 are under trial run and STPs at serial no. 32 to 36 are at the stage of tender. Therefore, it is incorrect to say that 40 STPs are working.

21. The above chart reveals that only 1 drain has been trapped and for rest of the drains, the work is either under different stages or not found to be visible or the site does not exist. Hence, the above disclosure made by the DJB reflects a totally dis-satisfactory picture.

25. Referring to the said chart, learned Senior Counsel for the Applicant has pointed out that allotment of land for 5 STPs was made. Out of which land for 2 STPs at serial no. 8 and 9 were cancelled and that out of 15 STPs, land has been given for 3 STPs and out of 40 DSTPs, land has been given for 14 DSTPs and no DSTP has been constructed till now."

2. That as per OA 06/2012, the Hon'ble Tribunal had considered the issue of contamination of river Yamuna in its 54 kms stretch in NCT Delhi on account of drains carrying sewage, domestic waste as well as industrial and trade effluents. The OA was disposed of by the Tribunal by issuing as many as 28 directions. Further, as per IA No. 276/2024 is concerned, the Applicant has raised additional submission in support of the plea taken in IA No. 72/2024 and has prayed for giving contract forthwith for dredging, desilting and removal of debris and deposit of waste material by giving number of contracts so that the entire work in each segment can be completed in three months and further direction to the DJB to transfer to the account of NGT Delhi a sum of Rs. 300 crores for doing the work of cleaning the debris, dredging, desilting, etc. and also to direct the NCT Delhi and DJB to take immediate steps for construction/upgrading of STPs.
3. That as per Section 9 of Water Board Act, 1998, DJB is responsible for the production and distribution of potable water after treating raw water from

various sources. Moreover, in compliance with other duties, DJB is also responsible for the treatment and disposal of the wastewater. Further, DJB is accountable for the collection, treatment and disposal of sewage from the areas under jurisdiction of DJB. In furtherance of the directions, DJB being urban local body has taken all possible measures so to properly manage and provide solution for this issue.

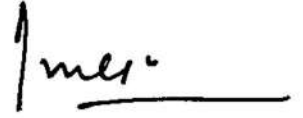
4. That as per the anomaly pointed out by the applicant as reflected in the para 9 of the Order dated 06.08.2024. DJB duly submits that the work of dredging, desilting and removal of debris and waste from the Barapula Drain, Khushak Drain etc lies with the Irrigation and Flood Control Department or by DDA, MCD, PWD etc. Further, DJB is accountable for the establishment and maintenance of STPs and DSTPs in the NCT of Delhi.
5. That as per the anomaly pointed out by the applicant as reflected in the para 20 of the Order dated 06.08.2024. DJB duly submits that as per Annexure - A (List of STPs) of the affidavit dated 13.08.2024, at present 38 STPs out of 40 STPs are already constructed and working on the designated parameters. Further, the average Bio-Chemical Oxygen Demand (BOD) of the domestic sewage generated from the household is around 250 mg per Liter. The average "Total Suspended Solids (TSS)" of the domestic sewage generated from the household is around 250-300 mg per Liter. Regarding Sr. No. 11,12,13,15,16,17 these plants were earlier working on the designed parameters (BOD:TSS)* of 30:50, 20:30 etc. and these have been upgraded on the 10:10(10 BOD: 10 TSS) parameters, and presently are under trial run. STPs at Sr. No. 11,12,13,15,16 have already achieved the designed parameter of 10:10. STP at Sr. No. 17 is giving BOD 18 and TSS 23 and it is likely to be stabilized by September, 2024. True copy of list of STPs is annexed herein as **Annexure-I**.
6. That as per the anomaly pointed out by the applicant reflected in para 21 of the Order dated 06.08.2024. DJB duly submits that the prime responsibility of

maintaining the issues pertaining to JICs lies with the Delhi Urban Shelter Improvement Board (DUSIB). As per the directions, Delhi Jal Board has taken up the work of trapping the sewerage of JICs. There are 639 JhuggiJhopri Clusters (JICs) in Delhi. As on date sewerage from 581 JICs has been trapped and taken to the STPs of Delhi Jal Board through the sewerage network of Delhi Jal Board. Further, it is humbly submitted that approx. 90% of JICs have been connected with the sewerage network by DJB. True copy of status of JIC drains is annexed herein as **Annexure-II**.

7. That as per the anomaly pointed out by the applicant as reflected in the para 25 of the order dated 06.08.2024. DJB duly submits that a Sewerage Master Plan (SMP)-2031 has been prepared to cover the un-sewered unauthorized colonies and villages of Delhi, which includes laying of over 9800 KM of sewerage network in 1799 Unauthorised Colonies, over 200 villages, Construction of Sewage Pumping Stations (SPSs), Construction Sewage Treatment Plants (STPs)/Decentralised Sewage Treatment Plants (DSTPs) and allied works. As per the Master Plan, the entire area of New Delhi has been divided in 12 sewerage zones. Further, for the treatment of the sewage generated from the thickly populated areas of the Delhi (except for the outer green belt areas of the North, North-West, West, South-West, South and Outer South Delhi), 40 STPs has been established with total capacity of 712 MGD And for the outer green belt areas of the North, North-West, West, South-West, South, and Outer South Delhi in addition to laying of sewerage network, 56 new STPs have been proposed to be constructed (which are now called Decentralised Sewage Treatment Plants, DSTPs as they treat the sewage near the point of generation of the sewage). Further, as per the availability and suitability of land, some of these STPs have been clubbed together and the current figure is 40 DSTPs. The details of the clubbed DSTPs have been provided in the **Annexure-IV** Out of the 40 DSTPs, land has been allotted at 38 locations by DDA, Revenue Department of Delhi Government and Delhi State Industrial and Infrastructure Development

Corporation Ltd. (DSI IDC), etc. The true copy of allotment letter of land for DSTPs at 38 locations annexed herein as **Annexure-III**.

8. The report is being submitted herein for perusal and consideration of this Hon'ble Tribunal.
9. It is further undertaken that Delhi Jal Board shall remain duty bound by any direction or order by this Hon'ble Tribunal as and when directed.



Sh. Bhupesh Kumar
Chief Engineer
DELHI JAL BOARD

New Delhi
Date: 3.08.2024

6

Sub: Present Status of Report of STPs.

Action Taken Report for S.No. 3(a) & 3(b) is as under:

SN	Name of STP	Present Sewage Treatment Capacity (MGD)	Installed designed parameters BOD/TSS	Output parameters in the month of July-24 BOD/TSS	Average treatment in MGD	Capacity under augmentation (MGD)	Capacity under upgradation (MGD)	Status
1	Okhla STP Ph-VI	30	10/10	5/8	25.00	0	0	Plant running satisfactory on design parameter of BOD/TSS as 10/10mg/l
2	Delhi Gate Phase II	15	10/10	4/6	15.00	0	0	-do-
3	Delhi Gate Phase I	2.2	10/15	5/7	2.40	0	0	-do-
4	SNH Nallah STP	2.2	10/15	5/8	2.40	0	0	-do-
5	Chilla	9	10/10	3/5	9.15	0	0	-do-
6	Akshardham C'WG	1	2/1	3/2	0.18	0	0	-do-
7	New Coronation Pillar	70	10/10	7/8	35.00	0	0	-do-
8	Nilothi Phase-II	20	10/10	8/9	21.00	0	0	-do-
9	Pappankalan-II	20	10/10	6/8	22.50	0	0	-do-
10	Kapashera	5	10/10	8/9	5.00	0	0	-do-
11	Kondli STP Phase I	10	10/10	6/7	9.50	0	0	The plant is running satisfactory on upgraded parameters of 10/10 mg/l
12	Kondli Ph-II	25	10/10	8/9	23.00	0	0	
13	Kondli STP Phase III	10	10/10	8/9	9.00	0	0	
14	Rithala-II	40	10/10	7/9	40.00	0	0	The plant is running satisfactory on upgraded parameters of 10/10 mg/l
15	Rithala Ph-I	40	10/10	6/8	40.00	0	0	The plant is running satisfactory on upgraded parameters of 10/10 mg/l
16	Kondli STP Phase IV	45	10/10	8/9	45.00	0	0	The plant is running satisfactory on upgraded parameters of 10/10 mg/l
17	Yamuna Vihar Ph-II	15	10/10	12/17	13.00	0	0	The plant has been recently upgraded on 10/10 parameter from 30/50 parameters. It was on trial run in July 2024 and under stabilisation. Now, the plant is running satisfactory on upgraded parameters of 10/10 mg/l
	Total	359.4						

18	Okhla STP Ph-II	12	30/50	15/26	6.00	30	124	DJB is constructing a new 124 MGD plant at Okhla. The liquid stream is commissioned recently currently treating 50MGD sewage. The old STPs are functional on existing design parameters of 30/50 mg/l. Once the new plant is stabilized the existing Okhla STP Ph-II, III & IV shall be closed*.
19	Okhla STP Ph-III	37	30/50	12/27	28.00			
20	Okhla STP Ph-IV	45	30/50	13/30	36.00			
21	Nilothi Phase-I	40	30/50	18/27	20.50	20	60	The STPs are functional on existing design parameters of 30/50 mg/l. However, plant is being upgraded on the design parameters of 10/10 mg/l for which 44% work already completed and plant is likely to commissioned by Dec.2024
22	Pappankalan-I	20	30/50	14/22	16.00	10	30	
23	Keshopur-II	20	30/50	13/18	12.00	0	20	The STPs are functional on existing design parameters of 30/50 mg/l. However, plant is being upgraded on the design parameters of 10/10mg/l for which 79% work already completed and plant is likely to commissioned by Oct.2024
24	Keshopur-III	40	30/50	15/24	22.00	20	60	
25	Najafgarh	5	30/50	16/32	3.00	0	5	
26	Coronation Pillar Ph-I&II	20	30/50	13/21	5.00	0	20	The STPs are functional on existing design parameters of 30/50 mg/l. However, plant is being upgraded on the design parameters of 10/10mg/l for which 73% work already completed and plant is likely to commissioned by Oct.2024
27	Coronation Pillar Ph-III	10	30/50	12/18	2.50	0	10	
28	Narela STP	10	30/50	13/29	3.50	5	15	
29	Rohini Sec. 25	15	30/50	15/22	11.00	10	25	The STPs are functional on existing parameters as BOD/TSS 30/50 & 20/30 mg/l. The block estimate for upgradation on 10/10 parameters is under process of approval .
30	Yamuna Vihar Ph-I	10	30/50	15/23	8.50	5	15	
31	Yamuna Vihar Ph-III	25	20/30	18/25	26.00	30	55	
32	Okhla STP Ph-V	16	30/50	4/6	11.50	0	16	The STPs are functional on existing parameters BOD/TSS 30/50 & 20/30 mg/l. The tender was invited for up-gradation on BOD/TSS as 10/10mg/l and rejected due to a single bid the proposal is under the process for re-invitation and administrative approval.
33	Mehrauli STP	5	20/30	17/28	5.50	2.5	7.5	
34	Vasant Kunj Old	5	30/50	38/70	2.00	2.5	7.5	
35	Vasant Kunj New		30/50		1.50			
36	Ghitorni	5	30/50	40/66	3.50	2.5	7.5	

37	Molar band	0.66	30/50	16/33	0.55	0	0.66	The STP is functional on existing parameters BOD/TSS 30/50mg/l. The tender was invited for up-gradation on BOD/TSS as 10/10mg/l and rejected due to a single bid the proposal is under the process for re-invitation and administrative approval.
38	Keshopur-I	12	20/30	15/26	12.50	6	18	The STPs are functional on existing parameters as BOD/TSS 20/30 mg/l. The tender was invited for up-gradation on BOD/TSS as 10/10mg/l and rejected due to a single bid the proposal is under the process for re-invitation and administrative approval.
39	Sonia Vihar New	0	10/10	0	0	0	7	The plant shall be commissioned by Oct, 2024
40	Delhi Gate Phase-III	0	0	0	0	0	10	Land is yet to be handed over by L&DO, MoUHA to DJB. The work will be completed in 12 months after award of work.
Total		352.6	0	0	0	0	0	
Grand Total (MGD)		712			554.18	143.5	513.16	

Note:

1. 17 Nos. of STPs are working on 10/10 having capacity of **359.4 MGD**
2. 23 Nos. of STPs are being upgraded/new constructed on 10/10 having capacity of **513.16 MGD**
3. 40 Nos. of DSTPs having capacity of 92 MGD are to be constructed.

Total Capacity: 964.56 MGD.

*An average of approximate 50 MGD from Serial Nos. 1 (5 MGD), 18 (6MGD), 19 (9 MGD), 20 (9 MGD) and 32 (4.5 MGD) is being diverted to and being treated at the new Plant mentioned opposite Serial Nos. 18, 19, 20 thereby the total amount of waste treated as to today is 604.18 MGD.


EO to CE(SDW)

Subject : Status of JJC drains.

There is no policy to lay sewerage network in JJ Clusters. However, outfall drains carrying waste water of JJC's has been trapped into DJB sewerage system in 581 JJC's out of 639. Out of the remaining 58 JJC's, 1 No. JJC does not exist. The status of 58 JJC's as on 03.09.2024 is as under :

S. No.	Measures proposed by DJB/ Status	No. of JJ Clusters	S. No. of 58 JJC List	Discharge (MGD)
1	Total nos. of JJ Clusters	639	NA	NA
2	Nos. of JJC's trapped in sewer lines	581	NA	NA
3	Drains to be trapped in sewer line (work in progress) of nearby area	10	1, 2, 3, 9, 10, 26, 39, 43, 50, 51	0.17
4	Drains will be trapped after commissioning of proposed sewer network in nearby U/A col.	14	4, 20, 28, 29, 30, 31, 33, 34, 42, 45, 46, 48, 52, 53	0.67
5	Drains which can be trapped in to sewerage network by installing lift station	5	14, 55, 56, 57, 58,	0.23
6	Feasible sites approved by NMCG for which demand has been raised for funds from NMCG	15	12, 17, 18, 19, 22, 27, 32, 36, 37, 38, 40, 41, 44, 47, 54	0.25
7	Trapped in STP through major storm water drain/trapping work are in progress	8	5, 6, 7, 8, 11, 13, 15, 16	0.24
8	Not feasible due to space constraints and multiple outfalls etc.	5	23, 24, 25, 35, 49	0.48
9	Site does not exist.	1	21	NA
			Total Discharge	2.04 MGD

List of 58 JJ Clusters with status and timelines for connecting with Sewerage system/DSTPs

S.No. of 58 JJC list	Name of JJ Cluster	Revised Timelines for Trapping (Earlier Timeline - June, 2023)	Nodal Officer (Chief Engineer)	Name of SE	Name of EE and Division	Present status	Discharge (KLD)
1	Dr.Ambedker JJC Near Wazirabad Timarpur.	31.12.2024	Sh. Gajendra Tomar, CE(Central-North)	Sh Pawan Kumar, SE(M)-4	Sh Maninder Jeet Singh, EE(M)-03	Work order issued for installation of DSTP.	25
2	Okhla DTC Depot-I	31.12.2024	Sh. Gajendra Tomar, CE(South)	Sh S.K.Dahiya SE(M)-10	Sh. Naresh Kumar EE(M)-51	There is some public hindrance however, the drain will be trapped by Dec 2024	110
3	Gandhi Camp Behind Fruit & Vegetable Market Okhla Railway Station	31.12.2024	Sh. Gajendra Tomar, CE(South)	Sh S.K.Dahiya SE(M)-10	Sh. Naresh Kumar EE(M)-51	There is some public hindrance however, the drain will be trapped by Dec 2024	125
4	Khub Ram park Pem Nagar Kirari	31.12.2024	Sh. Gajendra Tomar, CE(West)	Sh B.S Rawat, SE(M)-7/ Sh. Ajay Kumar, SE(C)-6	Sh Harish Chander, EE(M)-9 / Sh. N.K.Sharma, EE(Pr)Sr.-I	The work of laying the sewer line in Kirari GoC is in progress and this drain will be trapped into sewer line by 31.12.2024 by Maintenance Wing.	15
5	Madras Basti Near Railway Line Jal Vihar	The discharge from the JJC drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 31.12.2024.	Sh. Gajendra Tomar, CE(South)	Sh S.K.Dahiya SE(M)-10	Sh N.K Verma, EE(M)-41	Installation of DSTP is not feasible due to space constraints. However, this drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 31.12.2024	330
6	Shri Ram JJC near SPRINGDALE School Dhaura Kaun	The discharge from the JJC drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 31.12.2024.	Sh. Gajendra Tomar, CE(South)	Sh S.K.Dahiya SE(M)-10	Sh Sanjay Jain, EE(M)-44	Installation of DSTP is not feasible due to space constraints. However, this drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 31.12.2024	140
7	Ambedkar Basti West Block-II R.K.Puram	The discharge from the JJC drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 31.12.2024.	Sh. Gajendra Tomar, CE(South)	Sh S.K.Dahiya SE(M)-10	Sh Sanjay Jain, EE(M)-44	Installation of DSTP is not feasible, as discharge into storm water drain is directly from individual household. Discharge pipes from individuals houses are underground upto the storm water drain.Hence, it is difficult to collect discharge of JJC at single point. However, this drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 31.12.2024.	300
8	Leprosy Colony Infront of Mohan Singh Market R.K.Puram	The discharge from the JJC drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 31.12.2024.	Sh. Gajendra Tomar, CE(South)	Sh S.K.Dahiya SE(M)-10	Sh Sanjay Jain, EE(M)-44	Installation of DSTP is not feasible, as discharge into storm water drain is directly from individual household. Discharge pipes from individuals houses are underground upto the storm water drain.Hence, it is difficult to collect discharge of JJC at single point. However, this drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 31.12.2024	16
9	Nehru Ekta Camp Sector-VII R.K.Puram	31.12.2024	Sh. Gajendra Tomar, CE(South)	Sh S.K.Dahiya SE(M)-10	Sh Sanjay Jain, EE(M)-44	This drain will be trapped into DJB sewerage network by Maintenance Wing by 31.12.2024.	85

S.No. of 58 JJC list	Name of JJ Cluster	Revised Timelines for Trapping (Earlier Timeline - June, 2023)	Nodal Officer (Chief Engineer)	Name of SE	Name of EE and Division	Present status	Discharge (KLD)
10	S.P./J.P. Colony Sector 6 R.K.Puram	31.12.2024	Sh. Gajendra Tomar, CE(South)	Sh S.K.Dahiya SE(M)-10	Sh Sanjay Jain, EE(M)-44	This drain will be trapped into DJB sewerage network by Maintenance Wing by 31.12.2024	30
11	Sector-I R.K.Puram Police Post (Hanuman Camp)	The discharge from the JJC drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 31.12.2024.	Sh. Gajendra Tomar, CE(South)	Sh S.K.Dahiya SE(M)-10	Sh Sanjay Jain, EE(M)-44	Installation of DSTP is not feasible due to space constraints. However, this drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 31.12.2024.	95
12	Ravi Dass Camp Sector-3 R.K.Puram	9 months after receipt of funds from NMCG and availability of land for DSTP	Sh. Gajendra Tomar, CE(South)	Sh S.K.Dahiya SE(M)-10	Sh Sanjay Jain, EE(M)-44	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they need revised DPR if DJB floats tender on open technology though DJB was of the view that funds may be released considering already submitted estimate & DPR. But, NMCG didn't agree to DJB request & called a meeting in the office of ED, NMCG on 7.5.2024 wherein, it was decided that DJB will prepare new estimate on the basis of fresh quotations & send it to NMCG after approval of the Competent Authority. Thereafter, NMCG will scrutinise it and release the funds on approval of C/A of NMCG. Now, the estimate has been re-framed and will be forwarded to NMCG for releasing the funds shortly.	40
13	Nepali Camp Near Bhanwar Singh Camp Vasant Vihar	The discharge from the JJC drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 31.12.2024.	Sh. Gajendra Tomar, CE(South)	Sh S.K.Dahiya SE(M)-10	Sh Sanjay Jain, EE(M)-44	This drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 31.12.2024.	175
14	Bhanwar Singh Camp Behind Janta Flat Block-D Vasant Vihar Phase-I	31.12.2024	Sh. Gajendra Tomar, CE(South)	Sh S.K.Dahiya SE(M)-10	Sh Sanjay Jain, EE(M)-44	This JJC will be trapped by maintenance wing into sewer network by installing lift station and laying sewer line. NMCG team has also suggested the same during joint inspection.	275
15	Sewa Camp Behind Police Staff Quarter Vasant Vihar Depot Munirika	The discharge from the JJC drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 31.12.2024.	Sh. Gajendra Tomar, CE(South)	Sh S.K.Dahiya SE(M)-10	Sh Sanjay Jain, EE(M)-44	Installation of DSTP is not feasible due to space constraints. However, this drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 31.12.2024.	23

S.No. of 58 JJC list	Name of JJ Cluster	Revised Timelines for Trapping (Earlier Timeline - June, 2023)	Nodal Officer (Chief Engineer)	Name of SE	Name of EE and Division	Present status	Discharge (KLD)
16	Shiva Camp Vasant Vihar Near Petrol Pump	The discharge from the JJC drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 31.12.2024.	Sh. Gajendra Tomar, CE(South)	Sh S.K.Dahiya SE(M)-10	Sh Sanjay Jain, EE(M)-44	Installation of DSTP is not feasible as discharge into storm water drain is directly from individual household. Discharge pipes from individual houses are underground upto the storm water drain. Hence, it is difficult to collect discharge of JJC at single point. However, this drain is ultimately out-falling in Barapulla Drain which is likely to be trapped by 31.12.2024	45
17	Priyanka Camp Mathura Road Opposite Sukhdev Vihar Depot	9 months after receipt of funds from NMCG and availability of land for DSTP	Sh. Gajendra Tomar, CE(South)	Sh S.K.Dahiya SE(M)-10	Sh Naresh Kumar, EE(M)-51	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they need revised DPR if DJB floats tender on open technology though DJB was of the view that funds may be released considering already submitted estimate & DPR. But, NMCG didn't agree to DJB request & called a meeting in the office of ED, NMCG on 7.5.2024 wherein, it was decided that DJB will prepare new estimate on the basis of fresh quotations & send it to NMCG after approval of the Competent Authority. Thereafter, NMCG will scrutinise it and release the funds on approval of C/A of NMCG. Now, the estimate has been re-framed and will be forwarded to NMCG for releasing the funds shortly.	30
18	CRR I Camp Mathura Road Opposite Sukhdev Vihar Depot	9 months after receipt of funds from NMCG and availability of land for DSTP	Sh. Gajendra Tomar, CE(South)	Sh S.K.Dahiya SE(M)-10	Sh Naresh Kumar, EE(M)-51	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they need revised DPR if DJB floats tender on open technology though DJB was of the view that funds may be released considering already submitted estimate & DPR. But, NMCG didn't agree to DJB request & called a meeting in the office of ED, NMCG on 7.5.2024 wherein, it was decided that DJB will prepare new estimate on the basis of fresh quotations & send it to NMCG after approval of the Competent Authority. Thereafter, NMCG will scrutinise it and release the funds on approval of C/A of NMCG. Now, the estimate has been re-framed and will be forwarded to NMCG for releasing the funds shortly.	40

S.No. of 58 JJC list	Name of JJ Cluster	Revised Timelines for Trapping (Earlier Timeline - June, 2023)	Nodal Officer (Chief Engineer)	Name of SE	Name of EE and Division	Present status	Discharge (KLD)
19	Priya Camp Mathura Road Opposite Sukhdev Vihar Depot	9 months after receipt of funds from NMCG and availability of land for DSTP	Sh. Gajendra Tomar, CE(South)	Sh S.K.Dahiya ACE(M)-10	Sh Naresh Kumar, EE(M)-51	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they need revised DPR if DJB floats tender on open technology though DJB was of the view that funds may be released considering already submitted estimate & DPR. But, NMCG didn't agree to DJB request & called a meeting in the office of ED, NMCG on 7.5.2024 wherein, it was decided that DJB will prepare new estimate on the basis of fresh quotations & send it to NMCG after approval of the Competent Authority. Thereafter, NMCG will scrutinise it and release the funds on approval of C/A of NMCG. Now, the estimate has been re-framed and will be forwarded to NMCG for releasing the funds shortly.	40
20	Shahbad Daulatpur Block-A, E & F	31.10.2024	Sh. Gajendra Tomar, CE(Central-North)	Sh. Sukhpal Chauhan, SE (M)-3 / Sh. Anil Kumar, SE(C)-5	Sh Sandeep Sharma, EE(M)-7 / Sh. Ashish Kumar, EE(C)DR-III	The work of laying the sewer line in Shahbad GoC is in progress and this drain will be trapped into sewer line by 31.10.2024 by Maintenance Wing.	1500
21	Jhuggies Kholi Wala Baba Mandir Rajokari	JJC does not exist	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11	Sh. Sawant Singh, EE(M)-45	JJC does not exist at site. Hence, no action is required	
22	Jhuggies Kewal Krishan Chowk Post Rajokari	9 months after receipt of funds from NMCG and availability of land for DSTP	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11	Sh. Sawant Singh, EE(M)-45	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they need revised DPR if DJB floats tender on open technology though DJB was of the view that funds may be released considering already submitted estimate & DPR. But, NMCG didn't agree to DJB request & called a meeting in the office of ED, NMCG on 7.5.2024 wherein, it was decided that DJB will prepare new estimate on the basis of fresh quotations & send it to NMCG after approval of the Competent Authority. Thereafter, NMCG will scrutinise it and release the funds on approval of C/A of NMCG. Now, the estimate has been re-framed and will be forwarded to NMCG for releasing the funds shortly.	10

S.No. of 58 JJC list	Name of JJ Cluster	Revised Timelines for Trapping (Earlier Timeline - June, 2023)	Nodal Officer (Chief Engineer)	Name of SE	Name of EE and Division	Present status	Discharge (KLD)
23	Ram Dev Ka Dera BSF Office Rajokari Pahari, Delhi	Not Feasible	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11	Sh. Sawant Singh, EE(M)-45	Not Feasible due to multiple Discharge and collection point. DSTP not feasible due to Forest land. This JJ Cluster may be relocated for reducing pollution. However, discharge is going in low lying area, not in River Yamuna	197
24	Kusumpur Pahari Block-B Vasant Vihar	Not Feasible	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11	Sh. Sawant Singh, EE(M)-45	Not Feasible due to multiple Discharge and collection point. DSTP not feasible due to Forest land. This JJ Cluster may be relocated for reducing pollution. However, discharge is going in low lying area, not in River Yamuna.	1230
25	Jai Hind Camp near Masoodpur Village Vasant Kunj	Not Feasible	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11	Sh. Sawant Singh, EE(M)-45	Not Feasible due to multiple Discharge and collection point. DSTP not feasible due to Forest land. This JJ Cluster may be relocated for reducing pollution. However, discharge is going in low lying area, not in River Yamuna.	250
26	Moti Lal Nehru Camp J.N.U	30.06.2025	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11	Sh. Sawant Singh, EE(M)-45	This drain will be trapped by Maintenance Wing after completion of work of ongoing work of rehabilitation.	240
27	Junapur Bhim Basti	9 months after receipt of funds from NMCG and availability of land for DSTP	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11	Sh. Sawant Singh, EE(M)-46	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they need revised DPR if DJB floats tender on open technology though DJB was of the view that funds may be released considering already submitted estimate & DPR. But, NMCG didn't agree to DJB request & called a meeting in the office of ED, NMCG on 7.5.2024 wherein, it was decided that DJB will prepare new estimate on the basis of fresh quotations & send it to NMCG after approval of the Competent Authority. Thereafter, NMCG will scrutinise it and release the funds on approval of C/A of NMCG. Now, the estimate has been re-framed and will be forwarded to NMCG for releasing the funds shortly.	170
28	Mandi Pahari (Shambhav Camp)	31.12.2025	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11 / Sh. R.K. Lakhera, SE(C) - 4	Sh Sawant Singh, EE(M)-46 / Sh. A.M. Sharma, EE(C)DR-VI	This JJC can be trapped into DJB sewer line after completion of sewer network laid by Project wing in adjoining areas. The expected date for trapping this drain into sewer line is 31.12.2025 by Maintenance Wing subject to commissioning of sewer network of adjoining area by Drainage Project Wing.	80

S.No. of 58 JJC Ilst	Name of JJ Cluster	Revised Timelines for Trapping (Earlier Timeline - June, 2023)	Nodal Officer (Chief Engineer)	Name of SE	Name of EE and Division	Present status	Discharge (KLD)
29	Mandi Village Bapu Camp	31.12.2025	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11 / Sh. R.K. Lakhera, SE(C) - 4	Sh Sawant Singh, EE(M)-46 / Sh. A.M. Sharma, EE(C)DR-VI	This JJC can be trapped into DJB sewer line after completion of sewer network laid by Project wing in adjoining areas. The expected date for trapping this drain into sewer line is 31.12.2025 by Maintenance Wing subject to commissioning of sewer network of adjoining area by Drainage Project Wing.	90
30	Mandi Village (Biru Camp)	31.12.2025	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11 / Sh. R.K. Lakhera, SE(C) - 4	Sh Sawant Singh, EE(M)-46 / Sh. A.M. Sharma, EE(C)DR-VI	This JJC can be trapped into DJB sewer line after completion of sewer network laid by Project wing in adjoining areas. The expected date for trapping this drain into sewer line is 31.12.2025 by Maintenance Wing subject to commissioning of sewer network of adjoining area by Drainage Project Wing.	45
31	Mandi Village (Shanti Camp)	31.12.2025	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11 / Sh. R.K. Lakhera, SE(C) - 4	Sh Sawant Singh, EE(M)-46 / Sh. A.M. Sharma, EE(C)DR-VI	This JJC can be trapped into DJB sewer line after completion of sewer network laid by Project wing in adjoining areas. The expected date for trapping this drain into sewer line is 31.12.2025 by Maintenance Wing subject to commissioning of sewer network of adjoining area by Drainage Project Wing.	105
32	Dr. Ambedkar Satwari Mehrauli	9 months after receipt of funds from NMCG and availability of land for IDSTP	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11	Sh. Sawant Singh, EE(M)-46	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they need revised DPR if DJB floats tender on open technology though DJB was of the view that funds may be released considering already submitted estimate & DPR. But, NMCG didn't agree to DJB request & called a meeting in the office of ED, NMCG on 7.5.2024 wherein, it was decided that DJB will prepare new estimate on the basis of fresh quotations & send it to NMCG after approval of the Competent Authority. Thereafter, NMCG will scrutinise it and release the funds on approval of C/A of NMCG. Now, the estimate has been re-framed and will be forwarded to NMCG for releasing the funds shortly.	60
33	Suhrpuri Mehrauli	30.09.2024	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11 / Sh. R.K. Lakhera, SE(C) - 4	Sh Sawant Singh, EE(M)-46 / Sh. A.M. Sharma, EE(C)DR-VI	Sewer line work is in progress in the vicinity. Therefore drain will be trapped in DJB sewerage network by maintenance wing.	15
34	Kharak Riwara Satwari Mehrauli	31.12.2025	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11 / Sh. R.K. Lakhera, SE(C) - 4	Sh Sawant Singh, EE(M)-46 / Sh. A.M. Sharma, EE(C)DR-VI	Sewer line work is in progress in the vicinity. Therefore drain will be trapped in DJB sewerage network by Maintenance Wing by 31.12.2025	20

S.No. of 58 JJC Ilst	Name of JJ Cluster	Revised Timelines for Trapping (Earlier Timeline - June, 2023)	Nodal Officer (Chief Engineer)	Name of SE	Name of EE and Division	Present status	Discharge (KLD)
35	Sanjay Colony- Mehrauli Bhatti Mines	Not feasible.	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11	Sh. Sawant Singh, EE(M)-46	No JJC found at site. This colony is situated on forest land as informed by area JE (maintenance) having big size plots, wide roads etc. It was also observed during inspection along with NMCG official and JE maintenance that there are so many outfalls of SW drains outfalling in low lying forest area/rocky area. This JJ Cluster may be relocated for reducing pollution.	320
36	Shanshi Camp Mathura road Badarpur, Tughlakabad	9 months after receipt of funds from NMCG and availability of land for DSTP	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11	Sh Satender Dabas, EE(M)-52	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they need revised DPR if DJB floats tender on open technology though DJB was of the view that funds may be released considering already submitted estimate & DPR. But, NMCG didn't agree to DJB request & called a meeting in the office of ED, NMCG on 7.5.2024 wherein, it was decided that DJB will prepare new estimate on the basis of fresh quotations & send it to NMCG after approval of the Competent Authority. Thereafter, NMCG will scrutinise it and release the funds on approval of C/A of NMCG. Now, the estimate has been re-framed and will be forwarded to NMCG for releasing the funds shortly.	50
37	Dora Tabu Camp Near Tughlakabad Railway Station in Mohan Co-Operative, Tughlakabad	9 months after receipt of funds from NMCG and availability of land for DSTP	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11	Sh Satender Dabas, EE(M)-52	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they need revised DPR if DJB floats tender on open technology though DJB was of the view that funds may be released considering already submitted estimate & DPR. But, NMCG didn't agree to DJB request & called a meeting in the office of ED, NMCG on 7.5.2024 wherein, it was decided that DJB will prepare new estimate on the basis of fresh quotations & send it to NMCG after approval of the Competent Authority. Thereafter, NMCG will scrutinise it and release the funds on approval of C/A of NMCG. Now, the estimate has been re-framed and will be forwarded to NMCG for releasing the funds shortly.	20


S.No. of 58 JJC list	Name of JJ Cluster	Revised Timelines for Trapping (Earlier Timeline - June, 2023)	Nodal Officer (Chief Engineer)	Name of SE	Name of EE and Division	Present status	Discharge (KLD)
38	Indira Camp Alimora Mathura road Mohan Co-Operative, Tughlakabad	9 months after receipt of funds from NMCG and availability of land for DSTP	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11	Sh Satender Dabas,EE(M)-52	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they need revised DPR if DJB floats tender on open technology though DJB was of the view that funds may be released considering already submitted estimate & DPR. But, NMCG didn't agree to DJB request & called a meeting in the office of ED, NMCG on 7.5.2024 wherein, it was decided that DJB will prepare new estimate on the basis of fresh quotations & send it to NMCG after approval of the Competent Authority. Thereafter, NMCG will scrutinise it and release the funds on approval of C/A of NMCG. Now, the estimate has been re-framed and will be forwarded to NMCG for releasing the funds shortly.	20
39	Sonia Ganghi Camp Pul-Prahladpur Railway line Tughlakabad	31.12.2024	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11	Sh Satender Dabas, EE(M)-52	This JJC will be trapped into DJB sewer line by 31.12.2024 by Maintenance Wing.	180
40	Ram Pyari Camp Near Nangia Park Lal kuan, Tughlakabad	9 months after receipt of funds from NMCG and availability of land for DSTP	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11	Sh Satender Dabas,EE(M)-52	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they need revised DPR if DJB floats tender on open technology though DJB was of the view that funds may be released considering already submitted estimate & DPR. But, NMCG didn't agree to DJB request & called a meeting in the office of ED, NMCG on 7.5.2024 wherein, it was decided that DJB will prepare new estimate on the basis of fresh quotations & send it to NMCG after approval of the Competent Authority. Thereafter, NMCG will scrutinise it and release the funds on approval of C/A of NMCG. Now, the estimate has been re-framed and will be forwarded to NMCG for releasing the funds shortly.	30


S.No. of 58 JJC list	Name of JJ Cluster	Revised Timelines for Trapping (Earlier Timeline - June, 2023)	Nodal Officer (Chief Engineer.)	Name of SE	Name of EE and Division	Present status	Discharge (KLD)
41	Shiv Camp Lal Kuan Badarpur Chungi No proposal-2 & 3 M.B. Road, Tughlakabad	9 months after receipt of funds from NMCG and availability of land for OSTP	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11	Sh Satender Dabas, EE(M)-52	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they need revised DPR if DJB floats tender on open technology though DJB was of the view that funds may be released considering already submitted estimate & DPR. But, NMCG didn't agree to DJB request & called a meeting in the office of ED, NMCG on 7.5.2024 wherein, it was decided that DJB will prepare new estimate on the basis of fresh quotations & send it to NMCG after approval of the Competent Authority. Thereafter, NMCG will scrutinise it and release the funds on approval of C/A of NMCG. Now, the estimate has been re-framed and will be forwarded to NMCG for releasing the funds shortly.	130
42	Khatta Camp Gosain Crusher M.B. Road Lal Kuan, Tughlakabad	30.12.2024	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11 / Sh. R.K. Lakhera, SE(C) - 4	Sh Satender Dabas, EE(M)-52 / Sh. A.M. Sharma, EE(C)DR-VI	Sewer line work is in progress in the vicinity. Therefore drain will be trapped in DJB sewerage network by Maintenance Wing by 30.12.2024	185
43	Sonia Gandhi Camp Pul-Prahladpur Railway Line Tughlakabad Part-2, Tughlakabad	30.12.2024	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11	Sh Satender Dabas, EE(M)-52	Sewer line work is in progress in the vicinity. Therefore drain will be trapped in DJB sewerage network by Maintenance Wing by 30.12.2024	15
44	Subash Camp NTPC Badarpur	9 months after receipt of funds from NMCG and availability of land for OSTP	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11	Sh Manoj Kr. Sharma, EE(M)-53	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they need revised DPR if DJB floats tender on open technology though DJB was of the view that funds may be released considering already submitted estimate & DPR. But, NMCG didn't agree to DJB request & called a meeting in the office of ED, NMCG on 7.5.2024 wherein, it was decided that DJB will prepare new estimate on the basis of fresh quotations & send it to NMCG after approval of the Competent Authority. Thereafter, NMCG will scrutinise it and release the funds on approval of C/A of NMCG. Now, the estimate has been re-framed and will be forwarded to NMCG for releasing the funds shortly.	130

S.No. of SJ JJC list	Name of JJ Cluster	Revised Timelines for Trapping (Earlier Timeline - June, 2023)	Nodal Officer (Chief Engineer)	Name of SE	Name of EE and Division	Present status	Discharge (KLD)
45	BIW JJ Camp B.T. Badarpur	30.06.2025	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11 / Sh. R.K. Lakhera, SE(C) - 4	Sh Manoj Kr. Sharma, EE(M)-53 / Sh. A.M. Sharma, EE(C)DR-VI	Estimate is under preparation. However the layout of sewer line to trap the JJC discharge and connect it to the nearest DJB Trunk sewer shall pass through NTPC land. The issue is being taken up with NTPC for according permission to lay the sewer line through their land. However, the tentative timelines for trapping of this drain into DJB sewer network is 30.06.2025	180
46	Tajpur Pahari Badarpur	31.12.2025	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11 / Sh. R.K. Lakhera, SE(C) - 4	Sh Manoj Kr. Sharma, EE(M)-53 / Sh. A.M. Sharma, EE(C)DR-VI	This JJC will be trapped into DJB sewer line only after laying of sewer network in surrounding UACs which is in approval under EE (C) Dr-VI. Discharge of this JJC is mixing with discharge of UAC also and is collected in a depression/ pond located in between the JJC & UACs. Installation of DSTP is also not feasible as collection of discharge at one point is not feasible. Since the trapping of this JJC is dependent on laying of sewer lines in surrounding UACs, the tentative timelines for trapping of this drain into DJB sewer network is 31.12.2025.	50
47	Parasad Nagar, Motarband Extn, Badarpur	9 months after receipt of funds from NMCG and availability of land for DSTP	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11	Sh Manoj Kr. Sharma, EE(M)-53	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they need revised DPR if DJB floats tender on open technology though DJB was of the view that funds may be released considering already submitted estimate & DPR. But, NMCG didn't agree to DJB request & called a meeting in the office of ED, NMCG on 7.5.2024 wherein, it was decided that DJB will prepare new estimate on the basis of fresh quotations & send it to NMCG after approval of the Competent Authority. Thereafter, NMCG will scrutinise it and release the funds on approval of C/A of NMCG. Now, the estimate has been re-framed and will be forwarded to NMCG for releasing the funds shortly.	50

S.No. of JJ Cluster	Name of JJ Cluster	Revised Timelines for Trapping (Earlier Timeline - June, 2023)	Nodal Officer (Chief Engineer)	Name of SE	Name of EE and Division	Present status	Discharge (KLD)
48	Blas Pur Camp Molar Band NTPC, Badarpur	31.12.2025	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11 / Sh. R.K. Lakhera, SE(C) - 4	Sh Manoj Kr. Sharma, EE(M)-53 / Sh. A.M. Sharma, EE(C)DR-VI	This JJC will be trapped into DJB sewer line only after laying of sewer network in surrounding UACs which is in approval under EE (C) Dr-VI. Discharge of this JJC is going into Gurgaon Canal, not in River Yamuna. Installation of DSTP is also not feasible as collection of discharge at one point is not feasible. Since the trapping of this JJC is dependent on laying of sewer lines in surrounding UACs, the tentative timelines for trapping of this drain into DJB sewer network is 31.12.2025.	285
49	New Priyanka Camp near Sarita Vihar	Not Feasible	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11	Sh Manoj Kumar Sharma, EE(M)-54	Not feasible because collection of JJC discharge is not possible at single point. However, this discharge of this JJC is falling into Agra Canal, not in River Yamuna. This JJ Cluster may be relocated for reducing pollution.	195
50	Subhash Camp, All Gaon, Near Old Iron Bridge.	31.12.2024	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11	Sh Manoj Kr. Sharma, EE)-54	This JJC will be trapped into DJB sewer line to be laid in nearby areas of Ali Vihar, Ali Ext., Ali Village, Jagdamba Colony etc. by EE (C) Dr-VI which is yet under NIT stage. The JJC shall be trapped when this sewer line is laid and commissioned, tentatively by 31.12.2024 by Maintenance Wing.	55
51	Abul Fazal Endave Okhla Village Across Canal (Pucca Structure)	31.12.2024	Sh. Gajendra Tomar, CE(South)	Sh B.C Patel, SE (M)-11	Sh Manoj Kr. Sharma, EE)-54	This JJC will be trapped into DJB sewer line being laid in nearby areas under EE (C) Dr-VI. The JJC shall be trapped when this sewer line is laid and commissioned, tentatively by 31.12.2024 by Maintenance Wing.	50
52	Pankaj Garden Goela Dairy	31.12.2025	Sh. Gajendra Tomar, CE(South)	Sh. Anil Kumar Sharma, SE (M) - 9 / Sh. Adarsh Kumar, SE(DR)Proj-I	Smt. Anjali Nanglot, EE(M)-35 / Sh. R.K Gupta, EE(C)DR-XIV	The work of laying the sewer line in Goela Vihar GoC is in progress. For DSTP at Goela, tenders have been received. The drain will be trapped by Maintenance wing on completion of sewer line and construction of DSTP work. Construction of DSTP and laying of sewer line will be executed by project wing under Chief Engineer Drainage Project.	145
53	JJC at Goela Dairy Najafgarh	31.12.2024	Sh. Gajendra Tomar, CE(South)	Sh. Anil Kumar Sharma, SE (M) - 9 / Sh. Adarsh Kumar, SE(DR)Proj-I	Smt. Anjali Nanglot, EE(M)-35 / Sh. R.K Gupta, EE(C)DR-XIV	The work of laying the sewer line in Goela Vihar GoC is in progress. For DSTP at Goela, tenders have been received. The drain will be trapped by Maintenance wing on completion of sewer line and construction of DSTP work. Construction of DSTP and laying of sewer line will be executed by project wing under Chief Engineer Drainage Project.	145

S.No. of 58 JJC list	Name of JJ Cluster	Revised Timelines for Trapping (Earlier Timeline - June, 2023)	Nodal Officer (Chief Engineer)	Name of SE	Name of EE and Division	Present status	Discharge (KLD)
54	Arjun Camp Mahipal Pur	9 months after receipt of funds from NMCG and availability of land for DSTP	Sh. Gajendra Tomar, CE(South)	Sh. Anil Kumar Sharma, SE (M) - 9	Smt. Anjali Nanglot, EE (M) - 36	DPR for feasible sites approved by NMCG after joint inspection is prepared. The DPR and estimate has been checked by planning cell of DJB and sent to NMCG on 28.11.2023 for further action. Referring to the MOM of 8th HLC, the NMCG has intimated DJB on 11.03.2024 stating that they need revised DPR if DJB floats tender on open technology though DJB was of the view that funds may be released considering already submitted estimate & DPR. But, NMCG didn't agree to DJB request & called a meeting in the office of ED, NMCG on 7.5.2024 wherein, it was decided that DJB will prepare new estimate on the basis of fresh quotations & send it to NMCG after approval of the Competent Authority. Thereafter, NMCG will scrutinise it and release the funds on approval of C/A of NMCG. Now, the estimate has been re-framed and will be forwarded to NMCG for releasing the funds shortly.	325
55	Rangpur Pahari Milkpur Kohi	31.12.2025	Sh. Gajendra Tomar, CE(South)	Sh. Anil Kumar Sharma, SE (M) - 9	Smt. Anjali Nanglot, EE(M)-36	Can be trapped by installing lift station and laying sewer line by maintenance wing.	630
56	Harijan Balmiki Camp, Rangpur Pahadi	31.03.2025	Sh. Gajendra Tomar, CE(South)	Sh. Anil Kumar Sharma, SE (M) - 9	Smt. Anjali Nanglot, EE(M)-36	Can be trapped by installing lift station and laying sewer line by maintenance wing.	50
57	Rangpuri Pharai Nalla	31.03.2025	Sh. Gajendra Tomar, CE(South)	Sh. Anil Kumar Sharma, SE (M) - 9	Smt. Anjali Nanglot, EE(M)-36	Can be trapped by installing lift station and laying sewer line by maintenance wing.	40
58	Nehru Camp Behind Satya Rani Farm Bijwasan	31.03.2025	Sh. Gajendra Tomar, CE(South)	Sh. Anil Kumar Sharma, SE (M) - 9	Smt. Anjali Nanglot, EE(M)-36	Can be trapped by installing lift station and laying sewer line by maintenance wing.	55
Total Discharge							9286 KLD


 EE (PDR-XI)


 AE-(C)

Status of 40 DSTPs

SN O	Name of DSTP	Capacity in MGD
✓ 1	Mitraon	10.89
✓ 2	Kair	1.1
✓ 3	Kakrola	2.64
✓ 4	Khanganheri	0.77
✓ 5	Dichaon Kalan	1.98
✓ 6	Punjab Khor	0.22
✓ 7	Jat Khor	0.22
✓ 8	Qutubgarh	0.66
✓ 9	Auchandi	0.88
✓ 10	Mohammadpur Majri & Karala	2.86
✓ 11	Kanjhawala & Ladpur	1.1
✓ 12	Nizampur and Sawda	1.32
✓ 13	Garhi Rindhala	0.22
✓ 14	Jaunti	0.44
✓ 15	Ghewra	0.44
✓ 16	Khera Khurd	0.66
✓ 17	Zindpur	15
✓ 18	Sarangpur Village	1.32
✓ 19	Gallipur Village	0.55
✓ 20	Kezipur Village	0.55
✓ 21	Jafarpur Village	1.32
✓ 22	Khera Dabar Village	0.55
✓ 23	Hasanpur Village	1.32
✓ 24	Shikarpur Village	0.66
✓ 25	Chandanhola Satbari	0.44
✓ 26	Tajpur Pahari	10
27	Jauna Pur-I	3.18
28	Jauna Pur-II	
29	Dera Mandi, Bhati	
30	Fatehpur Beri & Asola	
✓ 31	Salapur Majra	0.99
✓ 32	Bajitpur Thakran	2.20
✓ 33	Palla (Sungarpur)	0.44
34	Tajpur	1.1
✓ 35	Rangpuri	5
✓ 36	Chattarpur Extension	0.38
37	Maidan Garhi (Rajpur Khurd)	0.95
38	Nayabans	4.4
✓ 39	Tajpur Khurd	7.92
✓ 40	Tikri Kalan	1.32

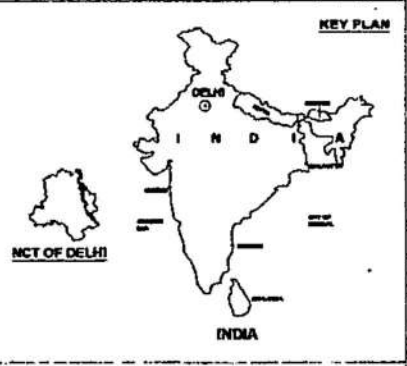
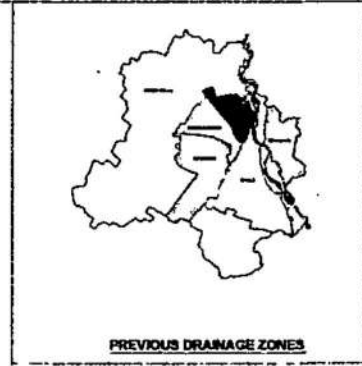
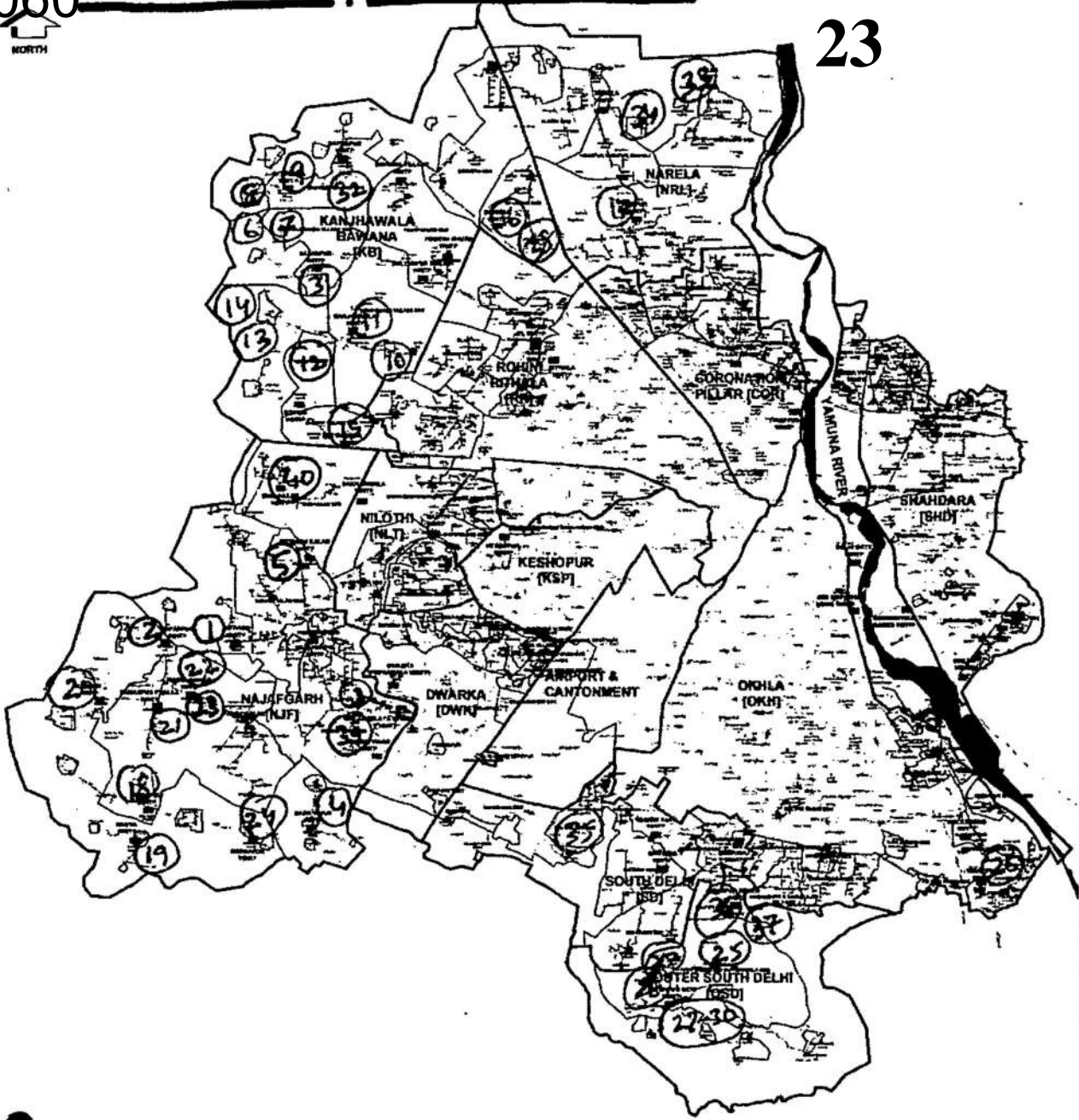
Please issue A1 size map showing 40 DSTPs alongwith command area.

EE (Mapping)

25/08/24

Superintendent Engineer (C)-08
Delhi Jal Board, GNCT of Delhi
Varunataya-1, Jhandewalan, New Delhi-5

AJAY KUMAR
Superintendent Engineer (C)-08
Delhi Jal Board, GNCT of Delhi
Varunataya-1, Jhandewalan, New Delhi-5



LEGEND

- ROAD
- RAILWAY TRACK
- EXISTING TRUNK SEWER
- PROPOSED TRUNK SEWER
- PROPOSED MAINSEWER
- INTERCEPTOR SEWER
- DRAIN
- EXISTING WASTE WATER PUMPING STATION
- ▲ PROPOSED WASTE WATER PUMPING STATION
- ▲ PROPOSED LIFT STATION
- EXISTING WASTE WATER TREATMENT PLANT
- PROPOSED WASTE WATER TREATMENT PLANT
- ▨ SEWERED AREA
- UNSEWERED AREA
- OUTER GREEN BELT
- DRAINAGE ZONES BOUNDARY
- ▨ YAMUNA RIVER

S. No.	Location	Area (Ha)	Population	Capacity (MLD)	Remarks
1
2
3
4
5
6
7
8
9
10
11
12
13
14
15
16
17
18
19
20
21
22
23
24
25
26
27
28
29
30
31
32
33
34
35
36
37
38
39
40

Sl. No.	Location	Area (Ha)	Population	Capacity (MLD)	Remarks
1
2
3
4
5
6
7
8
9
10
11
12
13
14
15
16
17
18
19
20
21
22
23
24
25
26
27
28
29
30
31
32
33
34
35
36
37
38
39
40

PLANNED	DESIGNED	APPROVED	DATE
REVIEWED & CHECKED	DATE		

AECOM
WAPCOS

5th Floor,
Safely Tower C,
DLF Cyber City,
DLF Phase II,
Gurgaon 122002,
Haryana, India

T: +91 124 4832750
F: +91 124 4830308
www.aecom.com

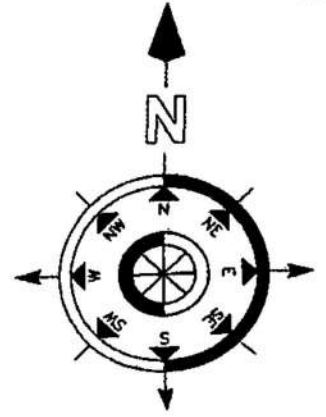
Client

DELHI JAL BOARD

Project Title

DELHI SEWERAGE MASTER PLAN - 2031

BANDH



AREA = 16219.08 SQ.Y

Handing over / Taking over of the land parcel at Tajpul Pahani measuring 16187.05 sq.mt marked in drawing as 'K' shown below is being done between DDA and DSO today dt. 25.9.2023 subject to interest Payment amounting to Rs. 10167418/- (Rs. one crore one lac sixty seven thousand and four hundred and eighteen only) by DSO to DDA. An undertaking/Affidavit from DSO is being provided for payment of above mentioned amount at the earliest.

Handing over

AE/EMD-7/DDA. 25.9.2023

EE/EMD-7/DDA. 25.9.2023

Taking over

KANUNGO / DSO.

AE/DSO. 25/9/23

25/9/23
EE/DSO.

AS PER LETTER NO. F1(01)/AE-1/EMD-7/DDA/2023-24/715 DATED 10.08.2023
 THE PHYSICAL POSSESSION OF THE LAND A,B,C,D MEASURING 16187.05
 SQ.M. FALLS IN KHASRA NO- 159/2 OF VILLAGE TAJ PUL DELHI

HANDOVER TO DELHI JAL BOARD

(HANDOVER)

(TAKEN OVER)

GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE DIRECTOR (PANCHAYAT)
ROOM NO.11-12, OLD CIVIL SUPPLIES BUILDING
TIS HAZARI, DELHI -110054

F. No. BDO(SW)/Allot/Mitraon/2015/

Dated:

The Chief Executive Officer,
Delhi Jal Board,
Govt. of NCT of Delhi,
Varunaiaya, Jhandewalan,
New Delhi.

Dy. No. CAW/2015/31119

Sub: Allotment of gaon sabha land measuring 39 bigha 01 biswa bearing khasra nos.103//9(4-16), 10/2(4-0), 12(4-16), 13(4-16), 106//1(4-0) 2(4-16) 3(4-16) 4/1(1-16) and 5(4-16) in the revenue estate of Village Mitraon, District South-West to the Delhi Jal Board, for construction of STP/SPS.

Sir,

I am directed to convey the approval of the Hon'ble Lieutenant Governor, Delhi for allotment of Gaon Sabha land measuring 39 bigha 01 biswa bearing khasra nos.103//9(4-16), 10/2(4-0), 12(4-16), 13(4-16), 106//1(4-0) 2(4-16) 3(4-16) 4/1(1-16) and 5(4-16) in the revenue estate of Village Mitraon, District South-West to the Delhi Jal Board, for construction of STP/SPS subject to the following terms & conditions:-

- 1) That the allotment / lease of GS land in the revenue estate of Village Mitraon, Distt. South-West shall comprise of an area measuring 39 bigha 01 biswa bearing khasra nos.103//9(4-16), 10/2(4-0), 12(4-16), 13(4-16), 106//1(4-0) 2(4-16) 3(4-16) 4/1(1-16) and 5(4-16).
 - 2) That the allotment is being made on free of cost basis on lease for 99 years.
 - 3) That the Lessee shall not change the land use and the allotted land shall also be utilized immediately.
 - 4) That it shall be responsibility of the lessee to obtain the prior sanction from DDA/MCD before putting structures even of temporary nature on the land. The lessee is required to complete all the codal formalities before taking over the possession of the land.
 - 5) That it shall be the responsibility of the lessee to protect the land from any type of encroachment. A proper boundary wall will be constructed around the allotted land.
- The lessee shall have to execute the lease deed according to the provisions of the "Transfer of Property Act" immediately after taking over possession and also pay registration fee etc. if any.

OFFICE OF THE
SE (Dr.) P.S. & S. (I)
Diary No. 3495
Date 6/7/15

E-2 XIV

9/2/15

1753
22/7/15
12935
02-17-15

file
A

Handwritten notes and signatures on the left margin, including "Sir", "17/9/15", and various initials.

- 7) That the lessee will use the land only for the purpose for which it is allotted and not for any other purpose.
- 8) That the lessee will have to submit the site plan to the lessor and will maintain open space around the boundary wall by planting trees.
- 9) That the lessor reserves the right to cancel the lease at any time if the land is required for any other public purpose or on account of breach of any of the terms and conditions of the lease and lessee will have to surrender the possession peacefully and in that case the lessee will not be entitled for any compensation. In case of any dispute, the matter will be referred to Hon'ble Lt. Governor, Delhi and his decision will be final and binding on both the parties i.e. the Lessor and the Lessee.

Yours faithfully,

(SOM NAIDU)
DIRECTOR (PANCHAYAT)

F. No. . BDO(SW)/Allot/Mitraon/2015/6114.

Dated: 23-6-2015

Copy forwarded for information & necessary action to:

1. The Pr Secretary to the Hon'ble Lt. Governor, Delhi, Raj Niwas, Delhi.
2. The OSD to the Chief Secretary, Delhi, Delhi Secretariat, New Delhi.
3. The OSD to the Minister of Revenue, Govt. of NCT of Delhi, Delhi Secretariat, IP Estate, New Delhi.
4. The Divisional Commissioner/Secretary (Revenue), 5-Sham Nath Marg, Delhi.
5. The Deputy Commissioner (South-West), Revenue Department, Kapashera New Delhi.
6. Executive Engineer (C) DR-XIV, Delhi Jal Board, SPS Najafgarh, New Delhi-110043.
7. BDO (South-West), Revenue Department, Najafgarh, New Delhi with the direction to complete the formalities regarding handing/taking over of the allotted land under intimation to this office.
8. Tehsildar (Notification) through BDO (South-West).
9. Guard File.

(SOM NAIDU)
DIRECTOR (PANCHAYAT)



OFFICE OF THE DISTRICT MAGISTRATE/DEPUTY COMMISSIONER,
DISTRICT SOUTH-WEST
OLD TERMINAL TAX BUILDING, KAPASHERA, NEW DELHI-110037

F.no. NTLA/SW/1034-1040

Dated: 09/10/2015

ORDER

Whereas, vide Notification no F.8/2/16/2015/L&B/LA/10645 dated 28/08/2015, issued under Section 11 (1) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, land in village Kair is to be acquired by GNCT of Delhi at public expense for construction of Waste Water Treatment Plant (WWTP). A copy of the said notification is attached herewith.

And whereas, under the provision of Section 12 of the said Act, "For the purposes of enabling the appropriate Government to determine the extent of land to be acquired, it shall be lawful for any officer, either generally or specially authorized by such Government in this behalf, and for his servants and workmen-

- (f) To enter upon and survey and take levels of any land in such locality;
- (g) To dig or bore into the sub-soil;
- (h) To do all other acts necessary to ascertain whether the land is adapted for such purpose;
- (i) To set out the boundaries of the land proposed to be taken and the intended line of the work (if any) proposed to be made thereon; and
- (j) To mark such levels, boundaries and line by placing marks and cutting trenches and where otherwise the survey cannot be completed and the levels taken and the boundaries and line marked, to cut down and clear away any part of any standing crop, fence or jungle;

Provided that no act under clauses (a) to (e) in respect of land shall be conducted in the absence of the owner, if the owner has been afforded a reasonable opportunity to be present during the survey, by giving a notice of at least sixty days prior to such survey:

Provided also that no person shall enter into any building or upon any enclosed court or garden attached to a dwelling-house (unless with the consent of the occupier thereof) without previously giving such occupier at least seven days' notice in writing of his intention to do so".

And whereas, as per the provision of Section 13 of said Act, "the officer so authorized above shall at the time of entry under Section 12 pay or tender payment for any damage caused, and in case of dispute as to the sufficiency of the amount so paid or tendered, he shall at once refer the dispute to the decision of the Collector or other chief revenue officer of the district and such decision shall be final".

According the undersigned hereby authorizes the concerned E.E D.JB

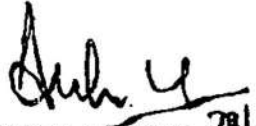
- (f) To enter upon and survey and take levels of any land in such locality;
- (g) To dig or bore into the sub-soil;
- (h) To do all other acts necessary to ascertain whether the land is adapted for such purpose;
- (i) To set out the boundaries of the land proposed to be taken and the intended line of the work (if any) proposed to be made thereon: and
- (j) To mark such levels, boundaries and line by placing marks and cutting trenches and where otherwise the survey cannot be completed and the levels taken and the boundaries and line marked, to cut down and clear away any part of any standing crop, fence or jungle;

Provided that no act under clauses (a) to (c) in respect of land shall be conducted in the absence of the owner, if the owner has been afforded a reasonable opportunity to be present during the survey, by giving a notice of at least sixty days prior to such survey;

Provided also that no person shall enter into any building or upon any enclosed court or garden attached to a dwelling-house (unless with the consent of the occupier thereof) without previously giving such occupier at least seven days' notice in writing of his intention to do so.

The area Tehsildar shall be part of any such survey so conducted.

It is brought to the attention of all concerned Officials that under the Chapter XII in general, and U/s 84(1), (3), 87(1), (2) in particular, of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act 2013, disciplinary and/or criminal proceeding may be initiated against the concerned official for any act of omission or commission jeopardizing the process of acquisition, compensation, rehabilitation or resettlement. It is thus reiterated that all concerned official should strictly implement the provisions of the said Act in letter and spirit.


DM/LAC (SW) 28/07/15

To,

1. E.E (concerned), DJB

Copy for information to:

- 1. Principal Secretary, Dept. of Land and Building
- 2. Divisional Commissioner
- 3. CEO, D.D.
- 4. Special Secretary, Dept Of Land and Building
- 5. A.P.C. W
- 6. C.M. D.B.



OFFICE OF THE DISTRICT MAGISTRATE/DEPUTY COMMISSIONER,
DISTRICT SOUTH-WEST
OLD TERMINAL TAX BUILDING, KAPASHERA, NEW DELHI-110037

F.no. *NTLA/SLD/1002-1008*

Dated:- *09/10/2015*

ORDER

Whereas, vide Notification no F.8/2/16/2015/L&B/LA/10647 dated 28/08/2015, issued under Section 11 (1) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, land in village Kakrola is to be acquired by GNCT of Delhi at public expense for construction of Waste Water Treatment Plant (WWTP). A copy of the said notification is attached herewith.

And whereas, under the provision of Section 12 of the said Act, "For the purposes of enabling the appropriate Government to determine the extent of land to be acquired, it shall be lawful for any officer, either generally or specially authorized by such Government in this behalf, and for his servants and workmen-

- (p) To enter upon and survey and take levels of any land in such locality;
- (q) To dig or bore into the sub-soil;
- (r) To do all other acts necessary to ascertain whether the land is adapted for such purpose;
- (s) To set out the boundaries of the land proposed to be taken and the intended line of the work (if any) proposed to be made thereon; and
- (t) To mark such levels, boundaries and line by placing marks and cutting trenches and where otherwise the survey cannot be completed and the levels taken and the boundaries and line marked, to cut down and clear away any part of any standing crop, fence or jungle;

Provided that no act under clauses (a) to (e) in respect of land shall be conducted in the absence of the owner, if the owner has been afforded a reasonable opportunity to be present during the survey, by giving a notice of at least sixty days prior to such survey;

Provided also that no person shall enter into any building or upon any enclosed court or garden attached to a dwelling-house (unless with the consent of the occupier thereof) without previously giving such occupier at least seven days' notice in writing of his intention to do so".

And whereas, as per the provision of Section 13 of said Act, "the officer so authorized above shall at the time of entry under Section 12 pay or tender payment for any damage caused, and in case of dispute as to the sufficiency of the amount so paid or tendered, he shall at once refer the dispute to the decision of the Collector or other chief revenue officer of the district, and such decision shall be final".

According the undersigned hereby authorizes the concerned E.E.DJB

- (p) To enter upon and survey and take levels of any land in such locality;
- (q) To dig or bore into the sub-soil;
- (r) To do all other acts necessary to ascertain whether the land is adapted for such purpose;
- (s) To set out the boundaries of the land proposed to be taken and the intended line of the work (if any) proposed to be made thereon; and
- (t) To mark such levels, boundaries and line by placing marks and cutting trenches and where otherwise the survey cannot be completed and the levels taken and the boundaries and line marked, to cut down and clear away any part of any standing crop, fence or jungle;

Provided that no act under clauses (a) to (e) in respect of land shall be conducted in the absence of the owner, if the owner has been afforded a reasonable opportunity to be present during the survey, by giving a notice of at least sixty days prior to such survey;

Provided also that no person shall enter into any building or upon any enclosed court or garden attached to a dwelling-house (unless with the consent of the occupier thereof) without previously giving such occupier at least seven days' notice in writing of his intention to do so.

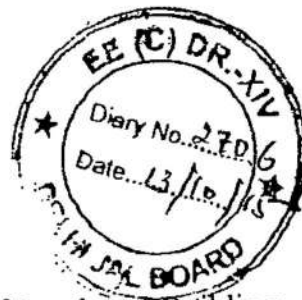
The area Tehsildar shall be part of any such survey so conducted.

It is brought to the attention of all concerned Officials that under the Chapter XII in general, and U/s 84(1), (3), 87(1), (2) in particular, of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013, disciplinary and/or criminal proceeding may be initiated against the concerned official for any act of omission or commission jeopardizing the process of acquisition, compensation, rehabilitation or resettlement. It is thus reiterated that all concerned official should strictly implement the provisions of the said Act in letter and spirit.

Shalee Up
DM/LAC (SW) 28/08/15

To,

✓ 1. E.E(concerned), DJB



Copy for information to:

1. Principal Secretary, Dept. of Land and Building
2. Divisional Commissioner
3. CEO, DJB
4. Special Secretary, Dept Of Land and Building
5. ADM (SW)
6. Guard file

-original NGT file

Copy - AG-W land file

A
13/10

GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI
 OFFICE OF THE DIRECTOR (PANCHAYAT)
 ROOM NO. 11-12, OLD CIVIL SUPPLIES BUILDING,
 TIS HAZARI, DELHI-110054.

F. No. BDO(SW)/Allot/Kanganheri/2015/

Dated

To

The Chief Executive Officer,
 Delhi Jal Board,
 Govt. of NCT of Delhi,
 Varunalaya, Jhandewalan,
 New Delhi.

Sub: Allotment of gaon sabha land measuring 09 bigha 02 biswa bearing khasra nos. 65/10(4-16) & 65/11(4-6), in the revenue estate of Village Kanganheri, South-West District to the Delhi Jal Board, for construction of STP/SPS

Sir,

I am directed to convey the approval of the Hon'ble Lieutenant Governor, Delhi for allotment of Gaon Sabha land measuring 09 bigha 02 biswa bearing khasra nos. 65/10(4-16) & 65/11(4-6), in the revenue estate of Village Kanganheri, South-West District to the Delhi Jal Board, for construction of STP/SPS subject to the following terms & conditions:-

- 1) That the allotment / lease of GS land in the revenue estate of Village Kanganheri, Distt. South-West shall comprise of an area measuring 09 bigha 02 biswa bearing khasra nos. 65/10(4-16) & 65/11(4-6).
- 2) That the allotment is being made on free of cost basis on lease for 99 years.
- 3) That the Lessee shall not change the land use and the allotted land shall also be utilized immediately.
- 4) That it shall be responsibility of the lessee to obtain the prior sanction from DDA/MCD before putting structures even of temporary nature on the land. The lessee is required to complete all the codal formalities before taking over the possession of the land.
- 5) That it shall be the responsibility of the lessee to protect the land from any type of encroachment. A proper boundary wall will be constructed around the allotted land.
- 6) The lessee shall have to execute the lease deed according to the provisions of the "Transfer of Property Act" immediately after taking over possession and also pay registration fee etc. if any.
- 7) That the lessee will use the land only for the purpose for which it is allotted and not for any other purpose.
- 8) That the lessee will have to submit the site plan to the lessor and will maintain

- 9) That the lessor reserves the right to cancel the lease at any time if the land is required for any other public purpose or on account of breach of any of the terms and conditions of the lease and lessee will have to surrender the possession peacefully and in that case the lessee will not be entitled for any compensation. In case of any dispute the matter will be referred to Hon'ble Lt. Governor, Delhi and his decision will be final and binding on both the parties i.e. the Lessor and the Lessee.

Yours faithfully,

(SOM NAIDU)
DIRECTOR (PANCHAYAT)

F. No. BDO(SW)/Allot/Kanganheri/2015/0128

Dated: 23-6-2015

Copy forwarded for information & necessary action to:

1. The Pr. Secretary to the Hon'ble Lt. Governor, Delhi, Raj Niwas, Delhi.
2. The OSD to the Chief Secretary, Delhi, Delhi Secretariat, New Delhi.
3. The OSD to the Minister of Revenue, Govt. of NCT of Delhi, Delhi Secretariat, IP Estate, New Delhi.
4. The Divisional Commissioner/Secretary (Revenue), 5-Sham Nath Marg, Delhi.
5. The Deputy Commissioner (South West), Revenue Department, Kapashera New Delhi.
6. Executive Engineer (C) DR-XIV, Delhi Jal Board, SPS Najafgarh, New Delhi-110043.
7. BDO (South West) Revenue Department, Najafgarh New Delhi with the direction to complete the formalities regarding handing/taking over of the allotted land under intimation to this office.
8. Tehsildar (Notification) through BDO (South West)
9. Guard File

(SOM NAIDU)
DIRECTOR (PANCHAYAT)



original to me
AG-12
Handwritten note: [unclear] file

GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE DIRECTOR (PANCHAYAT)
ROOM NO.11-12, OLD CIVIL SUPPLIES BUILDING,
TIS HAZARI, DELHI -110054.

F. No. BDO(SW)/Allot/Dichaon kalan/2015/

Dated:

To

The Chief Executive Officer,
Delhi Jal Board,
Govt. of NCT of Delhi,
Varunalaya, Jhandewalan,
New Delhi.

Sub: Allotment of gaon sabha land measuring 08 bigha 13 biswa bearing khasra nos.105/23 (4-15) and 105/19 (3-18) in the revenue estate of village Dichaon Kalan, District South-West to the Delhi Jal Board, Govt. of NCT of Delhi for setting up of STP/SPS.

Sir,

I am directed to convey the approval of the Hon'ble Lieutenant Governor, Delhi for allotment of Gaon Sabha land measuring 08 bigha 13 biswa bearing khasra nos.105/23 (4-15) and 105/19 (3-18) in the revenue estate of village Dichaon Kalan, District South-West to the Delhi Jal Board, Govt. of NCT of Delhi for setting up of STP/SPS subject to the following terms & conditions:-

- 1) That the allotment / lease of GS land shall comprise of an area 08 bigha 13 biswa bearing khasra nos.105/23 (4-15) and 105/19 (3-18) in the revenue estate of village Dichaon Kalan, District South-West.
- 2) That the allotment is being made on free of cost basis on lease for 99 years.
- 3) That the Lessee shall not change the land use and the allotted land shall also be utilized immediately.
- 4) That it shall be responsibility of the lessee to obtain the prior sanction from DDAMCD before putting structures even of temporary nature on the land. The lessee is required to complete all the codal formalities before taking over the possession of the land.
- 5) That it shall be the responsibility of the lessee to protect the land from any type of encroachment. A proper boundary wall will be constructed around the allotted land.
- 6) The lessee shall have to execute the lease deed according to the provisions of the "Transfer of Property Act" immediately after taking over possession and also pay registration fee etc. if any.
- 7) That the lessee will use the land only for the purpose for which it is allotted and not for any other purpose.



[Handwritten signature]

- 8) That the lessee will have to submit the site plan to the lessor and will maintain open space around the boundary wall by planting trees.
- 9) That the lessor reserves the right to cancel the lease at any time if the land is required for any other public purpose or on account of breach of any of the terms and conditions of the lease and lessee will have to surrender the possession peacefully and in that case the lessee will not be entitled for any compensation. In case of any dispute, the matter will be referred to Hon'ble Lt. Governor, Delhi and his decision will be final and binding on both the parties i.e. the Lessor and the Lessee.

Yours faithfully,

(SOM NAIDU)
DIRECTOR (PANCHAYAT)

F. No. BDO(SW)/Allot/Dichaon kalan/2015/ 6593

Dated: 15/6/11

Copy forwarded for information & necessary action to:

1. The Pr Secretary to the Hon'ble Lt. Governor, Delhi, Raj Niwas, Delhi.
2. The OSD to the Chief Secretary, Delhi, Delhi Secretariat, New Delhi.
3. The OSD to Minister for Revenue, GNCT of Delhi, Delhi Sectt; New Delhi.
4. The Divisional Commissioner/Secretary (Revenue), 5-Sham Nath Marg, Delhi.
5. The Deputy Commissioner (South-West), Revenue Department, Kapashera, New Delhi.
- ✓ 6. Executive Engineer (C) DR-XIV, Najafgarh, New Delhi-110024.
7. BDO (South-West), Revenue Department, Najafgarh, New Delhi with the direction to complete the formalities regarding handing/taking over of the allotted land under intimation to this office.
8. Tehsildar (Notification) through BDO (South-West).
9. Guard File.

(SOM NAIDU)
DIRECTOR (PANCHAYAT)

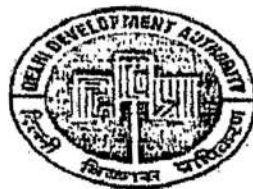
AS to make n.c. to take over land

copy

one to me

✓ ENG file
land file

A
17/6/11



**DELHI DEVELOPMENT AUTHORITY
OFFICE OF THE EXECUTIVE ENGINEER
ROHINI MAINTENANCE DIVISION-8
MADHUBAN CHOWK, ROHINI
NEW DELHI - 110085**

POSSESSION SLIP

As per letter No. F.22A(12)/2022/IL, 152 dated 17.02.2022 issued by Dy. Director (IL), DDA and reference letter No. F24/DJB/EE(C)DR-III/2022/3839 dated 30.08.2022 issued by EE(C)/DR-III, DJB, the physical possession of vacant land bearing Khasra No. 1034(4-10), of Village Punjab Khor having approx. area 3789.33 Sqm. which is earmarked on TSS plan, is hereby handed over to Delhi Jal Board for construction of DSTP on dated 12-09-2022.

Deepa Kumar
12/09/22
Taken over by:-

Signature of DJB Official

Name: DEEPA KUMAR

Designation: EE(C)

of EE(C) Dr-III

Satish
12/09/22
Handed Over by:-

Satish
AE-II/RMD-8

Asstt. Engineer (Civil)
RMD-8/DDA

36

2/c

DELHI DEVELOPMENT AUTHORITY
INSTITUTIONAL LAND BRANCH
Room No.216, A-Block, 2nd Floor, Vikas Sadan, INA New Delhi

F. No.- LD/IL/0011/2020/GOVT/22A-INSTITUTIONAL LAND-III-Part(1)/112 Date: 15/02/2023
E-12816

To
✓ The Member (Dr)
Delhi Jal Board, GNCTD,
Varunalaya PH I, Jhandewalan
New Delhi-110035

Pr. CE (Dr.) Pr-II
Diary No. 4035
Date 21/02/23

Office of the Member (Dr)
Diary No. 876
Date 20-2-23
D. J. B. Varunalaya Ph-I

Sub: - Possession of land measuring 2703.15 Sqm to Delhi Jal Board for construction of Decentralized Sewage Treatment Plant at Village Jat Khor at Kh. No. 16/12/1, North-West District, Delhi.

Sir,
This is with reference to the letter No. F-56/DJB/EE(C) DR-III/2022/1537-1544 dated 26.05.2022 on the subject cited above.

You are therefore requested to depute your authorised representative to contact the Suptdg. Engineer (HQ), Rohini Zone, DDA Madhuban Chowk, New Delhi - 110085 for fixing up the date and time for handing over of possession of the above mentioned site within 15 days from the date of issue of this letter.

42)
23/2/2023

15/02/23
Bhaskar Tiwari
Dy. Director (IL)

Copy to:-

- i. Suptdg. Engineer (HQ), Rohini Zone, DDA Madhuban Chowk, New Delhi-110085 with the request to direct concerned official to hand over the physical possession of the above mentioned site to the authorized representative of Delhi Jal Board, GNCTD
- ii. The Executive Engineer (C)- DR-III, Delhi Jal Board, GNCTD, Kanhaiya Nagar, New Delhi-110035
- iii. DD (Survey) LD ; for information please.

Pr. CE (Dr.) Pr-II
278
22/2/2023
Dy. Director (IL)
20/2/23
21/2/23
400
20/2/23
21/2/23



**DELHI DEVELOPMENT AUTHORITY
OFFICE OF THE EXECUTIVE ENGINEER
ROHINI MAINTENANCE DIVISION-8
MADHUBAN CHOWK, ROHINI
NEW DELHI - 110085.
Email:- EERMD8DDA@GMAIL.COM**

HANDING OVER POSSESSION

In Compliance of letter No. F-22A(02)2022/IL/417 dated 20.04.2022, addressed to The Member (Dr) Delhi Jal Board, GNCTD, Varunalaya Ph-I, Jhandewalan, Karol Bagh, New Delhi-110005 issued by Dy. Director (IL), DDA, regarding physical possession of vacant land earmarked on plan as measuring area 1896.34 Sqm. to Delhi Jal Board for construction of DSTP at Gram Sabha Land Khasra No. 44/15 (02-01) of village Qutub Garh, the physical possession of the said land is handed over to Shri Deepak Kumar (JE), official of Delhi Jal Board on dated 02.05.2022.

Taking over

Deepak Kumar
02/05/2022
Official of Delhi Jal Board
Deepak Kumar, (JE)

Handing over

Deepak Kumar
02/05/2022
Official of RMD-8/DDA
Asstt. Engineer (Civil)

**DELHI DEVELOPMENT AUTHORITY
INSTITUTIONAL LAND BRANCH**
Room No.216, A-Block, 2nd Floor, Vikas Sadan, INA New Delhi

C.N. 11418

No. LD/IL/0005/2021/GOVT/22A-INSTITUTIONAL LAND-III/2449

Dated: 08/12/2021

To

The Member (Dr)
Delhi Jal Board, GNCTD,
Varunalaya PH I, Jhandewalan,
Karol Bagh,
New Delhi-110005

Sub: - Allotment of land measuring 5178 Sqm and 6004 Sqm (Total 11182 Sqm) (as per attached TSS) to Delhi Jal Board at Kh. No. 15//14(4-16),15//17/1(0-16),15//17/2(0-2), 16//12/1 min (1-03), 16//12/2(0-19), 16//13/2(2-10),16//18 minwest (3-13), 16//19/1(1-12), Village Mohamadpur Majri, District North West, Delhi on permanent basis for the purpose for construction of Decentralised STP.

Sir,

With reference to letter D.O No. /M(Dr)/DJB/2021/01/03 dated 05.01.2021 on the subject noted above, I am directed to inform you that under the provision of DDA (Disposal of Developed Nazul land) Rules, 1981, it is proposed to allot a plot of land measuring 5178 Sqm and 6004 Sqm (Total 11182 Sqm) (as per attached TSS) to Delhi Jal Board at Kh. No. 15//14(4-16),15//17/1(0-16),15//17/2(0-2), 16//12/1 min (1-03), 16//12/2(0-19), 16//13/2(2-10),16//18 minwest (3-13), 16//19/1(1-12), Village Mohamadpur Majri, District North West, Delhi (on perpetual lease hold basis) for the purpose of construction of Decentralised Sewage Treatment Plant (STP) on the usual terms/conditions as given in the approved format of perpetual lease deed and the following conditions: -

1. That the allottee Delhi Jal Board will be required to pay provisional premium of land measuring 5178 Sqm and 6004 Sqm (Total 11182 Sqm) @ Rs. 708.55 Lakh per acre (Provisional) with annual ground rent 2.5% per annum of the total premium. (Aggregate of the provisional land final premium). The revision of rates of land is under consideration of the Central Govt. The allottee shall have to pay balance premium for the land as per rates determined by the Central Government under Rule-5 of DDA (Disposal of Developed Nazul land) Rules 1981, and within the time demanded by DDA. The rates of land, determined, by Central Government, shall be binding upon the allottee and shall not be called in question by it in any proceeding.

- i. The allottee shall give an undertaking to the effect that it will pay the balance premium of land as and when demanded by DDA on the basis of the rates determined by Central Govt.
- ii. The area of the land/ plot is also subject to variation in size, as per requirement of layout plan and actual demarcation of the plot at site etc.

- iii. The allotted land shall be used for the purpose of construction of Decentralised Sewage Treatment Plant (STP) only and no other purpose whatsoever.
- iv. The building plans should be got approved from the Lessor/DDA/Local body, before getting the same sanctioned for the construction on allotted land and construction as per sanctioned plan shall be completed thereon within a period of 2 years from the date of taking over physical possession of the plot allotted.
- v. The allottee shall not sell, transfer, assign or otherwise part with possession of the whole or any part of the said land or any building thereon except with the previous consent in writing of the Lessor which he shall be entitled to refuse in his absolute discretion.
- a. PROVIDED that in the event of the consent being given, the Lessor may impose such conditions as he thinks fit and the LESSOR shall be entitled to claim and recover the whole or a portion (as the Lessor may in his absolute discretion determine) of the un-earned increase in the value (i.e. the difference between the premium paid and market value) of the said land at the time of sale, transfer assignment, or parting with the possession and the decision of Lessor in the respect of the market value shall be final & binding.
- b. Notwithstanding anything contained in sub-clause (a) above, the lessee may with the previous consent in writing of the Lt. Governor of Delhi (here in after called The L.G.) mortgage or charge, the said land to such person as may be approved by the Lt. Governor in his absolute discretion.
- vi. The lease deed shall be executed and got registered by the allottee at its own cost as and when called upon to do so, by the Lessor (PRESIDENT OF INDIA)/DDA.
- vii. The trees if any standing on the plot in question shall remain as DDA property and shall not be removed or disposed of without the prior approval of the Lessor in writing. If the trees required to be removed off, then the permission for cutting of trees may be obtained from Forest Department/Horticulture Department. The tree will be verified by Horticulture Department, DDA.
- viii. That all other conditions, as contained in the perpetual lease deed to be executed in this behalf and any other terms/condition imposed from time to time by the Central Government/Lt. Governor shall be binding upon the allottee. The form of Lease Deed can be purchased from the office of DDA.
- ix. If the allottee violates any terms and conditions as mentioned above and in the perpetual lease-deed, the allotment shall be cancelled and possession of the land/plot with superstructure standing thereon if any, will be taken over by the Lessor (PRESIDENT OF INDIA)/DDA, without any compensation to the allottee.
- x. If the allotment is cancelled for breaches of any terms/ conditions of the allotment, the possession of the plot/land with building, if any will be handed over to DDA by the allottee on the date and time given in the cancellation notice.
2. That it is the whole responsibility of the allottee to keep proper watch and ward of the land and property against any encroachment.
3. The offer of allotment of land herein made is on "AS IS WHERE IS BASIS". The allottee is advised to got himself acquainted with the conditions herein mentioned and also the site conditions before acceptance of the offer of allotment. It may be noted that the DDA shall not entertain any claim/exemption from the payment of ground rent, License Fee, composition fee etc. once the offer of allotment is accepted and possession is taken over.

4. The allottee shall abide by all the terms and conditions given in the allotment letter/lease deed and other conditions as may be imposed by the Competent Authority from time to time.
5. The allottee shall pay the cost of fencing/Boundary wall if any, as and when demanded by DDA.
6. No property development permitted on the allotted land.
7. The payment and the acceptance letter with the required undertaking must be sent within 60 days from the date of issue of Demand-Cum-Allotment letter, failing which interest at the rate of 14% shall be chargeable for the delay period upto 180 days of issue of this letter. On completion of 180 days from the date of issue, the allotment shall be automatically cancelled. If the allottee has made partial payment, after 180 days of issue of this letter the allottee shall have to re-apply for allotment.
8. If the above terms and conditions are acceptable to you, the acceptance there of with an undertaking may be sent to the undersigned along with the demand draft for **Rs.20,06,76,155/- (Rupees Twenty Crore Six Lakh Seventy-Six Thousand One Hundred Fifty-Five Only)** including Ground Rent Rs. 48,94,539 /-+ documentation charges Rs. 45/- in favour of DDA within 60 days from the date of issue of demand-cum-allotment letter. The said amount can also be deposited in the bank counter situated in I.N.A. office complex and copy of the same may be sent to this office.

Details of Demand

1	Premium of land measuring 5178 Sqm and 6004 Sqm @ Rs.708.55 Lacs per acre (Provisionally) <i>1 ACRE = 4046.86 Sqm.</i> <i>70855000 x 11182 / 4046.86</i>	:	Rs. 19,57,81,571 /-
2	Ground Rent of the plot @ 2.5% per annum of the total premium.	:	Rs. 48,94,539 /-
3	Documentation Charge	:	Rs. 45/-
	Total	:	Rs. 20,06,76,155/-

(Harish Chand Sharma)
Dy. Director (IL)

Encl: TSS Plan

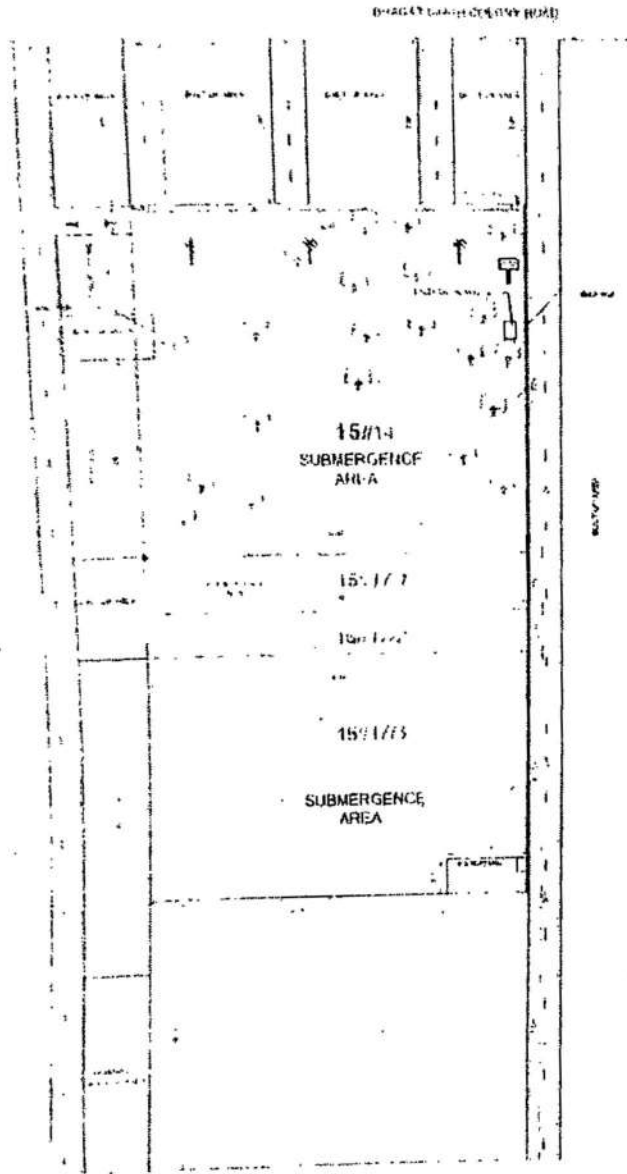
Copy to: -

1. Commissioner (Plg.) DDA, Vikas Minar, New Delhi-110002: *with request to incorporate subsequently in the Sector Plan, Zonal Plan and Master Plan and to process the change of Land use under section 11 A of DD Act, if required.*
2. Chief Engineer (RZ), DDA, DDA Office, Madhuban Chowk, Delhi-110085
3. Commissioner (LM.) DDA, Vikas Sadan, New Delhi-110002
4. Addl. Commr. (Plg.) LP, DDA, Vikas Minar, New Delhi-110002
5. Dy. Director (Survey) LD, DDA, Vikas Sadan, New Delhi-110023
6. Dy. CAO (LC)-I, DDA, Vikas Sadan, New Delhi-110023

Dy. Director (IL)

Entable
Budget Watch.....*2021-22*
Head of Account.....*STR/SPS/PA/Minis*
Budget Allocation Rs.....*2152.44 lakh*
Previous Liability Rs.....*3572.653*
Amount of Estimate Rs.....*220676155*
Progressive Liability Rs.....*224242808*
Page No.....*2*

Page 3 of 3



Title: T.S.S Survey for the Sabla Land of Muhammad Pur Majara Khassa No.15/14, (52/171), (52/172)

Total Area of Plot: - 51.08 Sq. Mts
Built up Area Permitted Area: - 1.90 Sq. Mts.
Net Area Available: - 51.78 Sq. Mts.
In acre: - 1.179 Acre
In hectare: - 0.5117 ha

Detailed Built up Area/Encroachment	
Description of Built up Area	Remarks
Encroachment	TEMPORARY STRUCTURE LIKE CHIKI, THAM ETC.
Total Built up Area:	30 sq. mtr

Legend:

- ENCROACHMENT
- TEMPORARY STRUCTURE LIKE CHIKI, THAM ETC.
- SUBMERGENCE AREA
- PERMITTED AREA
- ROAD
- BOUNDARY
- PLANT
- WATER
- OBSTACLE

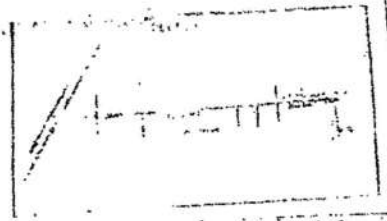
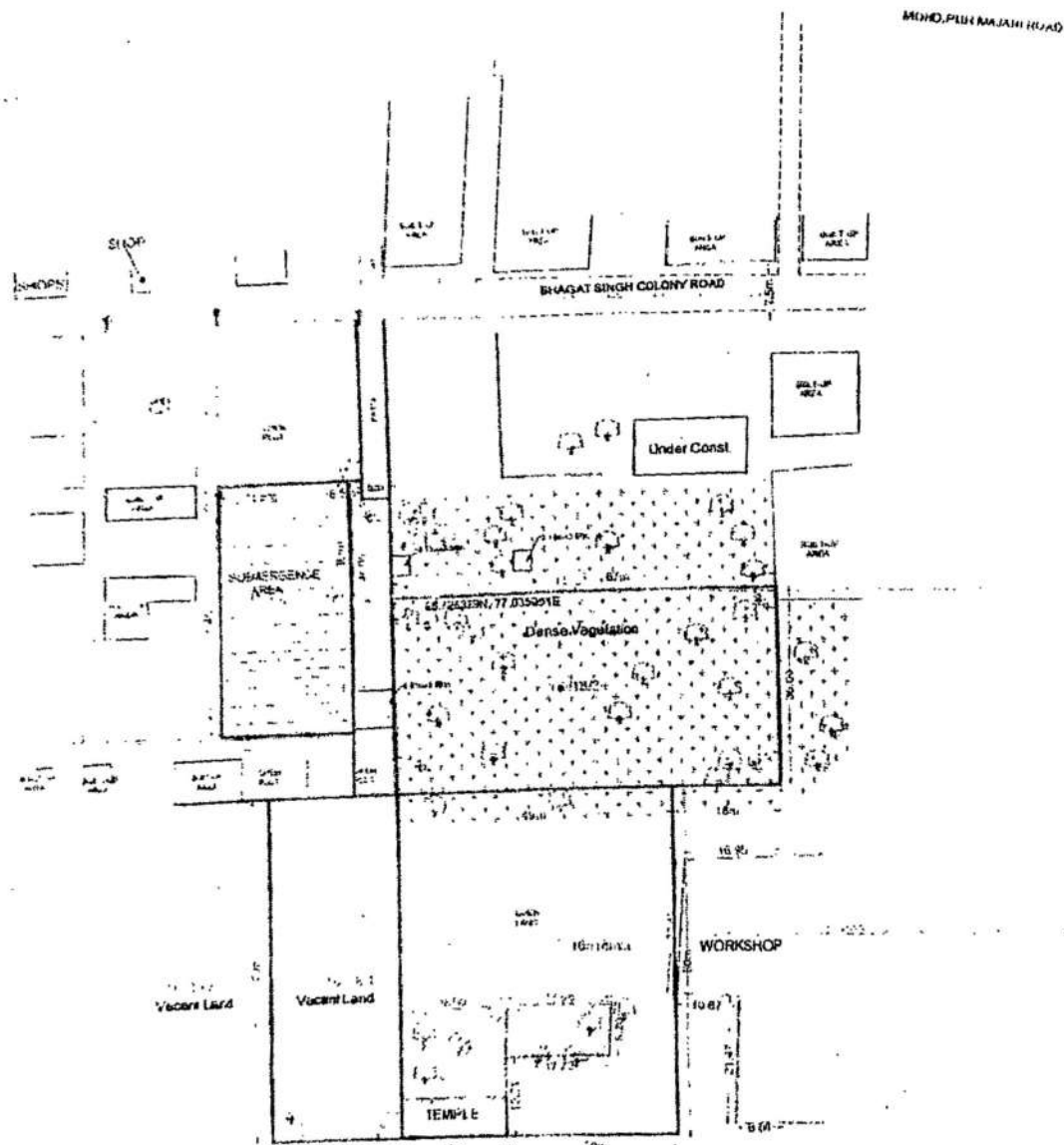
Name of Work: Protection of vacant land in Rohini Zone

SH: Digital Mapping with T.S.S through GIS/RS/ANALYST and providing & demarcation of boundary stone in vacant Sabla land. Annual rate survey conducted and Khata/Chikhi/Sabla/Naqar given with land & map for Sabla green sabla land. Police

CLIENT:
 EXECUTIVE ENGINEER
 RMD-II, DELHI DEVELOPMENT
 AUTHORITY, ROHINI ZONE, DELHI

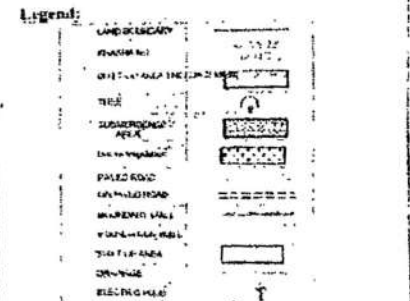
SURVED BY:
 T.S. KARAWALYING CONSULTANTS PVT. LTD.
 P-111, K.D.H. Colony, Rg. 16/05, S.S. 6/12/07
 2020/05/11, 11/05/2021, 11/05/2021

Handwritten signatures and dates: 21/12/21, 11/12/21, 11/12/21



Title: F.S.S. Survey Grant Sabha Land of
 Muhammad Pur Majari Khasra No.16/12/1 min,
 16/12/2, 16/13/2, 16/18 min, 16/19/1.
 Total Area of Plot = 6888 Sq. Mtr.
 Built up Area encroached area = 6384 Sq. Mtr.
 Net Area Available = 604 Sq. Mtr.
 in Acre = 1.483 acre
 in Hectare = 0.606 ha

Detailed Index of Built up Area		Remarks
S.No.	Description of Built up Area	
1	Encroachment	384 Residential Houses, temple, Tin Shades and private Properties etc.
Total Built-up Area:		6384 sq. mtr.



Name of Work: Protection of vacant land in Rohini Zone

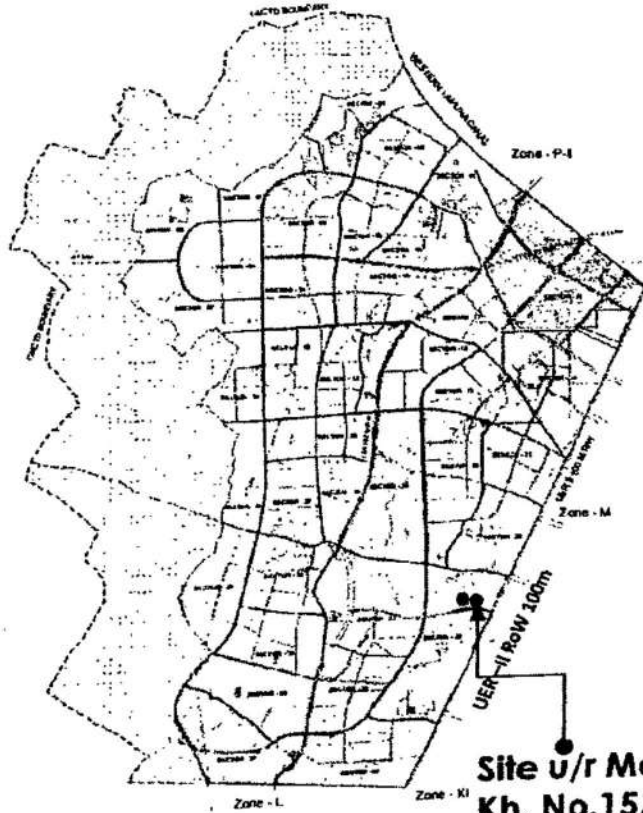
SH: Digital Mapping with F.S.S through GPS GAGAN DIVICE and providing & fixing of boundary stone in Karala gram Sabha land, Mahmud pur majari gram sabha land, Urodi Suleman Nagar gram sabha land & mudpur dabas gram sabha land, Rohini.

CLIENT:
 EXECUTIVE ENGINEER
 RMD-2, DELHI DEVELOPMENT
 AUTHORITY, ROHINI ZONE, DELHI

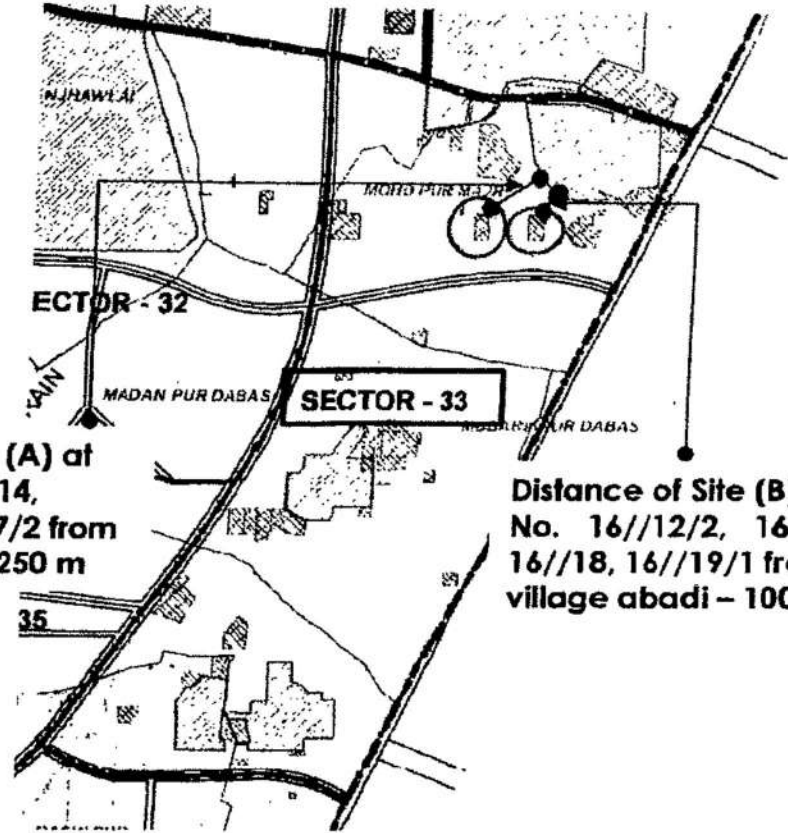
SURVED BY:
 HEMAJIJI SURVEYING CONSULTANCY PVT. LTD
 1-A-141, K.O.H.R., Indraprastha, Raj., 342005, MUMBAI-401325
 9790581250, Email: hemajiji@rediffmail.com

Handwritten signatures and dates: 17/08/2021, 24/12/21, and other illegible marks.

MAP 1: Location of Kh. No. 15//14, 15//17/1, 15//17/2, 16//12/1, 16//12/2, 16//13/2, 16//18, 16//19/1, Village Mohammadpur Majri on Sector Delineation Plan, Zone N



**Site u/r Mohammadpur Majri,
Kh. No.15//14, 15//17/1,
15//17/2, 16//12/1, 16//12/2,
16//13/2, 16//18, 16//19/1**

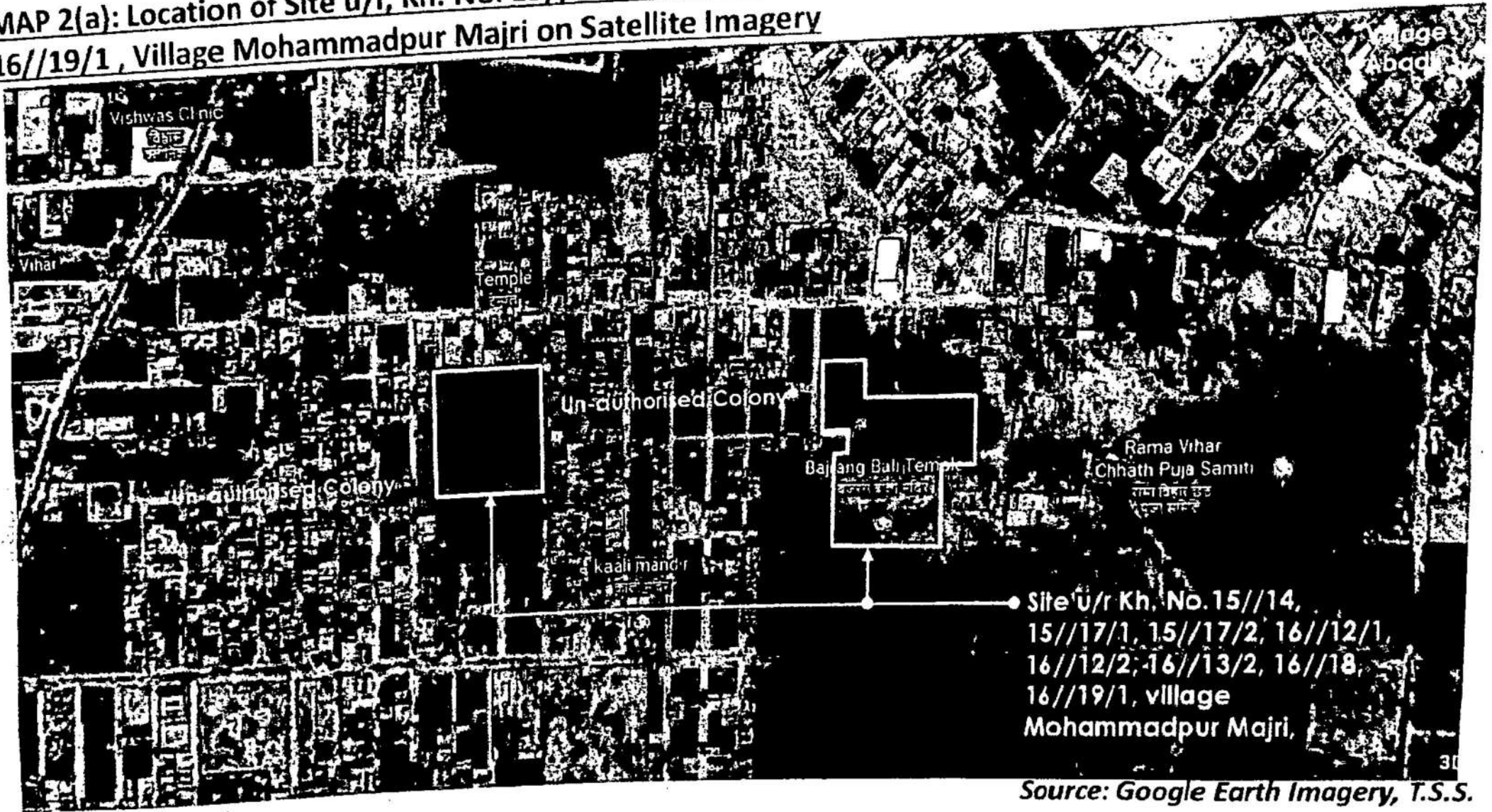


**Distance of Site (A) at
Kh. No. No.15//14,
15//17/1, 15//17/2 from
village abadi - 250 m**

**Distance of Site (B) at Kh.
No. 16//12/2, 16//13/2,
16//18, 16//19/1 from
village abadi - 100 m**

Location of site u/r: Sector 33

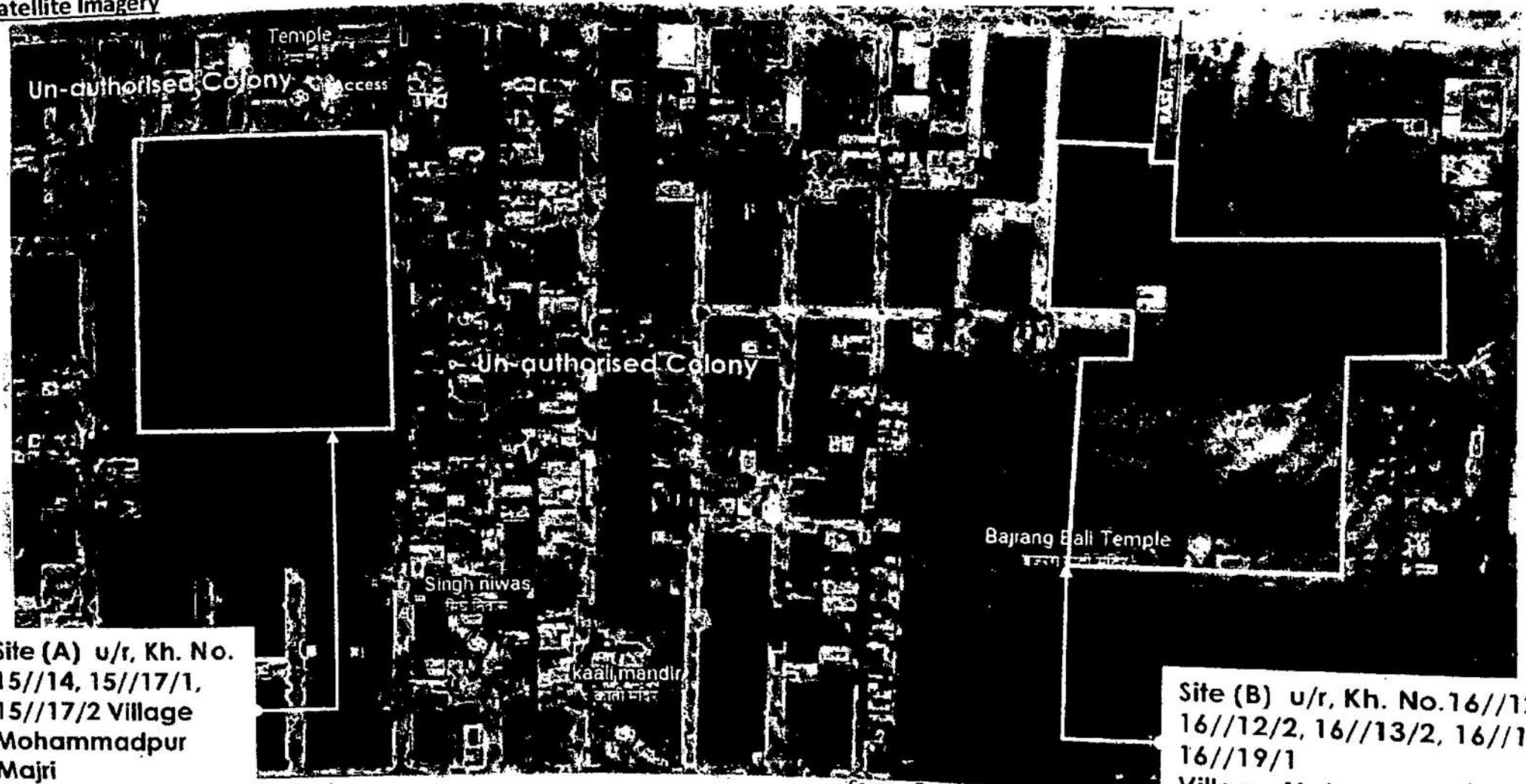
MAP 2(a): Location of Site u/r, Kh. No. 15//14, 15//17/1, 15//17/2, 16//12/1, 16//12/2, 16//13/2, 16//18, 16//19/1, Village Mohammadpur Majri on Satellite Imagery



Source: Google Earth Imagery, T.S.S.

9/c

MAP 2(b): Site u/r Kh. No. 15//14, 15//17/1, 15//17/2, 16//12/1, 16//12/2, 16//13/2, 16//18, 16//19/1, Village Mohammadpur Majri on Satellite Imagery



Site (A) u/r, Kh. No. 15//14, 15//17/1, 15//17/2 Village Mohammadpur Majri

Site (B) u/r, Kh. No. 16//12/1, 16//12/2, 16//13/2, 16//18, 16//19/1 Village Mohammadpur Majri

Source: Google Earth Imagery, T.S.S.

OFFICE OF THE ASSISTANT COMMISSIONER (L&E)
 DELHI JAL BOARD: GOVT.OF N.C.T.OF DELHI
 VARUNALAYA PHASE-II, KAROL BAGH, NEW DELHI
 Ph No. 011-23510241, E-Mail:-acle309@gmail.com

Office Order No. 141

Dated: 05-10-2020

Subject:- Allotment of land measuring 20000 Square Meters by DSIIDC to DJB for construction of decentralized Sewage Treatment Plant at Khanjhalan Village.

Delhi Jal Board vide its Resolution No. 993(Item No. Admn. 407) in the 153rd meeting held on 24.09.2020, has approved allotment of Land measuring 20000 Sq. Mtr. bearing Khasra No. 23/3,4,5,6,7 & 8 of Kanjhalan village as allotted by DSIIDC at a total cost of Rs.29,03,73,824/-(Rs. Twenty Nine Crore Three Lakh Seventy Three Thousand Eight Hundred Twenty Four Only) subject to availability of fund on following terms & conditions for construction of Decentralized Sewage Treatment Plant for providing Sewerage facilities in the extended abadi of village Kanjhalan:-

1. The allottee, Delhi Jal Board will be required to pay provisional premium of land measuring 20000 Sq. Mtr. @ Rs. 573.22 Lakh per acre (Provisional DDA rate, of premium insitutional land effective for the Block year 2018-2020) with ground rent 2.5% per annum of the total premium (Aggregate of the provisional land final premium). The revision of rates of land is under consideration of the Government and the allottee shall have to pay balance premium for the land as per rates determined by the Government and within the time demanded buy DSIIDC. Annual ground rent of 2.5% of the land premium shall also be revised accordingly. The rate of land premium as may be determined the Government, shall be binding upon the allottee and shall not be called in question by it in any proceeding.
 - i) The allottee shall be give an undertaking to the effect that it will pay the balance premium of land as and when demanded by the DSIIDC on the basis of the rates determined by the Government/DSIIDC.
 - ii) The area of the land/plot is also subject to variation in size, as per requirement of layout plan and actual demarcation of the plot at site etc.
 - iii) The allotted land shall be used for the purpose of construction of Decentralized Sewage Treatment Plant only and no other purpose whatsoever.
 - iv) The building plans should be got approved from the concerned Competent Authority, before getting the same sanctioned plan shall be completed thereon with a period of 02 years from the date of taking over physical possession of the plot allotted.
 - v) The allottee shall not sell, transfer, assign or otherwise part with possession of the whole or any part of the said land or any building thereon except with the previous consent in writing of the Lessor/DSIIDC which he shall be entitled to refuse, in his absolute discretion.

(Signature)
 05/10/2020

3. An undertaking may be sent to the undersigned along with the pay order in favour 'DSIIDC Ltd' for Rs. 29,03,73,824/- (Rupees Twenty Nine crores three lakhs seventy three thousand eight hundred twenty four only) including advance Ground Rent Rs. 70,82,287/- for the 1st year and documentation charges Rs.45/-, within timelines. The said amount can also be deposited in the CANARA BANK A/c No. 1588214000019 IFSC: CNRB0001588 through RTGS/NEFT. Confirmation of the remittance may be sent to this office.

Further, the payment of the land will be make by the EE(Project)SR-I.

The Board also resolved to take further action in anticipation of confirmation of the minutes.

642
9/11/20

09/10/20

(Vilas Rampal)
Assistant Commissioner(L&E)

No. DJB/AC(L&E)/2020/4244/

Dated : 09-10-2020

Copy for kind information to:-

1. Ps to Chairman DJB/ Ps to Vice Chairman DJB
2. Secy. to CEO/DJB./All Members/Addl. CEO/CVO
3. CE/SE concerned
4. Secretary. DJB and treated as ATR.
5. Dir.(F&A)/Jl.Dir.(F&A)/Dy. Dir.F&A concerned/AC/AAO concerned.
6. EE(Project)SR-I along with original file with the request to make payment of Rs. 29,03,73,824/- to DSIIDC and take possession of the land under intimation to the Office of AC(L&E)

7. oo book(L&E)

09/10/2020

Assistant Commissioner(L&E)

for m.a.p.l

09/10/2020

Sh Deepak/DE

09/10/2020

GOVERNMENT OF NCT OF DELHI
OFFICE OF THE DIRECTOR (PANCHAYATI)
1, KRIPA NARAIN MARG, DELHI - 110064.

No. F. 1334/SDM/AP/

1629/41



To,

The Chief Executive Officer,
Delhi Jal Board,
Govt of NCT of Delhi,
Vanamalaya Phase-II, Karol Bagh,
New Delhi.

CEO
m(Dr)

Subject: Allotment of Gaon Sabha land to Delhi Jal Board for setting up of decentralized STPs.

Sir,

I am directed to convey the approval of Hon'ble Lieutenant Governor, Delhi for allotment of Gaon Sabha land to Delhi Jal Board for setting up of decentralized STPs as per norms which is tabulated as under subject to the following terms & conditions:-

S. No.	District	Name of village	Khasra No.	Capa city (MLD)	G.S. Land available (Sqm.)	Requirement of Land (Sqm.)	As per norms i.e. @ 650 Sqm. per MLD	Land allotted
1.		Palla	25/17(3-10)	4	2926	2640	650x4 =2600	2600 Sqm.*
2.		Sungerpur	30/2(7-10)	6	6270	3960	650x6 =3900	3900 Sqm.*
3.	North	Tajpur	14/25(4-16), 13/21(2-05)	9	5894	5950	650x9 =5850	5850 Sqm.*
4.		Auchandi	46/17(3-18), 46/18(3-10)	9	6000	6000	650x9 =5850	5850 Sqm.*
5.	South West	Shikarpur	36/18(4-12), 7(4-16), 8(4-11), 14(4-00)	6	6078	3900	650x6 =3900	3900 Sqm.
6.	North West	Nizampur	23/18(2-12), 23/21(2-15)	7	4510	4550	650x7 =4550	4510 Sqm.*

* In District North the Restricted as the required quantity of land as per norms of DJB, works out to be lesser than what is demanded in actual sqm.

* In District North West, the proposed land for allotment required is 4550 Sqm. but the entire piece of land available is only 4510 Sqm.

Contd/.....

- 11087
1. That the allotment / lease of Gaon Sabha land in villages Palla, Surge, Tajpur and Auchandi in District North, village Shikarpur in District South West and village Nizampur in District North West to Delhi Jal Board is for setting up decentralized STPs.
 2. That the allotment is being made on free of cost basis on lease for 99 years.
 3. That it shall be responsibility of the lessee to obtain the prior sanction from DDA / MCD before putting structures even of temporary nature on the land. The lessee is required to complete all the Codal formalities before taking over the possession of the land.
 4. That it shall be the responsibility of the lessee to protect the land from any type of encroachment. A proper boundary wall will be constructed around the allotted land.
 5. That the lessee shall have to execute the lease deed according to the provisions of the "Transfer of Property Act" immediately after taking over possession and also pay registration fee etc. if any.
 6. That the lessee will use the land only for the purpose for which it is allotted and not for any other purpose.
 7. That the lessee will have to submit the site plan to the lesser and will maintain open space around the boundary wall by planting trees.
 8. That the lesser reserves the right to cancel the lease at any time if the land is required for any other public purpose or on account of breach of any of the terms and conditions of the lease, the lessee will have to surrender the possession peacefully and in that case the lessee will not be entitled for any compensation. In case of any dispute, the matter will be referred to Hon'ble Lt. Governor, Delhi and his decision will be final and binding on both the parties i.e. the lesser and the lessee.

Yours faithfully,

(M.T.KOM)
DIRECTOR (PANCHAYAT)

No.F. 1334/SDM/AF/ 1629-4

Dated: 3/11/21

Copy forwarded for information & necessary action to:

1. The Pr Secretary to the Hon'ble Lt. Governor, Delhi, Raj Niwas, Delhi.
2. The Pr Secretary to the Hon'ble Chief Minister, Delhi, Delhi Secretariat, New Delhi.
3. The Secretary to Hon'ble Minister for Revenue, Delhi Secretariat, New Delhi.
4. The OSD to the Chief Secretary, Delhi, Delhi Secretariat, New Delhi.
5. The District Magistrate (North, South West & North West), Revenue Department, GNCTD, Delhi.
6. The P.S. to Divisional Commissioner / Secretary (Revenue), Govt. of NCT of Delhi.
7. The BDO (North, South West & North West), GNCTD, Delhi, with the direction to complete the formalities for handing/taking over the possession of land to the lessee.
8. Guard File.

DIRECTOR I

**DELHI DEVELOPMENT AUTHORITY
INSTITUTIONAL LAND BRANCH**
Room No.216, A-Block, 2nd Floor, Vikas Sadan, INA New Delhi

F 12811.1 22A(06)2022 O.

F 12811.1 22A(06)2022 O. Part(1)/249

Date: 12/03/2022

To

The Member (Dr),
Delhi Jal Board, GNCID,
Varatalaya P111, Jhandewalan,
Karol Bagh,
New Delhi-110005

Sub: **Allotment of land measuring 3112 Sqm (as per TSS attached) to Delhi Jal Board for construction of Decentralized Sewage Treatment Plant at Garhi Rindahala at Kh. No. 21/2(01-01)23(02-18), North-West District, Delhi**

Sir,

With reference to letter No. D.O No. /M(Dr)/DJB/2021/01/03 dated 05.01.2021 on the subject noted above, I am directed to inform you that under the provision of DDA (Disposal of Developed Nazul land) Rules, 1981, it is proposed to allot a plot of land measuring **3112 Sqm** (on perpetual lease hold basis) for the purpose of **construction of Decentralized Sewage Treatment Plant** on the usual terms/conditions as given in the approved format of perpetual lease deed and the following conditions: -

1. That the allottee **Delhi Jal Board** will be required to pay provisional premium of land measuring **3112 Sqm @ Rs. 708.55 Lakh per acre (Provisional)** with annual ground rent **2.5% per annum** of the total premium. (Aggregate of the provisional land final premium). The revision of rates of land is under consideration of the Central Govt. The allottee shall have to pay balance premium for the land as per rates determined by the Central Government under Rule-5 of DDA (Disposal of Developed Nazul land) Rules 1981, and within the time demanded by DDA. The rates of land, determined, by Central Government, shall be binding upon the allottee and shall not be called in question by it in any proceeding.

- i. The allottee shall give an undertaking to the effect that it will pay the balance premium of land as and when demanded by DDA on the basis of the rates determined by Central Govt.
- ii. The area of the land/ plot is also subject to variation in size, as per requirement of layout plan and actual demarcation of the plot at site etc.
- iii. The allotted land shall be used for the purpose of **construction of Decentralized Sewage Treatment Plant only** and no other purpose whatsoever.
- iv. The building plans should be got approved from the Lessor/DDA/Local body, before getting the same sanctioned for the construction on allotted land and construction as per sanctioned plan shall be completed thereon within a period of 2 years from the date of taking over physical possession of the plot allotted.
- v. The allottee shall not sell, transfer, assign or otherwise part with possession of the whole or any part of the said land or any building thereon except with the previous consent in writing of the Lessor which he shall be entitled to refuse in his absolute discretion.

- a. PROVIDED that, in the event of the consent being given, the Lessor may impose the conditions as he thinks fit and the LESSOR shall be entitled to claim and recover the whole or a portion (as the Lessor may in his absolute discretion determine) of the unearned increase in the value (i.e. the difference between the premium paid and market value) of the said land at the time of sale, transfer assignment, or parting with the possession and the decision of Lessor in the respect of the market value shall be final & binding.
- b. Notwithstanding anything contained in sub-clause (a) above, the lessee may with the previous consent in writing of the Lt. Governor of Delhi (here in after called The L.G.) mortgage or charge, the said land to such person as may be approved by the Lt. Governor in his absolute discretion.
- vi. The lease deed shall be executed and got registered by the allottee at its own cost as and when called upon to do so, by the Lessor (PRESIDENT OF INDIA)/DDA.
- vii. The trees if any standing on the plot in question shall remain as DDA property and shall not be removed or disposed of without the prior approval of the Lessor in writing. If the trees required to be removed off, then the permission for cutting of trees may be obtained from Forest Department/Horticulture Department. The tree will be verified by Horticulture Department, DDA.
- viii. That all other conditions, as contained in the perpetual lease deed to be executed in this behalf and any other terms/condition imposed from time to time by the Central Government/Lt. Governor shall be binding upon the allottee. The form of Lease Deed can be purchased from the office of DDA.
- ix. If the allottee violates any terms and conditions as mentioned above and in the perpetual lease-deed, the allotment shall be cancelled and possession of the land/plot with superstructure standing thereon if any, will be taken over by the Lessor (PRESIDENT OF INDIA)/DDA, without any compensation to the allottee.
- x. If the allotment is cancelled for breaches of any terms/ conditions of the allotment, the possession of the plot/land with building, if any will be handed over to DDA by the allottee on the date and time given in the cancellation notice.
2. That it is the whole responsibility of the allottee to keep proper watch and ward of the land and property against any encroachment.
3. The offer of allotment of land herein made is on "AS IS WHERE IS BASIS". The allottee is advised to got himself acquainted with the conditions herein mentioned and also the site conditions before acceptance of the offer of allotment. It may be noted that the DDA shall not entertain any claim/exemption from the payment of ground rent, License Fee, composition fee etc. once the offer of allotment is accepted and possession is taken over.
4. The allottee shall abide by all the terms and conditions given in the allotment letter/lease deed and other conditions as may be imposed by the Competent Authority from time to time.
5. The allottee shall pay the cost of fencing/Boundary wall if any, as and when demanded by DDA.
6. No property development permitted on the allotted land.
7. The payment and the acceptance letter with the required undertaking must be sent within 60 days from the date of issue of Demand-Cum-Allotment letter, failing which interest at the rate of 14% shall be chargeable for the delay period upto 180 days of issue of this letter. On completion of 180 days from the date of issue, the allotment shall be automatically cancelled. If the allottee has made partial payment, after 180 days of issue of this letter the allottee shall have to re-apply for allotment.
8. If the above terms and conditions are acceptable to you, the acceptance there of with an undertaking may be sent to the undersigned along with the demand draft for Ra. 5,58,49,093 /- (Rupees Five Crore Fifty-Eight Lakh Forty-Nine Thousand Ninety-Three Only) including Ground Rent + documentation charges in favour of DDA within 60 days from the date of issue

of demand-cum-allotment letter. The said amount can also be deposited in the bank counter situated in I.N.A. office complex and copy of the same may be sent to this office.

Details of Demand

1	Premium of land measuring 3112 Sqm. @ Rs.708.55 Lacs per acre (Provisional)	Rs. 5,44,86,876
2	Ground Rent of the plot @ 2.5% per annum of the total premium.	Rs. 13,62,172
3	Documentation Charge	Rs. 45/-
	Total	Rs. 5,58,49,093/-

(Harish Chand Sharma)
Dy. Director (IL)

Encl: TSS Plan, Google earth image and Map of the site.

Copy to :-

1. Commissioner (Plg.) DDA, Vikas Minar, New Delhi-110002-With request to incorporate subsequently in the Sector Plan, Zonal Plan and Master Plan and to process the change of Land use under section 11 A of DD Act, if required.
2. Commissioner(LM), DDA, Vikas Sadan, New Delhi-110023
3. Chief Engineer (RZ), DDA, Madhuban Chowk, New Delhi
4. Dy. Director (Survey) LD, DDA, Vikas Sadan, New Delhi-110023
5. Dy. CAO (LC)-I, DDA, Vikas Sadan, New Delhi-110023

Budget Walsh 21-22
 Head of Account Tentative STP/PS/R/mains
 Budget Allocation Rs. 3152.44
 Previous Liability Rs. 2274.93
 Amount of Estimate Rs. 86137.400
 Progressive Liability Rs. 231030903
 Page No. 05

Dy. Director (IL)

AAO (R) [Signature]

54

328
26/04/23

**DELHI DEVELOPMENT AUTHORITY
INSTITUTIONAL LAND BRANCH
Room No.216, A-Block, 2nd Floor, Vikas Sadan, INA New Delhi**

E- 47927

F no. DD/IL/0018/2022/GOVT/22A-II.-V/278

Dated: 20/4/23

To

The Member (Dr)
Delhi Jal Board, GNCTD,
Varunalaya PH II, Karol Bagh,
New Delhi-110005

692
27/4/23

Office of the Member (Dr)
Diary No. 2117
Date 21-4-23
D. J. B. Varunalaya Ph-II

Sub: Allotment of land at Kh. No. 67/5 measuring 1552 Sqm to Delhi Jal Board, GNCTD for construction of Decentralized STP at Jaunti Village (North West), Delhi

Sir,

u
with
CE (P/13/11)

With reference to letter No. DJB/ACE(C)-6/2022/799-804 dated 18.11.2022 on the subject noted above, I am directed to inform you that under the provision of DDA (Disposal of Developed Nazul land) Rules, 1981, a land measuring 1552 Sqm at Kh. No. 67/5 (on perpetual lease hold basis) is allotted to Delhi Jal Board, GNCTD for the purpose of construction of Decentralized STP at Jaunti Village (North West), Delhi on the usual terms/conditions as given in the approved format of perpetual lease deed and the following conditions: -

- i. Delhi Jal Board will be required to pay premium at the presently applicable land rate of Rs. 708.55 Lakh per acre and an annual ground rent of 2.5% per annum of the premium, for the said land measuring 1552 Sqm. Since the revision of these rates of land for FY 2022-24 is under consideration, this premium and annual ground rent will be treated as provisional and will be subject to revision. The allottee shall thus have to pay the balance premium and ground rent for the aforesaid area of land from the date of allotment as per rates determined by the Central Government under Rule-5 of DDA (Disposal of Developed Nazul land) Rule 1981, and within the time as and when demanded by DDA. The rates of land, determined by Central Government, shall be binding upon the allottee and shall not be called in question by it in any proceeding.
- ii. The allottee shall give an undertaking to the effect that it will pay the balance premium of land as and when demanded by DDA on the basis of the rates determined by Central Govt.
- iii. The area of the land/ plot is also subject to variation in size, as per requirement of layout plan and actual demarcation of the plot at site etc.
- iv. The allotted land shall be used for the purpose of construction of decentralized STP (Delhi Jal Board) only and no other purpose whatsoever. While designing the DSTP it must be ensured that the flow of water in the existing drain should not be obstructed at any point of time.
- v. The building plans should be got approved from the Lessor/DDA/Local body, before getting the same sanctioned for the construction on allotted land and construction as per sanctioned plan shall be completed thereon within a period of 2 years from the date of taking over physical possession of the plot allotted
- vi. The allottee shall not sell, transfer, assign or otherwise part with possession of the whole or any part of the said land or any building thereon except with the previous consent in writing of the Lessor which he shall be entitled to refuse in his absolute discretion.
- vii. PROVIDED that, in the event of the consent being given, the Lessor may impose such conditions as he thinks fit and the LESSOR shall be entitled to claim and recover the

BB

1/10/23
#5E

A. Kaur
SE

A/1

EE (P/13/11)
Copy land file

27/04/23
21/05/23

whole or a portion (as the Lessor may in his absolute discretion determine) of the unearned increase in the value (i.e. the difference between the premium paid and market value) of the said land at the time of sale, transfer assignment, or parting with the possession and the decision of Lessor in the respect of the market value shall be final & binding.

- b. Notwithstanding anything contained in sub-clause (a) above, the lessee may with the previous consent in writing of the Lt. Governor of Delhi (here in after called The L.G.) mortgage or charge, the said land to such person as may be approved by the Lt. Governor in his absolute discretion.
 - vi. The lease deed shall be executed and got registered by the allottee at its own cost as and when called upon to do so, by the Lessor (PRESIDENT OF INDIA)/DDA.
 - vii. The trees if any standing on the plot in question shall remain as DDA property and shall not be removed or disposed of without the prior approval of the Lessor in writing. If the trees required to be removed off, then the permission for cutting of trees may be obtained from Forest Department/Horticulture Department. The tree will be verified by Horticulture Department, DDA.
 - viii. That all other conditions, as contained in the perpetual lease deed to be executed in this behalf and any other terms/condition imposed from time to time by the Central Government/Lt. Governor shall be binding upon the allottee. The form of Lease Deed can be purchased from the office of DDA.
 - ix. If the allottee violates any terms and conditions as mentioned above and in the perpetual lease-deed, the allotment shall be cancelled and possession of the land/plot with superstructure standing thereon if any, will be taken over by the Lessor (PRESIDENT OF INDIA)/DDA, without any compensation to the allottee.
 - x. If the allotment is cancelled for breaches of any terms/ conditions of the allotment, the possession of the plot/land with building, if any will be handed over to DDA by the allottee on the date and time given in the cancellation notice.
2. That it is the whole responsibility of the allottee to keep proper watch and ward of the land and property against any encroachment.
 3. The offer of allotment of land herein made is on "AS IS WHERE IS BASIS". The allottee is advised to got himself acquainted with the conditions herein mentioned and also the site conditions before acceptance of the offer of allotment. It may be noted that the DDA shall not entertain any claim/exemption from the payment of ground rent, License Fee, composition fee etc. once the offer of allotment is accepted and possession is taken over.
 4. The allottee shall abide by all the terms and conditions given in the allotment letter/lease deed and other conditions as may be imposed by the Competent Authority from time to time.
 5. The allottee shall pay the cost of fencing/Boundary wall if any, as and when demanded by DDA.
 6. No property development permitted on the allotted land.
 7. **The allotment is subject to revision of rates for FY 2022-24. Allottee shall be liable to pay dues on account of revision of rates as and when demanded by DDA.**
 8. The payment and the acceptance letter with the required undertaking must be sent within 60 days from the date of issue of Demand-Cum-Allotment letter, failing which interest at the rate of 14% shall be chargeable for the delay period upto 180 days of issue of this letter. On completion of 180 days from the date of issue, the allotment shall be automatically cancelled. If the allottee has made partial payment, after 180 days of issue of this letter the allottee shall have to re-apply for allotment.
 9. If the above terms and conditions are acceptable to you, the acceptance there of with an undertaking may be sent to the undersigned along with the demand draft for Rs. **2,78,52,812/- (Rupees Two Crore Seventy Eight Lakh Fifty Two Thousand Eight Hundred Twelve Only)** including Ground Rent + documentation charges in favour of

DDA within 60 days from the date of issue of demand-cum-allotment letter. The said amount can also be deposited in the bank counter situated in I.N.A. office complex and copy of the same may be sent to this office.

Details of Demand

1	Premium of land measuring 1552 Sqm @ Rs.708.55 Lacs per acre (Provisional)	:	Rs. 2,71,73,431 /-
2	Ground Rent of the plot @ 2.5% per annum of the total premium.	:	Rs. 6,79,336/-
3	Documentation Charge	:	Rs. 45/-
	Total	:	Rs. 2,78,52,812/-

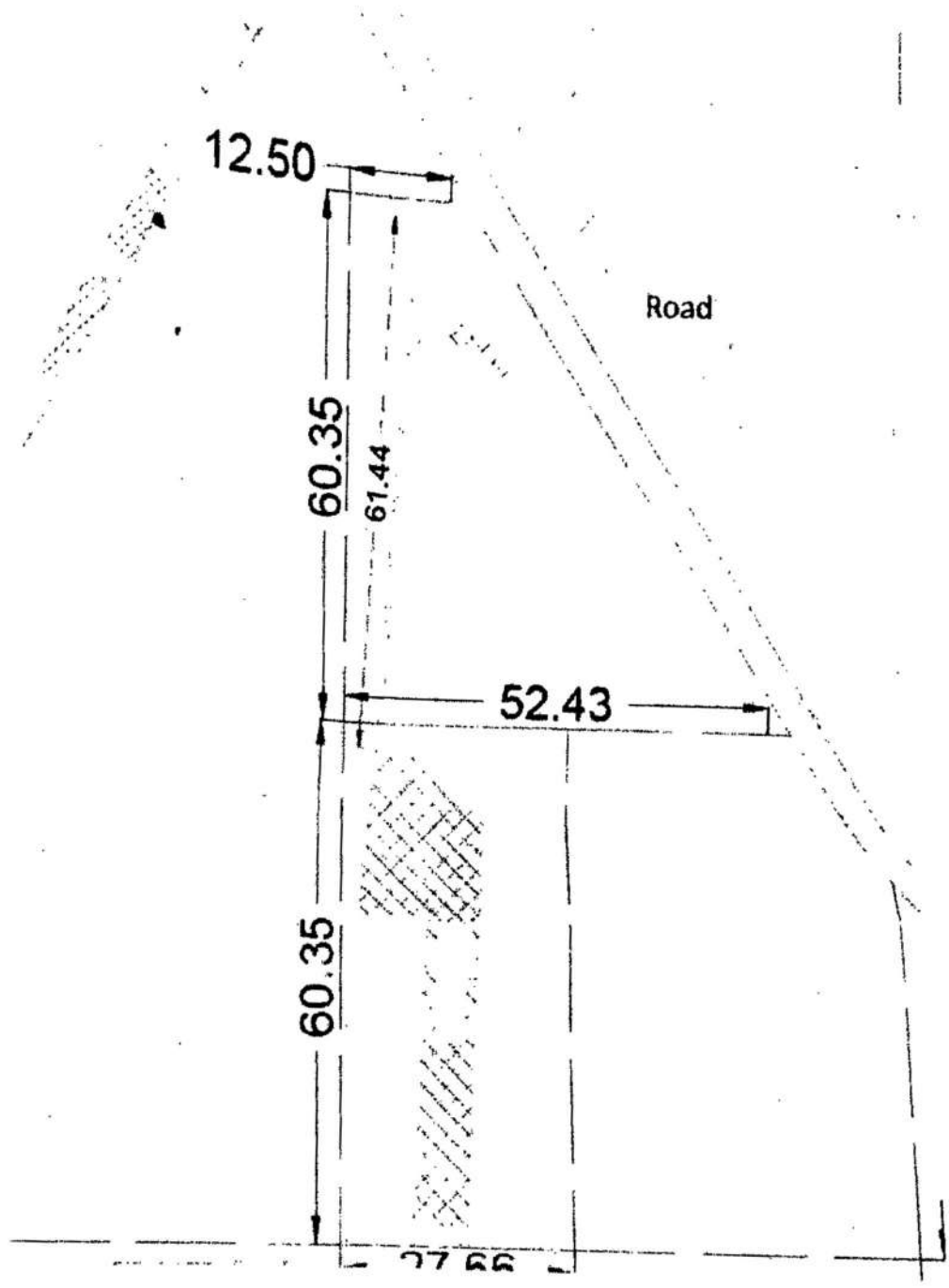
20/4/23
(Bhaskar Tiwari)
Dy. Director (IL)

Encl: TSS Plan and Map of the site.

Copy to: -

1. Commissioner (Plg.) DDA, Vikas Minar, New Delhi-110002
2. Commissioner (LM), DDA, Vikas Sadan, New Delhi-110023
3. Chief Engineer (Rohini Zone), DDA.
4. Dy. Director (Survey) LD, DDA, Vikas Sadan, New Delhi-110023
5. Dy. CAO (LC)-I, DDA, Vikas Sadan, New Delhi-110023

Dy. Director (IL)



DELHI DEVELOPMENT AUTHORITY
INSTITUTIONAL LAND BRANCH
Room No.216, A-Block, 2nd Floor, Vikas Sadan, INA New Delhi

E-11408, F.22A(05)2022 IL
 F. LD/IL/0009/2020/GOVT/22A-INSTITUTIONAL LAND-III-Part(1)/248
 Dated 08/03/2022

To

The Member (Dr)
 Delhi Jal Board, GNCTD,
 Varunalaya PH I, Jhandewalan,
 Karol Bagh,
 New Delhi-110005

Sub: - Allotment of land measuring 1710 Sqm (as per TSS attached) to Delhi Jal Board for construction of Decentralized Sewage Treatment Plant at Ghewra at Kh. No. 40/9/2/1(1-09) and 9/2/2(0-13), North-West District, Delhi

Sir,

With reference to letter No. D.O No. /M(Dr)/DJB/2021/01/03 dated 05.01.2021 on the subject noted above, I am directed to inform you that under the provision of DDA (Disposal of Developed Nazul land) Rules, 1981, it is proposed to allot a plot of land measuring 1710 Sqm (on perpetual lease hold basis) for the purpose of construction of Decentralized Sewage Treatment Plant on the usual terms/conditions as given in the approved format of perpetual lease deed and the following conditions: -

- i. That the allottee Delhi Jal Board will be required to pay provisional premium of land measuring 1710 Sqm @ Rs. 708.55 Lakh per acre (Provisional) with annual ground rent 2.5% per annum of the total premium. (Aggregate of the provisional land final premium). The revision of rates of land is under consideration of the Central Govt. The allottee shall have to pay balance premium for the land as per rates determined by the Central Government under Rule-5 of DDA (Disposal of Developed Nazul land) Rules 1981, and within the time demanded by DDA. The rates of land, determined, by Central Government, shall be binding upon the allottee and shall not be called in question by it in any proceeding.
- i. The allottee shall give an undertaking to the effect that it will pay the balance premium of land as and when demanded by DDA on the basis of the rates determined by Central Govt.
- ii. The area of the land/ plot is also subject to variation in size, as per requirement of layout plan and actual demarcation of the plot at site etc.
- iii. The allotted land shall be used for the purpose of construction of Decentralized Sewage Treatment Plant only and no other purpose whatsoever.
- iv. The building plans should be got approved from the Lessor/DDA/Local body, before getting the same sanctioned for the construction on allotted land and construction as per sanctioned plan shall be completed thereon within a period of 2 years from the date of taking over physical possession of the plot allotted.

51C

- v. The allottee shall not sell, transfer, assign or otherwise part with possession of the whole or any part of the said land or any building thereon except with the previous consent in writing of the Lessor which he shall be entitled to refuse in his absolute discretion.
 - a. PROVIDED that, in the event of the consent being given, the Lessor may impose such conditions as he thinks fit and the LESSOR shall be entitled to claim and recover the whole or a portion (as the Lessor may in his absolute discretion determine) of the un-earned increase in the value (i.e. the difference between the premium paid and market value) of the said land at the time of sale, transfer assignment, or parting with the possession and the decision of Lessor in the respect of the market value shall be final & binding.
 - b. Notwithstanding anything contained in sub-clause (a) above, the lessee may with the previous consent in writing of the Lt. Governor of Delhi (here in after called The L.G.) mortgage or charge, the said land to such person as may be approved by the Lt. Governor in his absolute discretion.
 - vi. The lease deed shall be executed and got registered by the allottee at its own cost as and when called upon to do so, by the Lessor (PRESIDENT OF INDIA)/DDA.
 - vii. The trees if any standing on the plot in question shall remain as DDA property and shall not be removed or disposed of without the prior approval of the Lessor in writing. If the trees required to be removed off, then the permission for cutting of trees may be obtained from Forest Department/Horticulture Department. The tree will be verified by Horticulture Department, DDA.
 - viii. That all other conditions, as contained in the perpetual lease deed to be executed in this behalf and any other terms/condition imposed from time to time by the Central Government/Lt. Governor shall be binding upon the allottee. The form of Lease Deed can be purchased from the office of DDA.
 - ix. If the allottee violates any terms and conditions as mentioned above and in the perpetual lease-deed, the allotment shall be cancelled and possession of the land/plot with superstructure standing thereon if any, will be taken over by the Lessor (PRESIDENT OF INDIA)/DDA, without any compensation to the allottee.
 - x. If the allotment is cancelled for breaches of any terms/ conditions of the allotment, the possession of the plot/land with building, if any will be handed over to DDA by the allottee on the date and time given in the cancellation notice.
2. That it is the whole responsibility of the allottee to keep proper watch and ward of the land and property against any encroachment.
 3. The offer of allotment of land herein made is on "AS IS WHERE IS BASIS". The allottee is advised to get himself acquainted with the conditions herein mentioned and also the site conditions before acceptance of the offer of allotment. It may be noted that the DDA shall not entertain any claim/exemption from the payment of ground rent, License Fee, composition fee etc. once the offer of allotment is accepted and possession is taken over.
 4. The allottee shall abide by all the terms and conditions given in the allotment letter/lease deed and other conditions as may be imposed by the Competent Authority from time to time.
 5. The allottee shall pay the cost of fencing/Boundary wall if any, as and when demanded by DDA.
 6. No property development permitted on the allotted land.
 7. The payment and the acceptance letter with the required undertaking must be sent within 60 days from the date of issue of Demand-Cum-Allotment letter, failing which interest at the rate of 14% shall be chargeable for the delay period upto 180 days of issue of this letter. On completion of 180 days from the date of issue, the allotment shall be automatically cancelled. If

the allottee has made partial payment, after 180 days of issue of this letter the allottee shall have to re-apply for allotment.

8. If the above terms and conditions are acceptable to you, the acceptance there of with an undertaking may be sent to the undersigned along with the demand draft for Rs. 3,06,88,307/- (Rupees Three Crore Six Lakh Eighty-Eight Thousand Three Hundred Seven Only) including Ground Rent + documentation charges in favour of DDA within 60 days from the date of issue of demand-cum-allotment letter. The said amount can also be deposited in the bank counter situated in I.N.A. office complex and copy of the same may be sent to this office.

Details of Demand

1	Premium of land measuring 1710 Sqm @ Rs.708.55 Lacs per acre (Provisional) <i>Area = 4046.86 sqm</i> $\frac{708.55 \times 1710}{100000} = 12.01$	Rs. 2,99,39,768/-
2	Ground Rent of the plot @ 2.5% per annum of the total premium.	Rs. 7,48,494/-
3	Documentation Charge	Rs. 45/-
	Total	Rs. 3,06,88,307/-

(Harish Chandra Sharma)
Dy. Director (IL)

Encl: TSS Plan, Google earth image and Map of the site.

Copy to: -

1. Commissioner (Plg.) DDA, Vikas Minar, New Delhi-110002-With request to incorporate subsequently in the Sector Plan, Zonal Plan and Master Plan and to process the change of Land use under section 11 A of DD Act, if required.
2. Commissioner(LM), DDA, Vikas Sadan, New Delhi-110023
3. Chief Engineer (RZ), DDA, Madhuban Chowk, New Delhi
4. Dy. Director (Survey) LD, DDA, Vikas Sadan, New Delhi-110023
5. Dy. CAO (LC)-I, DDA, Vikas Sadan, New Delhi-110023

Dy. Director (IL)

POSSESSION SLIP

As per possession letter No LD/IL/0021/2020/GOVT/22A-INSTITUTIONAL LAND-III/515 dated 23/06/2023 issued by Dy. Director (IL)/DDA, it is certified that the physical possession of Gram Sabha land measuring 2653.69 Sq. metre for construction of Decentralized STP at Khera Khurd Village (District North) Delhi has been handed over to DJB officials by DDA on 6/10/2023. The plot dimensions are checked and verified at site and is free from encroachment. The possession plan is enclosed herewith.

Possession Handed over by



AE/NMD-3/DDA

(Mob - 8802032684)

Possession Taken over by

Deelkar
JRC 06/10/2023
c/o EE(C)DR-III
DJB Kharisa Nagar Delhi
(9871688831)

Signature, name & address
of official on behalf of DJB
with date

EE(C)DR-III
Diary No. 2001.....
Date. 06-10-23.....

urgent + Imp. for action

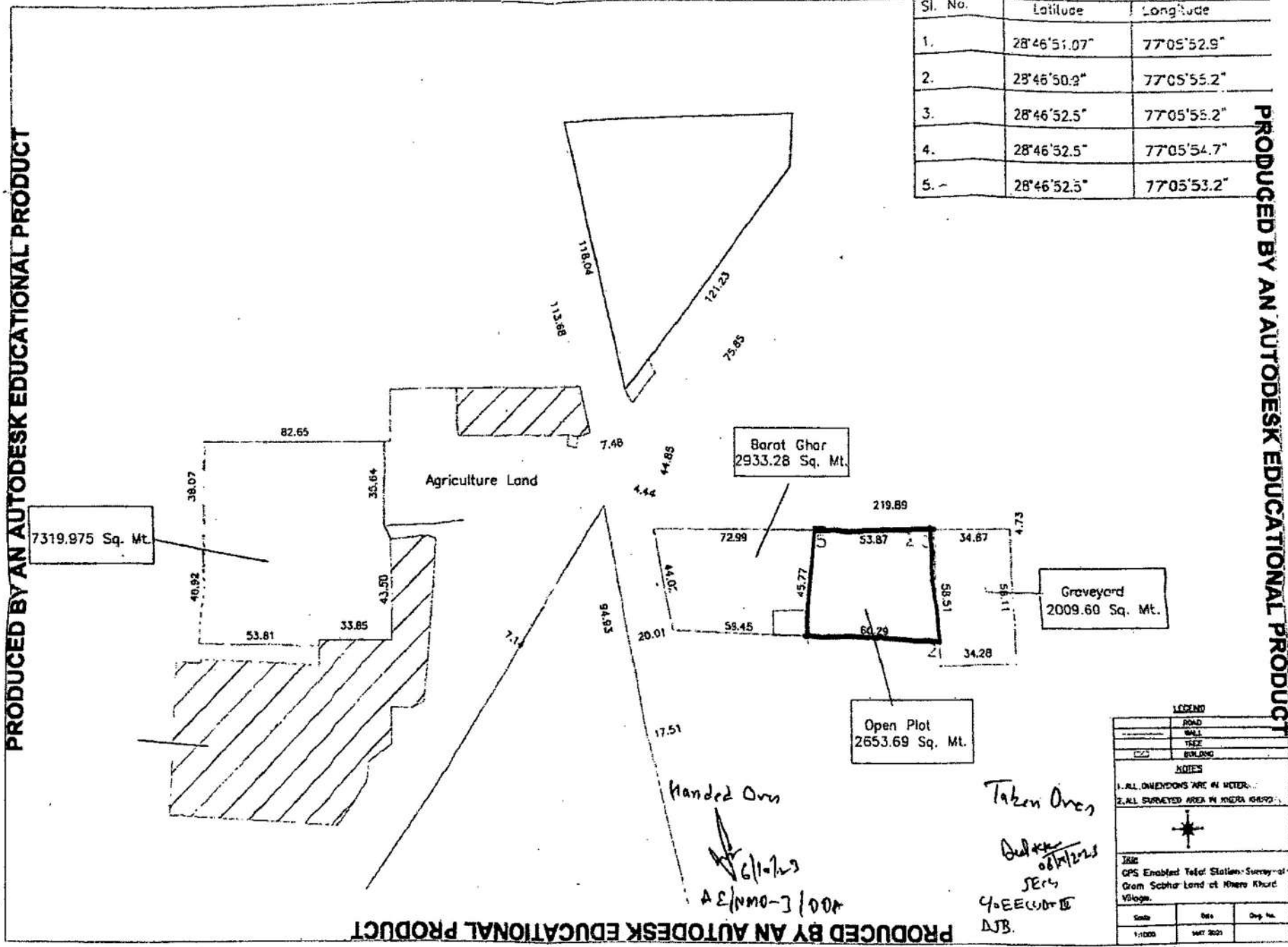
AE-III

6/10/23

PRODUCED BY AN AUTODESK EDUCATIONAL PRODUCT

PRODUCED BY AN AUTODESK EDUCATIONAL PRODUCT

Sl. No.	Latitude	Longitude
1.	28°46'51.07"	77°05'52.9"
2.	28°46'50.9"	77°05'55.2"
3.	28°46'52.5"	77°05'58.2"
4.	28°46'52.5"	77°05'54.7"
5.	28°46'52.5"	77°05'53.2"



11100

23/INSTITUTIONAL LAND V
2020/GOVT/22A-INSTITUTIONAL LAND-III

63

DELHI DEVELOPMENT AUTHORITY
INSTITUTIONAL LAND BRANCH
A-BLOCK, VIKAS SADAN, INA, NEW DELHI - 110023

LD/IL/0021/2020/GOVT/22A-INSTITUTIONAL LAND-III/515 Date: 23/1/23
E-5822

To,

Member (Dr)
Delhi Jal Board, GNCTD,
Varunalaya PH II, Karol Bagh,
New Delhi-110005

Sub: Possession of Gram Sabha land measuring 2653.69 Sqm to DJB at Kh. No. 62/3(02-10), Village Khera Khurd, District North, Delhi for construction of decentralized STP (Delhi Jal Board).

Ref: F22A (33) 91/ IL/ 280 dated 20.04.2023

This is with reference to the Demand cum Allotment letter dated 20.04.2023 of this office referred on the subject cited above.

You are therefore requested to depute your authorized representative to contact Suptdg. Engineer (P & HQ) North Zone, DDA, Vikas Minar, New Delhi -110002 for fixing up the date and time for handing over the possession of the above mentioned site within 15 days from the date of issue of this letter.

o/c
23/06/23
Bhaskar Tiwari
Dy: Director (IL)

Copy to: -

1. Suptdg. Engineer (P & HQ) North Zone, DDA with the request to direct the concerned official to hand over the physical possession of the above mentioned site to the authorized representative of Delhi Jal Board, GNCTD. A copy of handing over of plot alongwith possession plan may be submitted to this office.
2. DD (Survey) for information please.

o/c
Dy. Director (IL)

37C
15/8/10

**OFFICE OF THE SECRETARY, D.J.B.
VARUNALAYA PHASE-II, KAROL BAGH,
NEW DELHI - 5.**

The Delhi Jal Board vide Resolution No. 1807 /DJB dated-
20.06.2009 duly confirmed on 27/10/2009 has approved/~~referred back~~/referred to
C.E.O. for report, the proposal as contained in Dir.(A&P)/G.B.(W)/
Addl. C.E.O. letter No. DJB/463 dated- 11/06/2009 vide Item No.- Admn.-11.
Regarding Return of 13.21 acres of protected
forest land to Forest Deptt. at Narela STP.

May be sent to AE-III
25/9
AEI
20/9
ECC/DR-III
AE-III

Resolution No. 1807 /DJB dated- 20.06.2009 in original, is accordingly sent
herewith for further necessary action.

EE (C) DR - III
Diary No. 891
Date 10-9-2009
20/9/2009

AE/ [Signature] 11/9
(ASHOK SHARMA)
JRACCTT/MEETING ASSTT.

657
8/9/20
Dir.(A&P)
Belong to
20/9/09
30/7/09
6997
30/8/09
AC II (C)

7.9.20
ECC/DR-IX
11/9

Copy of Resolution No. 65 1807 Item No. Admn-11
Meeting of the Delhi Jal Board held on 20-06-09

DELHI JAL BOARD

PREAMBLE

DJB LETTER NO: Dir (A&P)F.35(1)/2009/463.

ITEM NO. Admn-11

DATED 11-06-09

DATED _____

Sub:- Return of 13.21 acres of protected forest land to Forest Deptt. at Narela STP

In the year 1995 DDA had handed over 70 acres of land to Delhi Jal Board Mukhmelpur for construction of Sewage Treatment Plant for Narela sub-city and areas. Revenue Department subsequently informed that out of 70 acres of land stands notified as "protected forest" vide notification No. F.11(38)/54-P&02-03-1955. Revenue Department has further intimated that the Hon'ble High Court directed to surrender this land to the Forest Department. The details of land allotment Annexure 'A' and the copy of notification as "protected forest" is as Annexure 'B'. The matter was pursued and examined at various levels and it has been noted that notification of "protected forest" is not feasible in this case.

CEO, DJB vide his orders dated 10-02-2009 has allowed the transfer of 13.21 DJB land at Village Mukhmelpur to Forest Department in compliance with the orders of Revenue & Divisional Commissioner, Revenue Department, GNCTD vide order No. 23(143)/2007/BDO(NW)/2791 dated 21-11-2008 (Annexure 'C'). The affected Khats are shown as under:-

Kh. Nos	Acre	Kh. Nos	Acre	Kh. Nos	Acre	Kh. Nos	Ac
81	1	82	1	83	1	84	1
190	0.76	192	1.4	193	1.5	194	0.6
195	1	196	1	197M	0.82	198M	1.0
199	1	Total	13.21 Acre				

As per above approval of CEO, DJB, necessary orders were issued vide office order No. 246 dated 16-02-2009 and the land measuring 13.21 acres at Mukhmelpur has been handed over to Forest Department on 17-03-2009 on condition that "the alternate compensatory allotment of land to DJB by the DDA be pursued separately and the matter for alternative site/land will be taken up by DDA".

The matter is placed before Delhi Jal Board for information and ex-post facto approval, please.

Encl.: Annexure A, B & C

Secretary
Delhi Jal Board

Director

(3)

11/c

Order, the 2nd March 1956

Whereas the powers of the Government of the State in the land specified in the schedule below have with effect from the date of the commencement of the Government of India Act, 1956, been transferred to the Government of Delhi, subject to certain conditions and subject to the provisions of the said Act, and whereas the said land may be managed on their behalf by the Government of Delhi as a protected forest...

Now therefore, the Chief Commissioner of Delhi in exercise of the powers conferred by sub-section (3) of Section 20 of the Indian Forest Act, 1927, is pleased to declare that sections 30, 31, 32, 34, 35 to 40, 41 to 43, 44, 45 and 46 of the said Act, shall apply to the said land.

Schedule

Tehsil	Village with Pottah No.	Name of the owner	Plot No.	Area in ares.	Boundary
Delhi	Maharajpur	Khushi Dal	81 to 84, 137, 179 to 173, 197 to 193, 205, 206, 209, 190, 191, 192, 193, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220 to 223, 227 to 229, 230, 231, 232, 233, 234, 235, 236, 237, 238 to 241, 242, 243, 244 to 247, 248 to 251, 252, 253, 254, 255, 256, 257, 258 to 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 281 to 284, 285, 286, 287 to 290, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341 to 344, 345, 346, 347, 348, 349, 350, 351 to 354, 355, 356, 357, 358, 359, 360, 361 to 364, 365, 366, 367, 368, 369, 370, 371 to 374, 375, 376, 377, 378, 379, 380, 381 to 384, 385, 386, 387, 388, 389, 390, 391 to 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 421, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 434, 435, 436, 437, 438, 439, 440, 441, 442, 443, 444, 445, 446, 447, 448, 449, 450, 451, 452, 453, 454, 455, 456, 457, 458, 459, 460, 461, 462, 463, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 475, 476, 477, 478, 479, 480, 481, 482, 483, 484, 485, 486, 487, 488, 489, 490, 491, 492, 493, 494, 495, 496, 497, 498, 499, 500, 501, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 513, 514, 515, 516, 517, 518, 519, 520, 521, 522, 523, 524, 525, 526, 527, 528, 529, 530, 531, 532, 533, 534, 535, 536, 537, 538, 539, 540, 541, 542, 543, 544, 545, 546, 547, 548, 549, 550, 551, 552, 553, 554, 555, 556, 557, 558, 559, 560, 561, 562, 563, 564, 565, 566, 567, 568, 569, 570, 571, 572, 573, 574, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584, 585, 586, 587, 588, 589, 590, 591, 592, 593, 594, 595, 596, 597, 598, 599, 600, 601, 602, 603, 604, 605, 606, 607, 608, 609, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 621, 622, 623, 624, 625, 626, 627, 628, 629, 630, 631, 632, 633, 634, 635, 636, 637, 638, 639, 640, 641, 642, 643, 644, 645, 646, 647, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708, 709, 710, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 727, 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797, 798, 799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 845, 846, 847, 848, 849, 850, 851, 852, 853, 854, 855, 856, 857, 858, 859, 860, 861, 862, 863, 864, 865, 866, 867, 868, 869, 870, 871, 872, 873, 874, 875, 876, 877, 878, 879, 880, 881, 882, 883, 884, 885, 886, 887, 888, 889, 890, 891, 892, 893, 894, 895, 896, 897, 898, 899, 900, 901, 902, 903, 904, 905, 906, 907, 908, 909, 910, 911, 912, 913, 914, 915, 916, 917, 918, 919, 920, 921, 922, 923, 924, 925, 926, 927, 928, 929, 930, 931, 932, 933, 934, 935, 936, 937, 938, 939, 940, 941, 942, 943, 944, 945, 946, 947, 948, 949, 950, 951, 952, 953, 954, 955, 956, 957, 958, 959, 960, 961, 962, 963, 964, 965, 966, 967, 968, 969, 970, 971, 972, 973, 974, 975, 976, 977, 978, 979, 980, 981, 982, 983, 984, 985, 986, 987, 988, 989, 990, 991, 992, 993, 994, 995, 996, 997, 998, 999, 1000	133 Ares.	N. Land of village Maharajpur. S. Land of Gurid Khaura. E. Land of Madpur. W. Land of Madpur, Ujipur.

The Deputy Registrar, Delhi shall be deemed to be the Forest Officer in respect of the aforesaid land.

1. In exercise of the powers conferred by sections 20 and 22 of the Indian Forest Act, 1927, which have been applied to the land specified in the schedule to the Chief Commissioner's Order of even number and date and of all other enabling provisions in this behalf, the Chief Commissioner of Delhi is pleased to direct that the following rules shall apply to the said land.

RULES

1. No person shall cut, fell or lop any tree for any purpose, or remove any forest produce, except as may be permitted by the Development Committee, the Co-operative Society Ltd., hereinafter referred to as the Society, may by a resolution of the Committee, allow any owner or right holder to remove trees, timber, and other forest produce for domestic and agricultural purposes at any time.

2. Subject to the approval of the Development Committee, Delhi, the Society may by a resolution of the Committee, provided that a written consent in writing of the proposed sale is given to the Deputy Registrar, Delhi.

3. No trees standing within 30 feet of the any stream or torrent shall be felled for any purpose.

4. No person shall herd, pasture, graze or retain any cattle, buffalo or other cattle on the land specified in the schedule annexed to Chief Commissioner's Order No. 2, (1956)-P.D. II, dated the 24th, 1956.

5. No person shall dig or break up land for any purpose provided that if in the opinion of the Deputy Registrar, Delhi, the land is actually protected from damage by floods and the Society may, by a resolution of the Committee, allow any owner to cultivate the land if the Deputy Registrar, Delhi, is satisfied that the land is protected and according to the conditions laid down by the Development Committee, Delhi.

6. No person shall cut or remove grass, khol or any other forest produce, except as may be permitted by the Development Committee, Delhi, provided that the Society may, by a resolution of the Committee, allow any owner to cut grass, khol or any other forest produce for his own use or allow its sale to a contractor.

on the condition that grass is cut above ground with a scythe only.

7. No person shall set fire to grass, trees or timber, or kindle a fire on the land without taking reasonable precautions to prevent its spreading.

8. The quarrying of stone shall be prohibited, except with the permission of the Development Commissioner of Delhi, who will consult the Forest Officer, Delhi, before recording such permission.

9. If the Society appoints a forest-guard, the income from the compensation of offences against the rules under section 29 of the Indian Forest Act shall be credited to the funds of the Society.

10. The Development Commissioner, Delhi is empowered to inspect the land, and if he is of the opinion that the management of the land is unsatisfactory, he may take such steps for the proper management thereof as may be agreed to between himself and the Society.

11. If a forest-guard is appointed by the Government the sums realized by the compounding of offences under Section 29 of Indian Forest Act shall be credited to the Consolidated Fund of the State of Delhi.

12. The management of the society shall be carried out under the supervision and control of the Deputy Registrar, Co-operative Societies, Delhi, on behalf of the Development Commissioner of Delhi.

The Deputy Registrar, Co-operative Societies, Delhi, shall be deemed to be a Forest Officer within the meaning of section 2(6) of the Indian Forest Act, 1927.

13. Hunting, shooting and fishing is prohibited in the closed area without a license issued by the Deputy Registrar, Co-operative Societies, Delhi.

14. No encroachment upon the land protected under section 29 of the Indian Forest Act after the issue of this notification shall be valid.

By Order,
J. C. RAMCHANDANI,
Secretary (Development) to the Delhi State Government, Delhi.

2/11/08
Annexure-44

Addressed
24/11/08

**MOST URGENT/HIGH COURT CA
BY FAX & COURIER**

**REVENUE DEPARTMENT
GOVT. OF NCT OF DELHI
5, SHAM NATH MARG, DELHI-54**

No.23 (143)/2007/BDO (NW)/ 2791

Dated:- 21/11/08

JCT
MOT
25

To,

The Addl. CEO (Delhi Jal Board)
Varunalaya Building, Jahandewalan
New Delhi

Subject: - Handing-over or De-notification of Forest Land in the revenue estate of Village Mukhmelpur, District North-West.

Sir,

133 Acres of Gaon Sabha Land vide Govt. Gazette Notification No. F-11(38)/54-P&T dated 02.03.1955, had been notified for Forest purpose, in village Mukhmelpur. Land about 13.21 Acres being used by Delhi Jal Board, for Sewage Treatment Plant is falling within the notified Forest whose details are as under:-

Kh. Nos	Acre	Kh. Nos.	Acre	Kh. Nos	Acre	Kh. Nos	Acre
81	1	82	1	83	1	84	1
190	0.78	192	1.4	193	1.5	194	0.66
195	1	196	1	197M	0.82	198M	1.07
199	1	Total	13.21				
			Acres				

A PIL titled as Jagdish Rana & Ors Vs GNCT of Delhi & Ors, CW (P) No. 4856/2007 pending in the Hon'ble High Court of Delhi, whereby Delhi Jal Board, has been alleged petitioner as encroacher on the Forest Land. Hon'ble High Court has therefore, directed handover the encroach free land to the Forest Department by 01.12.2008 i.e. the date fixed for hearing..

In view of the above, you are requested to hand over the notified Forest Land under the possession of your department to the Forest Department. However, if case it is not feasible to hand over the land to the Forest Department, then you should initiate action to seek de-notification of the said land with the approval of Hon'ble Governor. It is further requested that stand of your department may be conveyed to the Revenue Department latest by 27.11.08. So that Hon'ble High Court is appropriately apprised of the status of Forest Land.

Office of The Director
Distt No. 8202
Date: 25.11.08

Yours Faithfully


Addl. C.E.O.
Dy. No. 1055...
Dated. 24.11.08..

NUTAN
NUTAN GUHA BISW
SECRETARY (REVENUE)
DIVISIONAL COMMISSIONER

RESOLUTION NO.1807

ITEM NO. Admn. 11 Return of 13.21 acres of protected forest land to Forest Deptt. at Narela STP.

The Board considered the proposal contained in Director (A&P)'s letter No DJB/463 dated 11.06.2009 and resolved to accord ex-post facto approval for transfer of above land to Forest Department at Narela STP.



Construction of 68' to 100' (USMG) waste water Treatment Plant (WWTP) and other associated allied appurtenant work with sufficient standards of SOD-76 viz TSS - long/le and power generation in DBO basin at Zindpur in Mendota.



Area of Dry area at present. Blue is being utilized as parking area for heavy machines. Then area 17.3109

Total Area = 70 Acre

Area returned = 13.21 Acre

with DJB

56.79 Acre

Handed Over to 17.3.09

17/3/09

Tahim Over

SITE FOR PROPOSED S. NARELA-PH. D & R

GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE DIRECTOR (PANCHAYAT)
ROOM NO. 11-12, OLD CIVIL SUPPLIES BUILDING,
TIS HAZARI, DELHI - 110054.

F. No. BDO(SW)/Allot/Sarangpur/2015/

Dated:

To

The Chief Executive Officer,
Delhi Jal Board,
Govt. of NCT of Delhi,
Varunalaya, Jhandewalan,
New Delhi.

Sub: Allotment of gaon sabha land measuring 37 Bigha bearing khasra nos. 29//20/1 (2-5), 21/1(3-16), 30//24/2(1-3), 25 (4-12), 32//4(2-9), 33//2(4-12), 3(4-12), 4/1 (1-8), 4/2(3-4), 5 (4-9), 9/1/2 (0-12), 9/2 (1-07) and 10 (1-8) in the revenue estate of village Sarangpur, District South-West to the Delhi Jal Board, Govt. of NCT of Delhi for setting up of STP/SPS.

Sir,

I am directed to convey the approval of the Hon'ble Lieutenant Governor, Delhi for allotment of Gaon Sabha land measuring 37 Bigha bearing khasra nos. 29//20/1 (2-5), 21/1(3-16), 30//24/2(1-3), 25 (4-12), 32//4(2-9), 33//2(4-12), 3(4-12), 4/1 (1-8), 4/2(3-4), 5 (4-9), 9/1/2 (0-12), 9/2 (1-07) and 10 (1-8), in the revenue estate of village Sarangpur, District South-West to the Delhi Jal Board, Govt. of NCT of Delhi for setting up of STP/SPS subject to the following terms & conditions:-

- 1) That the allotment / lease of GS land shall comprise of an area measuring 37 Bigha bearing khasra nos. 29//20/1 (2-5), 21/1(3-16), 30//24/2(1-3), 25 (4-12), 32//4(2-9), 33//2(4-12), 3(4-12), 4/1 (1-8), 4/2(3-4), 5 (4-9), 9/1/2 (0-12), 9/2 (1-07) and 10 (1-8) in the revenue estate of village Sarangpur, District South-West.
- 2) That the allotment is being made on free of cost basis on lease for 99 years.
- 3) That the Lessee shall not change the land use and the allotted land shall also be utilized immediately.
- 4) That it shall be responsibility of the lessee to obtain the prior sanction from DDA/MCD before putting structures even of temporary nature on the land. The lessee is required to complete all the codal formalities before taking over the possession of the land.
- 5) That it shall be the responsibility of the lessee to protect the land from any type of encroachment. A proper boundary wall will be constructed around the allotted land.
- 6) The lessee shall have to execute the lease deed according to the provisions of the "Transfer of Property Act" immediately after taking over possession and also pay registration fee etc. if any.



[Handwritten signature]

- 7) That the lessee will use the land only for the purpose for which it is allotted and not for any other purpose.
- 8) That the lessee will have to submit the site plan to the lessor and will maintain open space around the boundary wall by planting trees.
- 9) That the lessor reserves the right to cancel the lease at any time if the land is required for any other public purpose or on account of breach of any of the terms and conditions of the lease and lessee will have to surrender the possession peacefully and in that case the lessee will not be entitled for any compensation. In case of any dispute, the matter will be referred to Hon'ble Lt. Governor, Delhi and his decision will be final and binding on both the parties i.e. the Lessor and the Lessee.

Yours faithfully,

(SOM NAIDU)
DIRECTOR (PANCHAYAT)

F. No. BDO(SW)/AlloV-Sarangpur/2015/6617 to 26 Dated: 15/6/15

Copy forwarded for information & necessary action to:

1. The Pr. Secretary to the Hon'ble Lt. Governor, Delhi, Raj Niwas, Delhi.
2. The OSD to the Chief Secretary, Delhi, Delhi Secretariat, New Delhi.
3. The OSD to Minister for Revenue, GNCT of Delhi, Delhi Sectt., New Delhi.
4. The Divisional Commissioner/Secretary (Revenue), 5-Sham Nath Marg, Delhi.
5. The Deputy Commissioner (South-West), Revenue Department, Kapashera, New Delhi.
6. Executive Engineer (C) DR-XIV, Najafgarh, New Delhi-110024.
7. BDO (South-West), Revenue Department, Najafgarh, New Delhi with the direction to complete the formalities regarding handing/taking over of the allotted land under intimation to this office.
8. Tehsildar (Notification) through BDO (South-West).
9. Guard File.

(SOM NAIDU)
DIRECTOR (PANCHAYAT)

AE -1 to write m.a to take over land

copy
one to me
not file
Kavid file



OFFICE OF THE BLOCK DEVELOPMENT OFFICER (SW)
NEW ROSHAN PURA NAJAFGARH, NEW DELHI-43
Ph: - 011-25016330

HANDING OVER/ TAKEN OVER REPORT

As per the approval of Honable LG, Delhi conveyed by Director (P) vide latter no. F.NO BDO(S/W) Allot/ Sarangpur /2015/6617 to 6626 dt. 15/06/2015 regarding allotment of G.S. land Kh No. 29//20/1(2-5), 21/1(3-16), 30//24/2(1-3), 25(4-12), 32//4(2-9), 33//2(4-12), 3(4-12), 4/1(1-8), 4/2(3-4), 5(4-9), 9/1/2(0-12), 9/2(1-7), 10(1-8) total area 37 bigha in village Sarangpur to Delhi Jal Board, GNCT of Delhi for setting up of STP/STS.

The land is being handed over to Sh. S.N. Prasad, AE. After identification of said G.S. land by Revenue Staff. The demarcation of the said land will be carried out by revenue staff at the time of construction of boundary wall.

[Signature]
 06/07/15
 (AJAI PAL SINGH)
 EA (Ag)
 Handed Over

[Signature]
 06-07-2015
 (S. N. PRASAD)
 AE (DJB)
 Taken Over

[Signature]
 06/07/15
 (RANBIR SINGH)
 Kanongo

[Signature]
 06/07/15
 (ANIL KUMAR)
 Patwari

[Signature]
 06/07/15

Handwritten notes at the top, including a date '2/11/15' and a signature 'Rajesh'.

Main body of handwritten text, appearing to be a technical report or calculation. It includes mathematical expressions such as $1 + 25^2 + 26^2 + 32^2 + 8 + 13$ and $24 + 24 + 24 + 24 + 24$. The text is written in a cursive style and is oriented vertically on the page.

Handwritten text at the bottom of the page, possibly a signature or a concluding note.

GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE DIRECTOR (PANCHAYAT)
ROOM NO. 11-12, OLD CIVIL SUPPLIES BUILDING,
115 HAZARI, DELHI-110054.

F No BDO/SW/Alou/Galibpur/2016

Dated: 9/8/2016

To

The Chief Executive Officer,
Dehwal Board,
Govt. of NCT of Delhi,
Vafunaiya, Jhandewalan
New Delhi



AE
✓ NCT / Land file
- One to me
A
22/8/16

Sub: Allotment of Gaon Sabha land measuring 14 bigha 16 biswa out of the khasra nos 4/11(2-19), 20(4-17), 5/15(2-4) & 16(4-16) in the revenue estate of village Galibpur, District South West to the Delhi Jal Board, Govt. of NCT of Delhi for setting up of STP/SPS.

Sir

I am directed to convey the approval of the Hon'ble Lieutenant Governor, Delhi for allotment of Gaon Sabha land measuring 14 bigha 16 biswa out of khasra nos 4/11(2-19), 20(4-17), 5/15(2-4) & 16(4-16) in the revenue estate of village Galibpur, District South West to the Delhi Jal Board, Govt. of NCT of Delhi for setting up of STP/SPS, subject to the following terms & conditions:

14/6

- 1) That the allotment / lease of Gaon Sabha land shall comprise of an area measuring 14 bigha 16 biswa out of khasra nos 4/11(2-19), 20(4-17), 5/15(2-4) & 16(4-16) in the revenue estate of village Galibpur, District South West.
- 2) That the allotment is being made on free cost basis on lease for 99 years.
- 3) That the Lessee shall not change the land use and the allotted land shall also be utilized immediately.
- 4) That it shall be responsibility of the lessee to obtain the prior sanction from DD/OT/CD before putting structures even of temporary nature on the land. The lessee is required to complete all the codal formalities before taking over the possession of the land.
- 5) That it shall be the responsibility of the lessee to protect the land from any type of encroachment. A proper boundary wall will be constructed around the allotted land.
- 6) The lessee shall have to execute the lease deed according to the provisions of the Transfer of Property Act, immediately after taking over possession and also pay registration fee etc. if any.
- 7) That the lessee will use the land only for the purpose for which it is allotted and not for any other purpose.

[Handwritten signature]

That the assets of the State will remain the property of the State and will not be transferred to any other person. The Government will retain the right to control and dispose of the assets of the State and will not be bound to transfer or alienate the assets of the State to any person. The Government will retain the right to control and dispose of the assets of the State and will not be bound to transfer or alienate the assets of the State to any person.

Yours faithfully,

(RADANISH SINGH)
DIRECTOR (PANCHAYAT)

Dated 12/11/15

Ref: P.O. No. 100/2015

For forwarding for information & necessary action to:

1. The P. Secretary to the Hon'ble Lt. Governor Delhi, Raj Niwas, Delhi
2. The OSD to the Chief Secretary, Delhi, Delhi Secretariat, New Delhi
3. The OSD to the Minister for Revenue, GNCT of Delhi, Delhi Secret, New Delhi
4. The Divisional Commissioner/Superintendent (Revenue), Shastri Nani Marg, Delhi
5. The Deputy Commissioner (North-West), Revenue Department, Kaoshikera, New Delhi

6. Executive Engineer (Civil) XIV, ANS Road, New Delhi-110028
7. EDO (South-West), Revenue Department, Naraina, New Delhi with the direction to complete the formalities regarding handover taking over of the allotted area under intimation to this office
8. To advise/Intimation through EDO (South-West)
9. To be placed in file

(RADANISH SINGH)
DIRECTOR (PANCHAYAT)

17/6/2015

GOVERNMENT OF NCT OF DELHI
OFFICE OF THE ADDITIONAL DISTRICT MAGISTRATE/
LAND ACQUISITION COLLECTOR, SOUTH WEST
OLD TERMINAL TAX BUILDING KAPASHERA, NEW DELHI-110037

F.No. ADM/LAC/SW/2016-17/510-520

DATE:- 24.5.16

PUBLIC NOTICE

Whereas, vide notification no. F8/2/16/2015/L&B/LA/10649 Dated 28/08/2015 issued under section 11(1) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act 2013, Land in Village Kazipur, which is likely to be acquired by GNCTD at Public Expense for Construction of Waste Water Treatment Plant (WWTP).

The notification has been issued for the following land, in the village name Kazipur:-

Sl. No.	Khasra No.	Area (Bigha-Biswa)
1.	16//3	4-16
	TOTAL	4-16

Whereas, undersigned has been appointed as **Administrator** for the purpose of rehabilitation and resettlement of affected families under sub section (1) of section 43.

Whereas, a public hearing and field survey in the affected area specifically for the purpose of drafting of a Rehabilitation and Resettlement scheme for the affected parties needs to be conducted. The public hearing and field survey shall be conducted as prescribed under section 16(1) of The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act 2013 and under Rule 7 of The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (Compensation, Rehabilitation and Resettlement and Development) Rules, 2015 and shall include -

- a) Particulars of lands and immovable properties being acquired of each affected family.
- b) Livelihoods lost in respect of land losers and landless whose livelihoods are primarily dependent on the land being acquired.

- e) A list of public utilities and government building which are affected or likely to be affected where resettlement of affected families is involved.
- d) Detail of the amenities and infrastructural facilities which are affected or likely to be affected where resettlement of affected families is involved.
- e) Details of any common property resources being acquired.
- f) List of affected families with Aadhaar number of its members, if available
- g) List of displaced families with Aadhaar number of its members, if available
- h) List of infrastructure in the affected area
- i) List of land holdings in the affected area
- j) List of trees, buildings, other movable property or assets attached to the land or building which are been acquired
- k) List of trades or businesses in the affected area
- l) List of persons belonging to the Scheduled Castes, or the Scheduled Tribes, the differentially-abled persons in the affected area

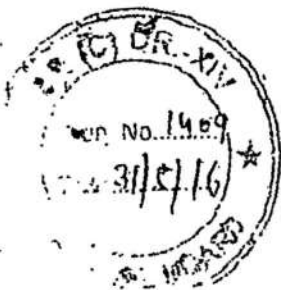
The public hearing and field survey shall be conducted on 16/06/2016 in the affected area in Village Kazipur.

Pu
24.5.16

(DR. PRANJAL J. HAZARIKA)
ADM (SOUTH WEST)
ADMINISTRATOR OF RFCTLARR ACT, 2013

To,

1. Tehsildar (Notification) and Tehsildar (Najafgarh).
2. Halka Patwari (Kazipur) with direction to serve the notice to the attached parties & obtains acknowledgement and also to affix in the concerned village.
3. Affected parties:- Bijender, Chhitarpal, Raj Singh, Anita, Kavita, All Sons/Daughters of Sh. Dayanand R/o Village Kazipur
4. Executive Engineer (C) DR-XIV, Delhi Jal Board, Opposite Metro Depot, Najafgarh, New Delhi-110043
5. BDO, South west District to attend public hearing and to affix in notice board.
6. SHO, Najafgarh.





OFFICE OF THE BLOCK DEVELOPMENT OFFICER (SW)
NEW ROSHAN PURA NAJAFGARH, NEW DELHI-43
Ph: - 011-25016330

HANDING OVER/ TAKEN OVER REPORT

As per the approval of Honable LG, Delhi conveyed by Director(P) vide letter no. F.BDO(SW)/Qazipur/2007/4055-4065 dated 19/12/2007 regarding allotment of G.S. land Kh No. 16//8(4-16) total area 4 Bigha 16 biswa in village Qazipur to Delhi Jal Board, GNCT of Delhi for setting up of STP/STS. In this connection an office order was issued vide no 862 dt. 10/07/2015 for fixing of dt. 16/07/2015 for handover the said the G.S land. No official was present from revenue deptt.

The land is being handed over to Sh. S.N. Prasad, AE. The demarcation of the said land will be carried out by revenue staff at the time of construction of boundary wall as communicated from the office of SDM (NG).

BPA
16-7-15
(BRAHM PAL SINGH)
EA (Ag)
Handed Over

dm
16.7.2015
(S. N. PRASAD)
AE (DJB)
Taken Over

(SURENDER KUMAR)
KANOONGO, DJB

1379/BDO SW
16/07/2015

dm
16/7/15
BDO (SW)

OFFICE OF THE DIRECTOR (PANCHAYAT): GNCTD
ROOM NO.12, OLD CIVIL SUPPLY BUILDING
TIS HAZARI: DELHI

No. F.17/BDO(SW)/P/STP/Jaffarpur/

Dated :

To

The Chief Executive Officer,
Delhi Jal Board,
Varunalaya,
Karol Bagh,
Delhi-110005.

Sub : Allotment of GS land in village Jaffarpur Kalan, District South West to Delhi Jal Board for construction of Sewage Pumping Station.

Sir,

I am directed to convey the approval of Hon'ble Lt. Governor, Delhi for allotment of 21 Bigha 12 Biswa GS land bearing Khasra Nos. 405/1 (2-19), 411/1 (2-18), 406 (4-9), 410 (4-16), 408 (4-16) & 413/1 (1-14) of village Jaffarpur Kalan, District South West to Delhi Jal Board (Lessee) for construction of Sewage Pumping Station. The terms & conditions of the allotment are as under:

1. The allotment/lease of GS land in the revenue estate of village Jaffarpur Kalan, District South West shall comprise of an area measuring 21 Bigha 12 Biswa bearing Khasra Nos. 405/1 (2-19), 411/1 (2-18), 406 (4-9), 410 (4-16), 408 (4-16) & 413/1 (1-14).
2. That the allotment is being made on lease basis for 99 years.
3. That the lessee shall pay premium of Rs. 1,21,50,000/- (Rs. One crore twenty one lacs fifty thousand only) calculated @ Rs. 27 lacs per acre and ground rent of Rs. 3,03,750/- (Rs. Three lacs three

27/2/2013
Dr. [Signature]

80

dispute, the matter will be referred to the Lt. Governor, Delhi and his decision will be final and binding on both the parties i.e. the lessor and the lessee.

Yours faithfully,

(TARSEM KUMAR)
DIRECTOR (PANCHAYAT)

No. F.17/BDO(SW)/P/STP/Jaffarpur/ 4600

Dated : 20/1/08

Copy forwarded for information & necessary action to:

1. The Secretary to Hon'ble LG, Raj Niwas, Delhi-54.
2. Pr. Secretary to Hon'ble Chief Minister, Delhi Sectt. New Delhi-2
3. Secretary to Hon'ble Minister for Revenue & Development, Delhi Sectt, New Delhi.
4. The OSD to Chief Secretary, Delhi Sectt, New Delhi.
5. The Secretary (Revenue), 5 Sham Nath Marg, Delhi.
6. Dy. Commissioner (South West), Kapashera, New Delhi.
7. Executive Engineer (C) DR-XIV, Delhi Jal Board, Najafgarh Sewage Pumping Station, Najafgarh, Delhi.
8. BDO (South West), Najafgarh, Delhi.
9. Tehsildar (Notification) through BDO (South West).
10. Guard file.

20/1/08
(TARSEM KUMAR)
DIRECTOR (PANCHAYAT)



OFFICE OF THE BLOCK DEVELOPMENT OFFICER (SW)

NEW ROSHAN PURA NAJAFGARH, NEW DELHI-43

Ph: - 011-25016330

HANDING OVER/ TAKEN OVER REPORT

As per the approval of Hon'ble LG, Delhi conveyed by Director(P) vide letter no. F.17/BDO(SW)/P/STP/Jaffarpur/4594 to 4603 dated 30/01/2008 regarding allotment of G.S. land Kh No. 405/1 (2-19), 411/1 (2-19), 406 (4-9), 410 (4-16), 408 (4-16) & 413/1 (1-14) total area 21 Bigha 12 Biswa in village Jaffarpur to Delhi Jal Board, GNCT of Delhi for setting up of STP/SPS. In this connection an office order was issued vide no 862 dt. 10/07/2015 for fixing of dt. 16/07/2015 for handover the said G.S. land. No official was present from revenue dept.

The land is being handed over to Sh. Satish Kumar (AE), (DJB). The demarcation of the said land will be carried out by revenue staff at the time of construction of boundary wall as communicated from the office of SDM (NG).

Yogender Kumar
(6-7-15)
(Yogender Kumar)
EA (Ag)
Handed Over

Satish Kumar
(Satish Kumar)
AE (DJB)
Taken Over

Handwritten notes at the top left, including a signature and some illegible text.

Handwritten notes at the top center, featuring a large number '82' and some illegible text.

Handwritten notes at the top right, including a signature and some illegible text.

Handwritten notes in the middle left section, including a signature and some illegible text.

Handwritten notes in the middle center section, including a signature and some illegible text.

Handwritten notes in the middle right section, including a signature and some illegible text.

Handwritten notes in the lower middle left section, including a signature and some illegible text.

Handwritten notes in the lower middle right section, including a signature and some illegible text.

Main body of handwritten text, consisting of several paragraphs of illegible script.

गौज राज (गुणात्मक) पूर्ण निर्धारित परिमाण तापन करने के लिये
 चक्र नं 761 के तहत विलासपुर के तहत नमूना की गुणवत्ता
 परबरी इल्का तहसील के तहत गौज राज के तहत
 गौज पर R.D.O/SW के तहत श्री जीके.ए. दिवकारा (E.N/A)
 व गहलमा के तहत श्री शंकर सिंह के तहत श्री कानूनगो की
 गौज नमूना नं 1111 श्री समोष (N/A) श्री समोष नमूना 1111
 श्री हितेंद्र प्रसाद (J.E) श्री गौज पर हाजिर मिले। उपरोक्त गौज
 हाजिरिन की मौजूदगी में नं 761 की उत्तरी भूखंडों पर
 नमूना नं 741 की परबरी दिवार सगरी बनी हुई है। तथा
 पश्चिम दिशा में पश्चिमी नं 930 की परबरी गौज
 बनी हुई है खसरा नमूना 761 की उत्तरी पश्चिमी कोना की
 परबरी गौज पश्चिमी के अंश कोनले दक्षिण 24 गड्डे पैगाईश
 कर निशान लगाया गया जो खसरा नं 761 का दक्षिणी
 पश्चिमी कोना बनता है। इस कोना में जानबूझ कर 24+35=59
 कुल 49 गड्डे पैगाईश कर तमल्ली की गई है। गौज गौजपुर
 कला व सरहदा की सरहदा को डोल अपनी जगह ठिक पाई
 गई। जिसकी तमल्ली के पश्चात खसरा नमूना 761 के
 दक्षिणी पश्चिम कोना में पहले से व्याप्त गौज को नैतिकतात्मक
 प्लैंड बुक खसरा नमूना 761 की पैगाईश कर कर कोना जोत पर
 निशानात लगाए गए। जिसे सभी सरहदा हाजिरिन को दिवाया
 वे समझाए गए। बरबत निशान देले किसी दिशा को कोई
 कोठनाई पेडा नहीं। कार्य निशान देले पुके हो चुका है रिपोर्ट दफ्तर
 दाखल कि जाजे वाजिब होगी।

27-8-14
 (श्री योगेंद्र दिवकारा)
 EA.(N)/B.D.O/SW

27/08/14
 (Rantir singh) (श्री समोष-चन्द)
 (परबरी इल्का)

27/8/14
 (श्री शंकर सिंह)
 कानूनगो/D.J.B.

27/8/14
 (श्री समोष सुभाषिणी) (श्री परगतेर)
 AE/D.J.B. AE/D.J.B.

(श्री मनीष डागर)
 J.E/D.J.B.

27/8/14
 (श्री हितेंद्र प्रसाद)
 J.E/D.J.B.

GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE DIRECTOR (PANCHAYAT)
ROOM NO. 11-12, OLD CIVIL SUPPLIES BUILDING,
TIS HAZARI, DELHI - 110054.

F. No. BDO(SW)/Allot/Khera Dabur /2015/

Dated:

To

The Chief Executive Officer,
Delhi Jal Board,
Govt. of NCT of Delhi,
Varunalaya, Jhandewalan,
New Delhi.

Sub: Allotment of gaon sabha land measuring 12 bigha 12 biswa bearing khasra nos. 15//9/2(4-15), 10/2(0-9), 11/2(2-12) and 12(4-18) in the revenue estate of village Khera Dabur, District South-West to the Delhi Jal Board, Govt. of NCT of Delhi for setting up of STP/SPS.

Sir,

I am directed to convey the approval of the Hon'ble Lieutenant Governor, Delhi for allotment of Gaon Sabha land measuring 12 bigha 12 biswa bearing khasra nos. 15//9/2(4-15), 10/2(0-9), 11/2(2-12) and 12(4-16) in the revenue estate of village Khera Dabur, District South-West to the Delhi Jal Board, Govt. of NCT of Delhi for setting up of STP/SPS subject to the following terms & conditions:-

- 1) That the allotment / lease of GS land shall comprise of an area measuring 12 bigha 12 biswa bearing khasra nos. 15//9/2(4-15), 10/2(0-9), 11/2(2-12) and 12(4-16) in the revenue estate of village Khera Dabur, District South West.
- 2) That the allotment is being made on free of cost basis on lease for 99 years.
- 3) That the Lessee shall not change the land use and the allotted land shall also be utilized immediately.
- 4) That it shall be responsibility of the lessee to obtain the prior sanction from DDA/MCD before putting structures even of temporary nature on the land. The lessee is required to complete all the codal formalities before taking over the possession of the land
- 5) That it shall be the responsibility of the lessee to protect the land from any type of encroachment. A proper boundary wall will be constructed around the allotted land.
- 6) The lessee shall have to execute the lease deed according to the provisions of the "Transfer of Property Act" immediately after taking over possession and also pay registration fee etc. if any.
- 7) That the lessee will use the land only for the purpose for which it is allotted and not for any other purpose.



[Handwritten signature]

- 8) That the lessee will have to submit the site plan to the lessor and will maintain open space around the boundary wall by planting trees.
- 9) That the lessor reserves the right to cancel the lease at any time if the land is required for any other public purpose or on account of breach of any of the terms and conditions of the lease and lessee will have to surrender the possession peacefully and in that case the lessee will not be entitled for any compensation. In case of any dispute, the matter will be referred to Hon'ble Lt. Governor, Delhi, and his decision will be final and binding on both the parties i.e. the Lessor and the Lessee.

Yours faithfully,

(SOM NAIDU)
DIRECTOR (PANCHAYAT)

F. No. BDO(SW)/Allot/Khera Dabor/2015/11: 6684/10/13

Dated: 15/2/15

Copy forwarded for information & necessary action to:

- 1. The Pr Secretary to the Hon'ble Lt. Governor, Delhi, Raj Niwas, Delhi.
- 2. The OSD to the Chief Secretary, Delhi, Delhi Secretariat, New Delhi.
- 3. The OSD to Minister for Revenue, GNCT of Delhi, Delhi Sectt, New Delhi.
- 4. The Divisional Commissioner/Secretary (Revenue), 8-Sham Nath Marg, Delhi.
- 5. The Deputy Commissioner (South-West), Revenue Department, Kapashera, New Delhi.
- 6. Executive Engineer (C) DR-XIV, Najafgarh, New Delhi-110024.
- 7. BDO (South-West), Revenue Department, Najafgarh, New Delhi with the direction to complete the formalities regarding handing/taking over of the allotted land under in relation to this office.
- 8. Insildar (Notification) through BDO (South-West).
- 9. Guard File.

[Handwritten Signature]

(SOM NAIDU)
DIRECTOR (PANCHAYAT)

DE to make it to take over land

copy one to use

*NOT file
- land file*



OFFICE OF THE BLOCK DEVELOPMENT OFFICER (SW)
NEW ROZHAN PURA NAJAFGARH, NEW DELHI-43
Ph: - 011-25016330

HANDING OVER/ TAKEN OVER REPORT

As per the approval of Honable LG, Delhi conveyed by Director (Panchyat) vide latter no. F.NO BDO(S/W) Allot/KheraDabar/2015/6634 to 43 dated 15/06/2015 regarding allotment of G.S. land Kh No. 15//9/2 (4-15), 10/2 (0-9), 11/2 (2-12) and 12 (4-16) total area 12 bigha 12 biswa in village Khera Dabar to Delhi Jal Board, GNCT of Delhi for setting up of STP/STS.

The land is being handed over to Sh. S.N. Prasad, AE. After identification of said G.S. land by Revenue Staff. The demarcation of the said land will be carried out by revenue staff at the time of construction of boundary wall.

Surender Singh
 07/07/15
 (SURENDER SINGH)
 EA (Ag)
 Handed Over

Ranbir Singh
 07/07/15
 (RANBIR SINGH)
 Kanongo

S. N. Prasad
 07/07/15
 (S. N. PRASAD)
 AE (DIB)
 Taken Over

Patwari
 (Signature)
 07/07/15

Prem Rana
 07/07/15
 (PREM RANA)
 Patwari

GOVT. OF NATIONAL CAPITAL TERRITORY OF DELHI
OFFICE OF THE DIRECTOR (PANCHAYAT)
ROOM NO.11-12, OLD CIVIL SUPPLIES BUILDING,
TIS HAZARI, DELHI -110054.

F. No. BDO(SW)/Allot/Hasanpur /2015/

Dated:

To

The Chief Executive Officer,
Delhi Jal Board,
Govt. of NCT of Delhi,
Varunalaya, Jhandewalan,
New Delhi.

Sub: Allotment of gaon sabha land measuring 6 bigha 14 biswa bearing khasra nos.3//14(3-2) and 4//10/2 (3-12) in the revenue estate of village Hasanpur, District South-West to the Delhi Jal Board, Govt. of NCT of Delhi for setting up of STP/SPS.

Sir,

I am directed to convey the approval of the Hon'ble Lieutenant Governor, Delhi for allotment of Gaon Sabha land measuring 6 bigha 14 biswa bearing khasra nos.3//14(3-2) and 4//10/2 (3-12) in the revenue estate of village Hasanpur, District South-West to the Delhi Jal Board, Govt. of NCT of Delhi for setting up of STP/SPS subject to the following terms & conditions:

- 1) That the allotment/lease of GS land shall comprise of an area measuring 6 bigha 14 biswa bearing khasra nos.3//14(3-2) and 4//10/2 (3-12) in the revenue estate of village Hasanpur, District South-West.
- 2) That the allotment is being made on free of cost basis on lease for 99 years.
- 3) That the Lessee shall not change the land use and the allotted land shall also be utilized immediately.
- 4) That it shall be responsibility of the lessee to obtain the prior sanction from DDAMCD before putting structures even of temporary nature on the land. The lessee is required to complete all the codal formalities before taking over the possession of the land.
- 5) That it shall be the responsibility of the lessee to protect the land from any type of encroachment. A proper boundary wall will be constructed around the allotted land.
- 6) The lessee shall have to execute the lease deed according to the provisions of the "Transfer of Property Act" immediately after taking over possession and also pay registration fee etc. if any.
- 7) That the lessee will use the land only for the purpose for which it is allotted and not for any other purpose.



[Handwritten signature]

- 8) That the lessee will have to submit the site plan to the lessor and will maintain open space around the boundary wall by planting trees. 9) That the lessor reserves the right to cancel the lease at any time if the land is required for any other public purpose or on account of breach of any of the terms and conditions of the lease and lessee will have to surrender the possession peacefully and in that case the lessee will not be entitled for any compensation. In case of any dispute the matter will be referred to Hon'ble Lt. Governor, Delhi and his decision will be final and binding on both the parties i.e. the Lessor and the Lessee.

Yours faithfully,

(SOM NAIDU)
DIRECTOR (PANCHAYAT)

F. No. BDO(SW)/Allot/Hasanpur/2015/

6597 to 6606 Dated: 15/6/15

Copy forwarded for information & necessary action to:

1. The Pr Secretary to the Hon'ble Lt. Governor, Delhi, Raj Niwas, Delhi.
2. The OSD to the Chief Secretary, Delhi, Delhi Secretariat, New Delhi.
3. The OSD to Minister for Revenue, GNCT of Delhi, Delhi Sectt, New Delhi.
4. The Divisional Commissioner/Secretary (Revenue), 55 Sham Nath Marg, Delhi.
5. The Deputy Commissioner, (South-West), Revenue Department, Kapashera, New Delhi.
6. Executive Engineer (C) DR-XIV, Najafgarh, New Delhi-110024.
7. BDO (South-West), Revenue Department, Najafgarh, New Delhi with the direction to complete the formalities regarding handing/taking over of the allotted land under intimation to this office.
8. Tehsildar, (Notification) through BDO (South-West).
9. Guard File.

(SOM NAIDU)
DIRECTOR (PANCHAYAT)

AC 15 make n.c. to take over

copy one to use

NGT file
land file

17/6

GOVERNMENT OF NCT OF DELHI
OFFICE OF THE DIRECTOR (PANCHAYATI)
1, KRIPA-NARAIN MARG, DELHI -110054.

No. F. 1334/SDM/AP/

1629/4



311/21

To.

The Chief Executive Officer,
Delhi Jal Board,
Govt of NCT of Delhi,
Vacunalaya Phase-II, Karol Bagh,
New Delhi.

(CEO)

m(Di)

Subject: Allotment of Gaon Sabha land to Delhi Jal Board for setting up of decentralized STPs.

Sir,

I am directed to convey the approval of Hon'ble Lieutenant Governor, Delhi for allotment of Gaon Sabha land to Delhi Jal Board for setting up of decentralized STPs as per norms which is tabulated as under subject to the following terms & conditions:-

S. No	District	Name of village	Khasra No.	Capa city (MLD)	G.S. Land available (Sq.m)	Requir ement of Land (Sq.m)	As per norms i.e @ 650 Sqm. per MLD	Land allotted
1.		Palla	25/17(3-10)	4	2926	2640	650x4 =2600	2600 Sqm.*
2.		Sungerpur	30/2(7-10)	6	6270	3960	650x6 =3900	3900 Sqm. *
3.	North	Tajpur	14/25(4-18), 13/21(2-05)	9	5894	5950	650x9 =5850	5850 Sqm. *
4.		Auchandi	46/17(3-18), 46/18(3-10)	9	6000	6000	650x9 =5850	5850 Sqm. *
5.	South West	Shikarpur	36/8(4-12), 7(4-18), 8(4-11), 14(4-00)	8	6078	3900	650x6 =3900	3900 Sqm.
6.	North West	Nizampur	23/18(2-12), 23/21(2-15)	7	4510	4550	650x7 =4550	4510 Sqm. *

* In District North the Restricted as the required quantity of land as per norms of DJB, works out to be lesser than what is demanded in actual sqm.

* In District North West, the proposed land for allotment required is 4550 Sqm. but the entire piece of land available is only 4510 Sqm.

Contd/.....

1. That the allotment / lease of Geon Sabha land in villages Palla, Sunge, Talpur and Auchand in District North, village Shikarpur in District South West and village Nizampur in District North West to Delhi Jal Board is for setting decentralized STPs.
2. That the allotment is being made on free of cost basis on lease for 99 years.
3. That it shall be responsibility of the lessee to obtain the prior sanction from DDA / MCD before putting structures even of temporary nature on the land. The lessee is required to complete all the Codal formalities before taking over the possession of the land.
4. That it shall be the responsibility of the lessee to protect the land from any type of encroachment. A proper boundary wall will be constructed around the allotted land.
5. That the lessee shall have to execute the lease deed according to the provisions of the "Transfer of Property Act" immediately after taking over possession and also pay registration fee etc. if any.
6. That the lessee will use the land only for the purpose for which it is allotted and not for any other purpose.
7. That the lessee will have to submit the site plan to the lesser and will maintain open space around the boundary wall by planting trees.
8. That the lesser reserves the right to cancel the lease at any time if the land is required for any other public purpose or on account of breach of any of the terms and conditions of the lease, the lessee will have to surrender the possession peacefully and in that case, the lessee will not be entitled for any compensation. In case of any dispute, the matter will be referred to Hon'ble Lt. Governor, Delhi and his decision will be final and binding on both the parties i.e. the lesser and the lessee.

Yours faithfully,

(M.T.KOM)
DIRECTOR (PANCHAYAT)

Dated: 3/11/21

No. F. 1334/SDWAPI/1629-20

Copy forwarded for information & necessary action to:

1. The Pr Secretary to the Hon'ble Lt. Governor, Delhi, Raj Niwas, Delhi.
2. The Pr Secretary to the Hon'ble Chief Minister, Delhi, Delhi Secretariat, New Delhi.
3. The Secretary to Hon'ble Minister for Revenue, Delhi Secretariat, New Delhi.
4. The OSD to the Chief Secretary, Delhi, Delhi Secretariat, New Delhi.
5. The District Magistrate (North, South West & North West), Revenue Department, GNCTD, Delhi.
6. The P.S. to Divisional Commissioner / Secretary (Revenue), Govt. of NCT of Delhi.
7. The BDO (North, South West & North West), GNCTD, Delhi, with the direction to complete the formalities for handing/taking over the possession of land to the lessee.
8. Guard File.

(M.T.KOM)
DIRECTOR (PANCHAYAT)

अवकाश आवेकी नियमान देही दिनांक 1/1/12

28/

आयका पत्र संख्या 10 A 1320/SPM/AP/629-4
 वी० 2/11/12 माननीय उप राज्यपाल की शुरुगी व श्रुति
 आर्कि-20 आम पत्रा श्रुति 36/6/12 37 (436) 8(1-1)
 व 14(4-0) पत्र संख्या 14 वीजा 19 विना उप नियम अनु
 की अवकाश आवेकी हेतु जोके पर पत्रों को पर 2000
 पत्रों अथ वरिष्ठ बाल बालों के व सी प्रदीप कुमार
 आनुज्या (2/11/12) की कोष पर बांधा है। तथा विना
 अल कोर्ड की वरिष्ठ से की शुरुगी आनुज्या, मनीष डायर
 12 मय श्रुति आविष्ट है व वरिष्ठ विकास कोषकारी
 (2000) की वरिष्ठ से की शुरुगी विना 1 बांधा है।

KRISH

सभी उपरोक्त कार्यो के सम्बन्ध में उपरोक्त आदेश
 निम्न लकाय कोषों को पर निम्न प्रकार 36
 (412) 7(416) 8(14) 14(4-0) में से सम्बन्धित कार्यो के
 अनुसार (3900 Sqm) आम पत्रा श्रुति विना अल कोर्ड को
 कोष की गई है। (3900 Sqm) का वरिष्ठ 4-वीजा 12 वरिष्ठ
 व 10 वरिष्ठ कोषों को विना अल कोर्ड के शुरुगी के सम्बन्ध
 36/14 7 व 8 में से 3900 Sqm (4-12-10) लगे से अथवा
 शुरुगी की कोष पर नं० 290 36 (4-0) में से अथवा (0-6)
 विना आम पत्रा श्रुति से शुरुगी को नं० 330 36/14 का
 द० 40 कोषों से (0-6) गवा इना है। इन्हे प्रकार
 आम पत्रा श्रुति नं० 36/14 का राज्य विना के अनुसार
 वरिष्ठ (4-0) को अथवा कोषों पर निम्न देही वरिष्ठ के कोष
 3 वीजा 0-1 पर वरिष्ठ संख्या (0-6) से गवा इना

- P 0 -

The original copy in main file & BDO

दा/ल अतः दिल्ली जल बोर्ड का अध्यादेश क्रमांक 1/2021
 दिनांक 17/11/2021 को अंगीकार करने की अनुमति दे
 करके अतः दिल्ली जल बोर्ड का अध्यादेश क्रमांक 1/2021
 दिनांक 17/11/2021 को अंगीकार करने की अनुमति दे
 करके अतः दिल्ली जल बोर्ड का अध्यादेश क्रमांक 1/2021
 दिनांक 17/11/2021 को अंगीकार करने की अनुमति दे

प्रदीप कुमार (17/11/21)
 आ. नं. 17/2021

17/11/2021
 अजय पाल सिंघा
 सेक्टर विकास अधिकारी
 (S.W) का. का. ल.

17/11/2021
 जी. सुनेन्द्र गिरदार
 JE (दिल्ली जल बोर्ड)

17/11/2021
 जी. सुनेन्द्र गिरदार
 (दिल्ली जल बोर्ड)

श्री हरी अग्रवाल
 सहायक प्रमुख प्रशासक
 राष्ट्रीय आपूर्ति निगम
 सा. का. ल.

(समाप्त कार्यवाही रिपोर्ट)

राज दिनांक 11/12/2021 को शुक्रविक्रम तम प्रभाग के अधिकार प्राप्त सोपान डोलो के थाना नं 05311 (2-0) विषय जो कि दिल्ली जल बोर्ड को D.S.T.P हेतु प्रेषित हो चुका है कि कच्चा पानी हेतु बोर्ड पर ख. वि. प्र. (प्र.) को तरफ से श्री अजीज पाल सिंह (उभार इन्जीनरी वर्क), श्री मोहम्मद सिंह (फं सन्विज), राख्त वि भाग की तरफ से इका परकारी कोर्ट केस में ब्यवस्था होने के कारण किचन परकारी को अलापर, दिल्ली जल बोर्ड की तरफ से श्री मोसिक खंफुकीन (प्रियमाली धर्मियाला), श्री इब्राहिम खान (अहमद धर्मियाला), श्री इरशद सिंह (कानपुरी), सैन्यर मलाहकार श्री कैलाश जांगेड, व लोकेश कंपनी स्थापित हो सभी एजिन्स की स्थापित हो खतरा नं 05311 प्रिजका कुलस्का (6-09) है। इस कुलस्का के (2-0) विषय जो कि प्रिजका खानपर दिल्ली जल बोर्ड के पास है। अद्यत्त कि जल निकास पर खाली है इस शक्ति में से दिल्ली जल बोर्ड को दी जाने वाली (2-0) विषय जो कि को फीट की व्यवस्था से आपतोल करके उनके पर विधानात् वजा डिमे जमे है तथा प्रिजका कच्चा पानी के पर दो पंचायत सचिव (बांझ डोलो) ने दिल्ली जल बोर्ड की तरफ से स्थापित प्रियमाली धर्मियाला व अहमद धर्मियाला को दे दिया गया। जल बोर्ड को श्री मोसिक खंफुकीन का जयरी बन्धा साध संलग्न है थाना की कार्यवाही में बोर्ड पर कोट भी परेशानी पैदा नहीं हुई।

नोट:- खतरा नं 05311 पर प्रिजरे का रास्ता लाल है प्रिजका खतरा नं 0544 (0-5) है जो कि प्रिजरेट गलबिजत है प्रिजके शक होने पर गेटव वापर बन्द करना है प्रिज कारण जो कि पर प्रिज. हाल में खाली नहीं है।

दिनांक 21
 वीरेन्द्र सिंह
 (पंचायत सचिव-बांझ डोलो)
 ख. वि. नं (9)
 (कच्चा पानी के डोलो पर)
 श्री मोहम्मद सिंह
 उभार इन्जीनरी वर्क (बांझ)
 श्री अजीज पाल सिंह
 लोकोपरकारी कोर्ट
 श्री इरशद सिंह
 सैन्यर मलाहकार
 श्री कैलाश जांगेड
 लोकेश कंपनी
 प्रियमाली धर्मियाला
 अहमद धर्मियाला

(कच्चा कार्यवाही)

ख. पि. अ. (५) के पत्र सं० २१५३-२१५६ दिनांक २८/१२/२०२३ के संदर्भ में आज दिनांक ०२/०१/२०२४ को खतरा न० २०५२/१३३५ (०-११) व २०५३/१३३५ का (९-०१) का प्रेषण भूक २ विधा १२ विभाग जो कि दिल्ली जल बोर्ड से सांवाटि हो चुकी है। यह भी कच्चा कार्यवाही है। ख. पि. अ. (५) व स. ग. वि. भाग और दिल्ली जल बोर्ड के अधिकारी व कर्मचारी मौके पर उपस्थित हैं। सभी की उपस्थिति में इस सांवाटि भूक के निशानात जो कि खोले हुए टयोर के तमाम पर लगभग गये थे प्रामाणिक पर निश्चिन्त पाये गये। इन निशानातों को मौके पर उपस्थित स. ग. वि. भाग से कये अधिकारियों ने दिल्ली जल बोर्ड के उपस्थित अधिकारी व कर्मचारियों दिखा कर तस्वीर करवा दी है। और उपस्थित पंचायत सचिव श्री वीरे उ सिंह ने दिल्ली जल बोर्ड की तरफ से उपस्थित श्री ए. ए. ए. भर्मा (अध्यायी कोषाध्यक्ष) को यह बताया। समस्त भूक का कच्चा सब दिल्ली जल बोर्ड के पास है। आज कि कार्यवाही में इन अधिकारी व कर्मचारियों ने हिस्सा लिया उनके हस्ताक्षर निम्न हैं। आज कि कार्यवाही में इन भूक का कच्चा प्रमाण गमाई इन भूक पर किसी भी कोर्ट से स्टैट आदेश महा तक प्राप्त नहीं हुआ है।

02.01.2024

वीरे उ सिंह
पंचायत सचिव (फतेह परदी)
अ. वि. व. (५)
(कच्चा देने वाले के हस्ताक्षर)

प. सु. मीना
(हस्ताक्षर)

स. ग. वि. भाग
(अध्यायी कोषाध्यक्ष) (DJB)
(कच्चा देने वाले के हस्ताक्षर)
श्री ए. ए. ए. भर्मा
आदि का
दिनांक ०२/०१/२०२४
DJB

श्री ए. ए. ए. भर्मा
नाम व तस्वीर करवाये
02-1-2024
(कच्चा) DJB



DELHI DEVELOPMENT AUTHORITY
OFFICE OF THE EXECUTIVE ENGINEER
ROHINI MAINTENANCE DIVISION-8
MADHUBAN CHOWK, ROHINI
NEW DELHI - 110085
Email:- EERMD8DDA@GMAIL.COM

HANDING OVER POSSESSION

In compliance to letter No. F-22A(11)2021/IL/395 dated 07.06.2023 addressed to The Executive Engineer (C) DR-XI, Delhi Jal Board, GNCTD, Room No. 303, Varunalaya Phase-I, Jhandewalan, Karol Bagh, New Delhi - 110005 issued by Dy. Director (IL), DDA regarding physical possession of vacant land earmarked on plan as measuring area 1272.04 sqm to Delhi Jal Board for construction of Decentralized Sewage Treatment Plant at Khasra no. 25/4(4-16) of Village Salahpur Majra, the physical possession of the said land is handed over to Junior Engineer (C) DR-XI, official of Delhi Jal Board on dated 15.06.2023.

Taking over

Jay
15/06/23

Official of Delhi Jal Board
Junior Engineer (C) DR-XI

Sahni
15/06/23
Handing over

Official of Delhi Development Authority
Assistant Engineer (Civil) RMD-8



दिल्ली विकास प्राधिकरण
अधिसायी अभियंता कार्यालय, रोहिणी-अनुरक्षण खंड-8
सेक्टर-14, मधुवनचीक, दिल्ली-110085
E-Mail:- EERMD8DDA@GMAIL.COM

No. F. 15 (4) G/S/AE-V/RMD-8/DDA/UB, Dated:- 12/06/23

To

The Executive Engineer (C) DR-XI
Delhi Jal Board, GNCTD,
Room No. 303, Varunalaya Phase-I,
Jhandewalan, Karol Bagh,
New Delhi-110005.

Subj: Handing over Possession of land measuring (1272.04 + 2244 Sqm.) 3516.04 Sqm. to Delhi Jal Board for construction of Decentralized Sewage Treatment Plant at Village Salaput Majra, Kh. 27/7/2(2-16), 25/4(4-16).

Ref: Letter No. F22A(11)2021/IL/395 dated 07.06.2023.

In reference to the above the Possession of land measuring 2244 Sqm. at Kh. No. 27/2/2 has already been handed over to DJB. Now, remaining land measuring 1272.04 Sqm. at Kh. No. 25/4 is scheduled to be handed over on 15.06.2023. You are requested to depute your concerned official for taking over the possession at site. Shri Satish, AE/RMD-8/DDA (M.No. 9729721230), shall be present at site for handing over the possession.

अधिसायी अभियंता
रोहिणी अनुरक्षण खंड-8/ दि.वि.प्रा.

Copy to:

1. S.E./RCC-3/DDA for kind information.
2. D.D. (IL), DDA, for information please.
3. AE-V/ RMD-8/DDA, for information and necessary action.

अधिसायी अभियंता
रोहिणी-अनुरक्षणखंड-8/ दि.वि.प्रा.

DELHI DEVELOPMENT AUTHORITY
INSTITUTIONAL LAND BRANCH
Room No.216, A-Block, 2nd Floor, Vikas Sadan, INA New Delhi

F. LD/IL/0019/2020/GOVT/22A-INSTITUTIONAL LAND-III/222

E-5819, F22A(04)2022/IL

Dated: 02/03/2022

To

The Member (Dr)
 Delhi Jal Board, GNCTD,
 Varunalaya PH I, Jhandewalan,
 Karol Bagh,
 New Delhi-110005

Sub: - Allotment of land measuring 5228 Sqm (as per TSS attached) to Delhi Jal Board for construction of Decentralized Sewage Treatment Plant at Bajitpur Thakran at Kh. No. 16/16(04-16), 16/15(04-16), 16/25(04-16), North District, Delhi

Sir,

With reference to letter No. D.O No. /M(Dr)/DJB/2021/01/03 dated 05.01.2021 on the subject noted above, I am directed to inform you that under the provision of DDA (Disposal of Developed Nazul land) Rules, 1981, it is proposed to allot a plot of land measuring 5228 Sqm (on perpetual lease hold basis) for the purpose of construction of Decentralized Sewage Treatment Plant on the usual terms/conditions as given in the approved format of perpetual lease deed and the following conditions: -

- i. That the allottee Delhi Jal Board will be required to pay provisional premium of land measuring 5228 Sqm @ Rs. 708.55 Lakh per acre (Provisional) with annual ground rent 2.5% per annum of the total premium. (Aggregate of the provisional land final premium). The revision of rates of land is under consideration of the Central Govt. The allottee shall have to pay balance premium for the land as per rates determined by the Central Government under Rule-5 of DDA (Disposal of Developed Nazul land) Rules 1981, and within the time demanded by DDA. The rates of land, determined, by Central Government, shall be binding upon the allottee and shall not be called in question by it in any proceeding.
- ii. The allottee shall give an undertaking to the effect that it will pay the balance premium of land as and when demanded by DDA on the basis of the rates determined by Central Govt.
- iii. The area of the land/ plot is also subject to variation in size, as per requirement of layout plan and actual demarcation of the plot at site etc.
- iv. The allotted land shall be used for the purpose of construction of Decentralized Sewage Treatment Plant only and no other purpose whatsoever.
- v. The building plans should be got approved from the Lessor/DDA/Local body, before getting the same sanctioned for the construction on allotted land and construction as per sanctioned plan shall be completed thereon within a period of 2 years from the date of taking over physical possession of the plot allotted.
- vi. The allottee shall not sell, transfer, assign or otherwise part with possession of the whole or any part of the said land or any building thereon except with the previous consent in writing of the Lessor which he shall be entitled to refuse in his absolute discretion.

**DELHI DEVELOPMENT AUTHORITY
INSTITUTIONAL LAND BRANCH
Room No.216, A-Block, 2nd Floor, Vikas Sadan, INA New Delhi**

F.LD/IL/0019/2020/GOVT/22A-INSTITUTIONAL LAND-III/211

E-5819, F22A(04)2022/IL

Dated: 02/03/2022

To

The Member (Dr)
Delhi Jal Board, GNCTD,
Varunalaya PH I, Jhandewalan,
Karol Bagh,
New Delhi-110005

Sub: - Allotment of land measuring 5228 Sqm (as per TSS attached) to Delhi Jal Board for construction of Decentralized Sewage Treatment Plant at Bajitpur Thakran at Kh. No. 16/16(04-16), 16/15(04-16), 16/25(04-16), North District, Delhi

Sir,

With reference to letter No. D.O No. /M(Dr)/DJB/2021/01/03 dated 05.01.2021 on the subject noted above, I am directed to inform you that under the provision of DDA (Disposal of Developed Nazul land) Rules, 1981, it is proposed to allot a plot of land measuring 5228 Sqm (on perpetual lease hold basis) for the purpose of construction of Decentralized Sewage Treatment Plant on the usual terms/conditions as given in the approved format of perpetual lease deed and the following conditions: -

1. That the allottee Delhi Jal Board will be required to pay provisional premium of land measuring 5228 Sqm @ Rs. 708.55 Lakh per acre (Provisional) with annual ground rent 2.5% per annum of the total premium. (Aggregate of the provisional land final premium). The revision of rates of land is under consideration of the Central Govt. The allottee shall have to pay balance premium for the land as per rates determined by the Central Government under Rule-5 of DDA (Disposal of Developed Nazul land) Rules 1981, and within the time demanded by DDA. The rates of land, determined, by Central Government, shall be binding upon the allottee and shall not be called in question by it in any proceeding.
- i. The allottee shall give an undertaking to the effect that it will pay the balance premium of land as and when demanded by DDA on the basis of the rates determined by Central Govt.
- ii. The area of the land/ plot is also subject to variation in size, as per requirement of layout plan and actual demarcation of the plot at site etc.
- iii. The allotted land shall be used for the purpose of construction of Decentralized Sewage Treatment Plant only and no other purpose whatsoever.
- iv. The building plans should be got approved from the Lessor/DDA/Local body, before getting the same sanctioned for the construction on allotted land and construction as per sanctioned plan shall be completed thereon within a period of 2 years from the date of taking over physical possession of the plot allotted.
- v. The allottee shall not sell, transfer, assign or otherwise part with possession of the whole or any part of the said land or any building thereon except with the previous consent in writing of the Lessor which he shall be entitled to refuse in his absolute discretion.

from the date of issue of demand-cum-allotment letter. The said amount can also be deposited in the bank counter situated in I.N.A. office complex and copy of the same may be sent to this office.

Details of Demand

1	Premium of land measuring 5228 Sqm @ Rs.708.55 Lacs per acre (Provisional)	:	Rs. 9,15,35,151 /-
2	Ground Rent of the plot @ 2.5% per annum of the total premium.	:	Rs. 22,88,379 /-
3	Documentation Charge	:	Rs. 45/-
Total			Rs. 9,38,23,575 /-

(Harish Chand Sharma)
Dy. Director (IL)

Encl: TSS Plan, Google earth image and Map of the site.

Copy to: -

1. Commissioner (Plg.) DDA, Vikas Minar, New Delhi-110002-*With request to incorporate subsequently in the Sector Plan, Zonal Plan and Master Plan and to process the change of Land use under section 11 A of DD Act, if required.*
2. Commissioner(LM), DDA, Vikas Sadan, New Delhi-110023
3. Chief Engineer (RZ), DDA, Vikas Minar, New Delhi-110002
4. Dy. Director (Survey) LD, DDA, Vikas Sadan, New Delhi-110023
5. Dy. CAO (LC)-I, DDA, Vikas Sadan, New Delhi-110023

Dy. Director (IL)

100

GOVERNMENT OF NCT OF DELHI
OFFICE OF THE DIRECTOR (PANCHAYAT)
1, KRIPA NARAIN MARG, DELHI - 110054.

No. F. 2040/BDO(North)/allotment/Sungerpur/2021-2022/254/3-5/

Dated: 09/11/22

To,

The Chief Executive Officer,
Delhi Jal Board,
Govt of NCT of Delhi,
Varunalaya Phase-II, Karol Bagh,
New Delhi.

Subject: Allotment of 2370 Sqm. Gaon Sabha land bearing Kh. No. 30/2 (7-10) of village Sungarpur Delhi to Delhi Jal Board for setting up of decentralized STPs.

Sir,

I am directed to convey the approval of Hon'ble Lieutenant Governor, Delhi for allotment of Gaon Sabha land to Delhi Jal Board for setting up of decentralized STPs as per norms which is tabulated as under subject to the following terms & conditions:-

S. No.	Name of village	Kh. No.	Capacity (MLD)	Requirement of land as per norms i.e. @ 650 sqm per MLD	Land already allotted to DJB at Kh. No. 30/2, village Sungarpur	Balance requirement of land as per norms	Balance availability of G.S. land allotted bearing Kh. No. 30/2 (7-10)
1	Sungerpur	30/2 (7-10)	10.76	10.76 MLD x 650 Sqm. = 6994 Sqm.	6 MLD x 650 Sqm. = 3900 Sqm.	4.76 MLD x 650 Sqm. = 3094 Sqm.	6270 - 3900 = 2370 Sqm.

1. That the allotment / lease of Gaon Sabha land in village Sungarpur, Distt. North, Delhi to Delhi Jal Board is for setting up of decentralized STPs.
2. That the allotment is being made on free of cost basis on lease for 99 years.
3. That it shall be responsibility of the lessee to obtain the prior sanction from DDA / MCD before putting structures even of temporary nature on the land. The lessee is required to complete all the Codal formalities before taking over the possession of the land.
4. That it shall be the responsibility of the lessee to protect the land from any type of encroachment. A proper boundary wall will be constructed around the allotted land.
5. That the lessee shall have to execute the lease deed according to the provisions of the "Transfer of Property Act" immediately after taking over possession and also pay registration fee etc. if any.
6. That the lessee will use the land only for the purpose for which it is allotted and not for any other purpose.

Large

7. That the lessee will have to submit the site plan to the lesser and will maintain open space around the boundary wall by planting trees.
8. That the lesser reserves the right to cancel the lease at any time if the land is required for any other public purpose or on account of breach of any of the terms and conditions of the lease, the lessee will have to surrender the possession peacefully and in that case the lessee will not be entitled for any compensation. In case of any dispute, the matter will be referred to Hon'ble Lt. Governor, Delhi and his decision will be final and binding on both the parties i.e. the lesser and the lessee.

Yours faithfully,

hgs
(Sonika Singh)
Director (Panchayat)

No. F. 2040/BDO(North)/allotment/Sungerpur/2021-2022/2543-51

Dated: 03/12/22

Copy forwarded for information & necessary action to:

1. The Pr Secretary to the Hon'ble Lt. Governor, Delhi, Raj Niwas, Delhi.
2. The Pr Secretary to the Hon'ble Chief Minister, Delhi, Delhi Secretariat, New Delhi.
3. The Secretary to Hon'ble Minister for Revenue, Delhi Secretariat, New Delhi.
4. The OSD to the Chief Secretary, Delhi, Delhi Secretariat, New Delhi.
5. The District Magistrate(North), Revenue Department, Alipur, Delhi.
6. The P.S. to Divisional Commissioner / Pr. Secretary (Revenue), Govt. of NCT of Delhi.
7. The BDO (North), GNCTD, DM office complex, Delhi, with the direction to complete the formalities for handing/taking over the possession of land to the lessee.
8. Guard File.

hgs
(Sonika Singh)
Director (Panchayat)

GOVT. OF NCT OF DELHI
OFFICE OF THE BLOCK DEVELOPMENT OFFICER (NORTH)
DM OFFICE COMPLEX, ALIPUR, DELHI-110036

Phone No.: 27201430, E-mail: bdenorthalipur36@gmail.com

F.No.BDO(N)/Allotment/Tajpur Kalan/2022-2023/1054-10549.

Dated:- 24/03/2023

To,

The Chief Executive Officer,
 Delhi Jal Board, GNCT of Delhi,
 Varunalaya Phase-II, Karol Bagh,
 New Delhi.

Sub:- Allotment of Gaon Sabha land to Delhi Jal Board for setting up of Decentralized STP.

Sir,

I am directed to convey the approval of Hon'ble Lt. Governor, Delhi for allotment of Gaon Sabha land measuring 5850 Sq. meter bearing Kh.No-12/1/1 (3-5) & 12/10 (4-16) of Village Tajpur Kalan to Delhi Jal Board for setting up of Decentralized STP, subject to the following terms & conditions:-


1. That the allotment/lease of Gaon Sabha land in Village Tajpur Kalan in District North to Delhi Jal Board is for setting up of Decentralized STP.
2. That the allotment is being made on free of cost basis on lease for 99 years.
3. That it shall be responsibility of the lessee to obtain the prior sanction from DDA/MCD before putting structures even of temporary nature on the land. The lessee is required to complete all the codal formalities before taking over the possession of the land.
4. That it shall be the responsibility of the lessee to protect the land from any type of encroachment. A proper boundary wall will be constructed around the allotted land.
5. That the lessee shall have to execute the lease deed according to the provisions of the "Transfer of Property Act" immediately after taking over possession and also pay registration fee etc. if any.
6. That the lessee will use the land only for the purpose for which it is allotted and not for any other purpose.
7. That the lessee will have to submit the site plan to the lesser and will maintain open space around the boundary wall by planting trees.



8. That the lesser reserves the right to cancel the lease at any time if the land is required for any other public purpose or on account of breach of any of the terms and conditions of the lease, the lessee will have to surrender the possession peacefully and in that case the lessee will not be entitled for any compensation. In case of any dispute, the matter will be referred to Hon'ble Lt. Governor, Delhi and his decision will be final and binding on both the parties i.e. the lesser and the lessee.

Approval of Hon'ble LG is also conveyed for cancellation of allotment of Gaon Sabha land measuring 5850 Sq. meter bearing Kh.No-14/25 (4-16) & 13/21 (2-5) of Village Tajpur Kalan to Delhi Jal Board for setting up of Decentralized STP which was made earlier vide letter No-F.1334/SDM/AP/1629-41 dated 03.11.2021 of the then Director (Panchayat).

Yours Faithfully


24/3/23
(SUNIL KUMAR)
BDO(North)

F.No.BDO(N)/Allotment/Tajpur Kalan/2022-2023/10541-10549. Dated:- 24/03/2023

Copy forwarded for information & necessary action to:-

1. The Principal Secretary to the Hon'ble Lt. Governor, Delhi Raj Niwas, Delhi.
2. The Principal Secretary to the Hon'ble Chief Minister, Delhi, Delhi Secretariat, New Delhi.
3. The Secretary to Hon'ble Minister for Revenue, Delhi Secretariat, New Delhi.
4. The OSD to the Chief Secretary, Delhi, Delhi Secretariat, New Delhi.
5. The District Magistrate(North), Revenue Department, GNCTD, Delhi.
6. The P.S. to Divisional Commissioner/Secretary (Revenue), Govt. of NCT of Delhi.
7. The Director (Panchayat), GNCT of Delhi, 1, Kirpa Narayan Marg, Delhi-110054.
8. The Deputy Director of Education (Land & Estate), Lucknow Road, Delhi-10054, w.r.t. letter No-4576-4581 dated 09.11.2022.
9. Guard File.


24/3/23
(SUNIL KUMAR)
BDO(North)

104
ELHI DEVELOPMENT AUTHORITY
INSTITUTIONAL LAND BRANCH
Room No.216, A-Block, 2nd Floor, Vikas Sadan, INA New Delhi

E- 26524

F. LD/IL/0001/2022/GOVT/32-IL-III /1242

Dated: 15/01/2024

To

The Member (Dr)
 Delhi Jal Board, GNCTD,
 Varunalaya PH I, Jhandewalan,
 Karol Bagh,
 New Delhi-110005

Sub: - Allotment of land measuring 12208.57 Sqm to Delhi Jal Board at Kh. No. Khasra No. 1225/2, 1228/2, 1230/2 & partly 1231 at Rangpuri and Mahipalpur area under Bijwasan Constituency (AC-36), Delhi for the construction of STP

Sir,

With reference to letter No. DJB/EE(C)Dr-XIV/2023/4600-4605 dated 20.02.2023 on the subject noted above, I am directed to inform you that under the provision of DDA (Disposal of Developed Nazul land) Rules, 1981, it is proposed to allot a plot of land measuring 12208.57 Sqm (on perpetual lease hold basis) at Khasra No. 1225/2, 1228/2, 1230/2 & partly 1231, at Rangpuri and Mahipalpur area under Bijwasan Constituency (AC-36), Delhi for the construction of STP on the usual terms/conditions as given in the approved format of perpetual lease deed and the following conditions: -

1. That the allottee **Delhi Jal Board** will be required to pay provisional premium of land measuring 12208.57 Sqm @ Rs. 708.55 Lakh per acre (Provisional) with annual ground rent 2.5% per annum of the total premium (Aggregate of the provisional land final premium) for the said land measuring 12208.57 Sqm. Since the revision of these rates of land for FY 2022-24 is under consideration of the Central Govt., this premium and annual ground rent will be treated as provisional and will be subject to revision. The allottee shall thus have to pay the balance premium and ground rent for the aforesaid area of land from the date of allotment as per rates determined by the Central Government under Rule-5 of DDA (Disposal of Developed Nazul land) Rule 1981, and within the time as and when demanded by DDA. The rates of land, determined by Central Government, shall be binding upon the allottee and shall not be called in question by it in any proceeding. The allottee shall give an undertaking to the effect that it will pay the balance premium of land as and when demanded by DDA on the basis of the rates determined by Central Govt.
 - i. The allottee shall give an undertaking to the effect that it will pay the balance premium of land as and when demanded by DDA on the basis of the rates determined by Central Govt.
 - ii. The area of the land/ plot is also subject to variation in size, as per requirement of layout plan and actual demarcation of the plot at site etc.
 - iii. The allotted land shall be used for the purpose of **construction of STP only** and no other purpose whatsoever.
 - iv. The building plans should be got approved from the Lessor/DDA/Local body, before getting the same sanctioned for the construction on allotted land and construction as per sanctioned plan shall be completed thereon within a period of 2 years from the date of taking over physical possession of the plot allotted.


The allottee shall not sell, transfer, assign or otherwise part with possession of the whole or any part of the said land or any building thereon except with the previous consent in writing of the Lessor which he shall be entitled to refuse in his absolute discretion.

- a. PROVIDED that in the event of the consent being given, the Lessor may impose such conditions as he thinks fit and the LESSOR shall be entitled to claim and recover the whole or a portion (as the Lessor may in his absolute discretion determine) of the un-earned increase in the value (i.e. the difference between the premium paid and market value) of the said land at the time of sale, transfer assignment, or parting with the possession and the decision of Lessor in the respect of the market value shall be final & binding.
 - b. Notwithstanding anything contained in sub-clause (a) above, the lessee may with the previous consent in writing of the Lt. Governor of Delhi (here in after called The L.G.) mortgage or charge, the said land to such person as may be approved by the Lt. Governor in his absolute discretion.
 - vi. The lease deed shall be executed and got registered by the allottee at its own cost as and when called upon to do so, by the Lessor (PRESIDENT OF INDIA)/DDA.
 - vii. The trees if any standing on the plot in question shall remain as DDA property and shall not be removed or disposed of without the prior approval of the Lessor in writing. If the trees required to be removed off, then the permission for cutting of trees may be obtained from Forest Department/Horticulture Department. The tree will be verified by Horticulture Department, DDA.
 - viii. That all other conditions, as contained in the perpetual lease deed to be executed in this behalf and any other terms/condition imposed from time to time by the Central Government/Lt. Governor shall be binding upon the allottee. The form of Lease Deed can be purchased from the office of DDA.
 - ix. If the allottee violates any terms and conditions as mentioned above and in the perpetual lease-deed, the allotment shall be cancelled and possession of the land/plot with superstructure standing thereon if any, will be taken over by the Lessor (PRESIDENT OF INDIA)/DDA, without any compensation to the allottee.
 - x. If the allotment is cancelled for breaches of any terms/ conditions of the allotment, the possession of the plot/land with building, if any will be handed over to DDA by the allottee on the date and time given in the cancellation notice.
2. That it is the whole responsibility of the allottee to keep proper watch and ward of the land and property against any encroachment.
 3. The offer of allotment of land herein made is on "AS IS WHERE IS BASIS". The allottee is advised to got himself acquainted with the conditions herein mentioned and also the site conditions before acceptance of the offer of allotment. It may be noted that the DDA shall not entertain any claim/exemption from the payment of ground rent, License Fee, composition fee etc. once the offer of allotment is accepted and possession is taken over.
 4. The allottee shall abide by all the terms and conditions given in the allotment letter/lease deed and other conditions as may be imposed by the Competent Authority from time to time.
 5. The allottee shall pay the cost of fencing/Boundary wall if any, as and when demanded by DDA.
 6. No property development permitted on the allotted land.
 7. The payment and the acceptance letter with the required undertaking must be sent within 60 days from the date of issue of Demand-Cum-Allotment letter, failing which interest at the rate of 14% shall be chargeable for the delay period upto 180 days of issue of this letter. On completion of 180 days from the date of issue, the allotment shall be automatically cancelled. If the allottee has made partial payment, after 180 days of issue of this letter the allottee shall have to re-apply for allotment.

8. If the above terms and conditions are acceptable to you, the acceptance there of with an undertaking may be sent to the undersigned along with the demand draft for **Rs. 21,90,99,342/- (Rupees Twenty One Crore Ninety Lakh Ninety Nine Thousand Three Hundred Forty Two Only)** including Ground Rent Rs. 53,43,885/- + documentation charges Rs. 45/- in favour of DDA within 60 days from the date of issue of demand-cum-allotment letter. The said amount can also be deposited in the bank counter situated in I.N.A. office complex and copy of the same may be sent to this office.

Details of Demand


1	Premium of land measuring 12208.57 Sqm @ Rs.708.55 Lacs per acre (Provisional)	:	Rs. 21,37,55,412/-
2	Ground Rent of the plot @ 2.5% per annum of the total premium.	:	Rs. 53,43,885/-
3	Documentation Charge	:	Rs. 45/-
Total			Rs. 21,90,99,342/-

O/c 
(Bhaskar Tiwari)
Dy. Director (IL)

Encl: TSS Plan of the site.

Copy to: -

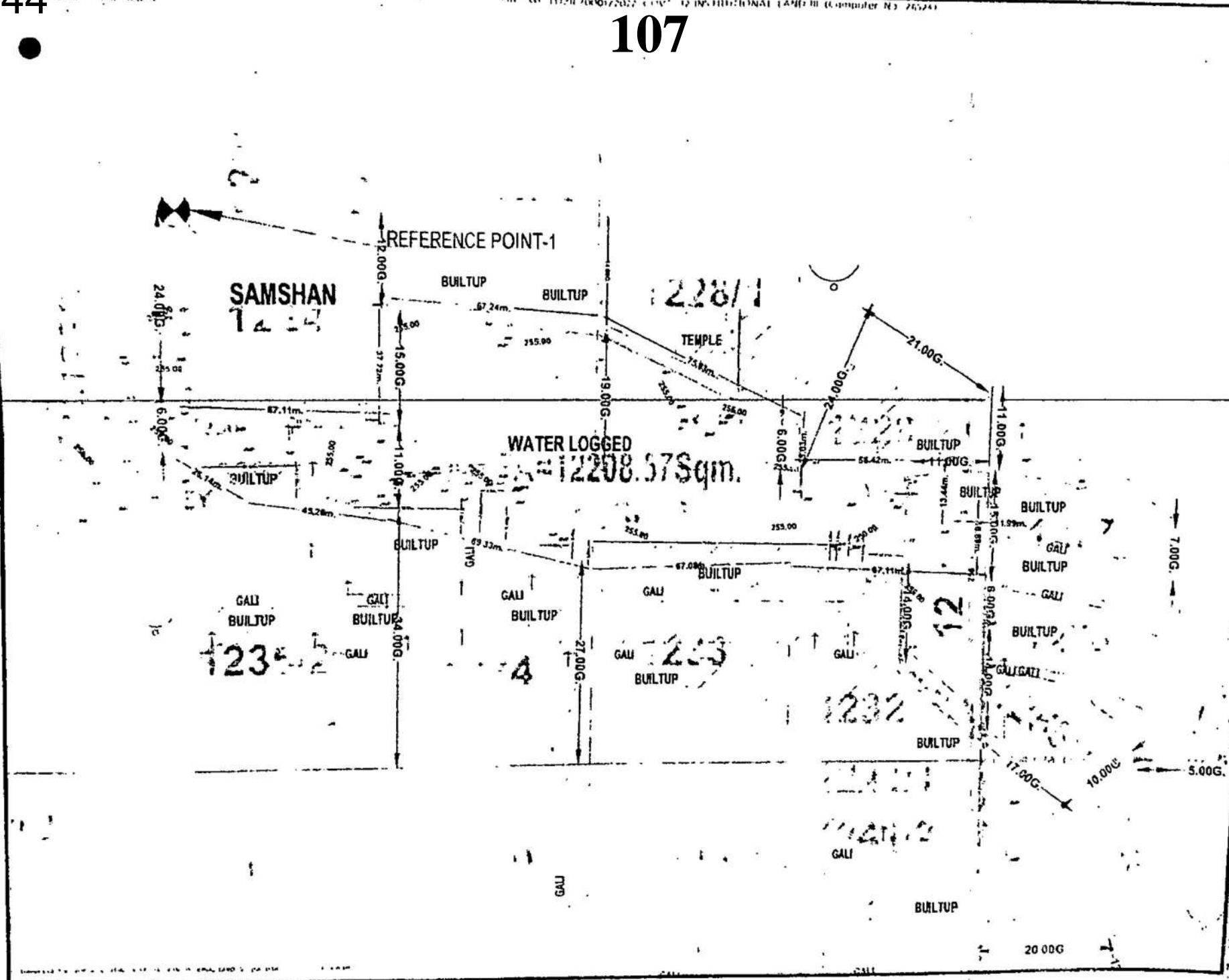
1. Commissioner (Plg.) DDA, Vikas Minar, New Delhi-110002-*With request to incorporate subsequently in the Sector Plan, Zonal Plan and Master Plan.*
2. Commissioner(LM), DDA, Vikas Sadan, New Delhi-110023
3. Chief Engineer (SEZ), DDA, Vikas Minar, New Delhi-110002
4. Dy. Director (Survey) LD, DDA, Vikas Sadan, New Delhi-110023
5. Dy. CAO (LC)-I, DDA, Vikas Sadan, New Delhi-110023

O/c 
Dy. Director (IL)
DFA / 27198
Version 1


15/01/2024
(DA)

11-44

107



NO.	DESCRIPTION	DATE	BY
1
2
3
4
5
6
7
8
9
10

HABIB SURVEY & DESIGN PVT. LTD.
10/10, 10/11, 10/12, 10/13, 10/14, 10/15, 10/16, 10/17, 10/18, 10/19, 10/20, 10/21, 10/22, 10/23, 10/24, 10/25, 10/26, 10/27, 10/28, 10/29, 10/30, 10/31, 10/32, 10/33, 10/34, 10/35, 10/36, 10/37, 10/38, 10/39, 10/40, 10/41, 10/42, 10/43, 10/44, 10/45, 10/46, 10/47, 10/48, 10/49, 10/50, 10/51, 10/52, 10/53, 10/54, 10/55, 10/56, 10/57, 10/58, 10/59, 10/60, 10/61, 10/62, 10/63, 10/64, 10/65, 10/66, 10/67, 10/68, 10/69, 10/70, 10/71, 10/72, 10/73, 10/74, 10/75, 10/76, 10/77, 10/78, 10/79, 10/80, 10/81, 10/82, 10/83, 10/84, 10/85, 10/86, 10/87, 10/88, 10/89, 10/90, 10/91, 10/92, 10/93, 10/94, 10/95, 10/96, 10/97, 10/98, 10/99, 10/100



DELHI DEVELOPMENT AUTHORITY
 INSTITUTIONAL LAND BRANCH
 Room No.216, A-Block, 2nd Floor, Vikas Sadan, INA New Delhi

E- 5834

F. LD/IL/0031/2020/GOVT/22A-INSTITUTIONAL LAND-III/1344 Dated: 5/3/24

To

The Member (Dr)
 Delhi Jal Board, GNCTD.
 Varunalaya PH I, Jhandewalan,
 Karol Bagh,
 New Delhi-110005

Sub: - Allotment of land measuring 1525.25 Sqm to Delhi Jal Board at Kh. No. 117 at Village Chhattarpur Extension, District South, Delhi for construction of decentralized STP & SPS. (Delhi Jal Board).

Sir.

With reference to letter No. F.2 (1)/DJB/CE(Dr.) Proj-I/2022/1128 dated 27.10.2022 on the subject noted above, I am directed to inform you that under the provision of DDA (Disposal of Developed Nazul land) Rules, 1981, it is proposed to allot a plot of land measuring 1525.25 Sqm (on perpetual lease hold basis) at Kh. No. 117 at village Chhattarpur Extension, District South, Delhi for construction of decentralized STP on the usual terms/conditions as given in the approved format of perpetual lease deed and the following conditions: -

1. That the allottee **Delhi Jal Board** will be required to pay provisional premium of land measuring 1525.25 Sqm @ Rs. 994.63 Lac/acre (Provisional) with annual ground rent 2.5% per annum of the total premium. The rates of the Institutional Land is under approval of the Central Government. The allottee shall have to pay the balance premium for the land as per rates determined by the Central Government under Rule-5 of DDA (Disposal of Developed Nazul land) Rule 1981, and within the time as and when demanded by DDA. The rates of land, determined by Central Government, shall be binding upon the allottee and shall not be called in question by it in any proceeding.

The allottee shall give an undertaking to the effect that it will pay the balance premium of the land as and when determined by DDA on the basis of the rates determined by Central Govt.

- i. The area of the land/ plot is also subject to variation in size, as per requirement of layout plan and actual demarcation of the plot at site etc.
- ii. The allotted land shall be used for the purpose of **construction of Decentralized STP only** and no other purpose whatsoever.
- iii. The building plans should be got approved from the Lessor/DDA/Local body, before getting the same sanctioned for the construction on allotted land and construction as

- per sanctioned plan shall be completed thereon within a period of 2 years from the date of taking over physical possession of the plot allotted.
- iv. The allottee shall not sell, transfer, assign or otherwise part with possession of the whole or any part of the said land or any building thereon except with the previous consent in writing of the Lessor which he shall be entitled to refuse in his absolute discretion.
 - a. PROVIDED that, in the event of the consent being given, the Lessor may impose such conditions as he thinks fit and the LESSOR shall be entitled to claim and recover the whole or a portion (as the Lessor may in his absolute discretion determine) of the un-earned increase in the value (i.e. the difference between the premium paid and market value) of the said land at the time of sale, transfer assignment, or parting with the possession and the decision of Lessor in the respect of the market value shall be final & binding.
 - b. Notwithstanding anything contained in sub-clause (a) above, the lessee may with the previous consent in writing of the Lt. Governor of Delhi (here in after called The L.G.) mortgage or charge, the said land to such person as may be approved by the Lt. Governor in his absolute discretion.
 - vi. The lease deed shall be executed and got registered by the allottee at its own cost as and when called upon to do so, by the Lessor (PRESIDENT OF INDIA)/DDA.
 - vii. The trees if any standing on the plot in question shall remain as DDA property and shall not be removed or disposed of without the prior approval of the Lessor in writing. If the trees required to be removed off, then the permission for cutting of trees may be obtained from Forest Department/Horticulture Department. The tree will be verified by Horticulture Department, DDA.
 - viii. That all other conditions, as contained in the perpetual lease deed to be executed in this behalf and any other terms/condition imposed from time to time by the Central Government/Lt. Governor shall be binding upon the allottee. The form of Lease Deed can be purchased from the office of DDA.
 - ix. If the allottee violates any terms and conditions as mentioned above and in the perpetual lease-deed, the allotment shall be cancelled and possession of the land/plot with superstructure standing thereon if any, will be taken over by the Lessor (PRESIDENT OF INDIA)/DDA, without any compensation to the allottee.
 - x. If the allotment is cancelled for breaches of any terms/ conditions of the allotment, the possession of the plot/land with building, if any will be handed over to DDA by the allottee on the date and time given in the cancellation notice.
 2. That it is the whole responsibility of the allottee to keep proper watch and ward of the land and property against any encroachment.
 3. The offer of allotment of land herein made is on "AS IS WHERE IS BASIS". The allottee is advised to got himself acquainted with the conditions herein mentioned and also the site conditions before acceptance of the offer of allotment. It may be noted that the DDA shall not entertain any claim/exemption from the payment of ground rent, License Fee, composition fee etc. once the offer of allotment is accepted and possession is taken over.
 4. The allottee shall abide by all the terms and conditions given in the allotment letter/lease deed and other conditions as may be imposed by the Competent Authority from time to time.
 5. The allottee shall pay the cost of fencing/Boundary wall if any, as and when demanded by DDA.
 6. No property development permitted on the allotted land.

7. The payment and the acceptance letter with the required undertaking must be sent within 60 days from the date of issue of Demand-Cum-Allotment letter, failing which interest at the rate of 14% shall be chargeable for the delay period upto 180 days of issue of this letter. On completion of 180 days from the date of issue, the allotment shall be automatically cancelled. If the allottee has made partial payment, after 180 days of issue of this letter the allottee shall have to re-apply for allotment.
8. **Special condition: DJB will get necessary clearance from Forest Deptt., GNCTD / Ridge Management Board that the identified site does not fall in Ridge / Morphological Ridge.**
9. If the above terms and conditions are acceptable to you, the acceptance there of with an undertaking may be sent to the undersigned along with the demand draft for **Rs.3,84,24,549/- (Rupees Three Crore Eighty-Four Lakh Twenty-Four Thousand Five Hundred Forty-Nine Only)** including Ground Rent Rs. 9,37,183/- + documentation charges Rs. 45/- in favour of DDA within 60 days from the date of issue of demand-cum-allotment letter. The said amount can also be deposited in the bank counter situated in I.N.A. office complex and copy of the same may be sent to this office.

Details of Demand

1	Premium of land measuring 1525.25 Sqm @ Rs.994.63 Lacs per acre	:	Rs.3,74,87,321/-
2	Ground Rent of the plot @ 2.5% per annum of the total premium.	:	Rs. 9,37,183 /-
3	Documentation Charge	:	Rs. 45/-
	Total	:	Rs. 3,84,24,549/-

etc

(Bhaskar Tiwari)
Dy. Director (IL)

Encl: TSS Plan of the site.

Copy to: -

1. Commissioner (Plg.) DDA, Vikas Minar, New Delhi-110002-*With request to incorporate subsequently in the Sector Plan, Zonal Plan and Master Plan.*
2. Commissioner(LM), DDA, Vikas Sadan, New Delhi-110023
3. Chief Engineer (SZ), DDA, Shahpur Jat, New Delhi-110049
4. Dy. Director (Survey) LD, DDA, Vikas Sadan, New Delhi-110023
5. Dy. CAO (LC)-I, DDA, Vikas Sadan, New Delhi-110023

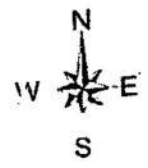
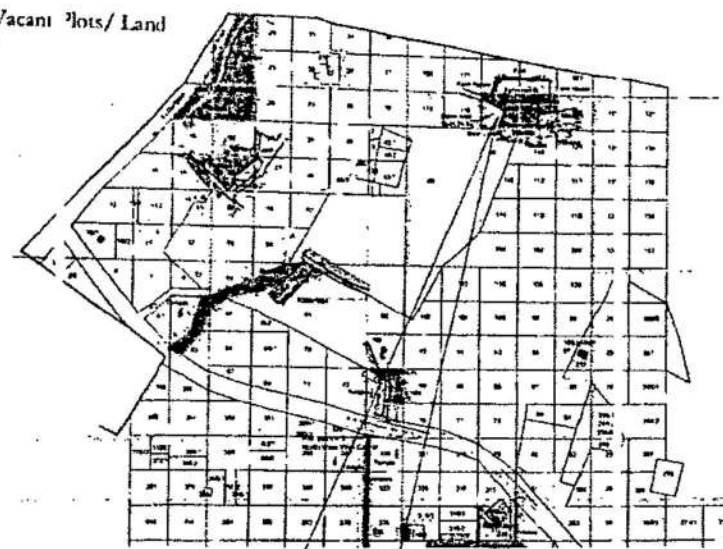
etc

Dy. Director (IL)

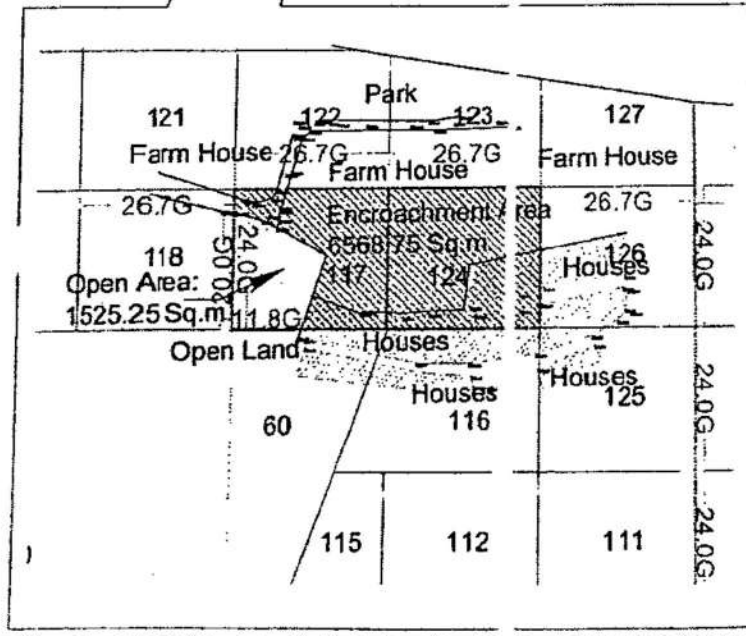
111

Total Station Survey Plan of Vacant Plots/ Land (kha) At Village Chhatapur, New Delhi

Vacant Plots/ Land



- General Notes**
1. The Survey was conducted in accordance with the provisions of the Survey Act, 1907 and the Survey Rules, 1916.
 2. The Survey was conducted in accordance with the provisions of the Survey Act, 1907 and the Survey Rules, 1916.
 3. The Survey was conducted in accordance with the provisions of the Survey Act, 1907 and the Survey Rules, 1916.
 4. The Survey was conducted in accordance with the provisions of the Survey Act, 1907 and the Survey Rules, 1916.
 5. The Survey was conducted in accordance with the provisions of the Survey Act, 1907 and the Survey Rules, 1916.
 6. The Survey was conducted in accordance with the provisions of the Survey Act, 1907 and the Survey Rules, 1916.
 7. The Survey was conducted in accordance with the provisions of the Survey Act, 1907 and the Survey Rules, 1916.
 8. The Survey was conducted in accordance with the provisions of the Survey Act, 1907 and the Survey Rules, 1916.
 9. The Survey was conducted in accordance with the provisions of the Survey Act, 1907 and the Survey Rules, 1916.
 10. The Survey was conducted in accordance with the provisions of the Survey Act, 1907 and the Survey Rules, 1916.





Legend

Description	Symbol
Boundary	---
Plot	□
Water	~
Open Area	□
Encroachment	▨
Houses	■
Park	■
Other	■

Project
Total Station Survey Plan of Vacant Plots/ Land At Village Chhatapur, New Delhi For DDA, SMD-5, Santa Vil, New Delhi

Surveyors
ABM Engineers & Surveyors
B-10, Vasant Appa, Gurgaon Rd., Gurgaon-122001 (Haryana)

Date 11/11/2020 **Scale** 1:1000 **Sheet No.** 111

	<p align="center">DELHI JAL BOARD: GOVT.OF NCT DELHI OFFICE OF THE DY. SUPERINTENDING ENGINEER(C) DR-VI JAL SADAN: LAJPAT NAGAR: NEW DELHI E Mail.ID eecdr6.djb@gmail.com Office Telephone no. 011-29818103</p>	
-----------------------------------------------------------------------------------	--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------	-------------------------------------------------------------------------------------

F-32/DJB/EE(C)DR-VI/2024/1669

Dated: 22.07.2024

To,

Dy. Director(IL),
 Delhi Development Authority,
 Institutional Land Branch,
 Room No. 216, A-Block, 2nd Floor,
 Vikas Sadan, INA, New Delhi.

Subject: Allotment of land measuring 03 Bigha to Delhi Jal Board for construction of DSTP at Rajpur Khurd (Maidangarhi), South Delhi.

Ref: F-32/DJB/EE(C)DR-VI/2024/237 dated 19.01.2024
 F-32/DJB/EE(C)DR-VI/2024/1119 dated 15.05.2024

Sir,

Please refer to above cited subject; it is requested to allot above said land for construction of DSTP at Rajpur Khurd (Maidangarhi).

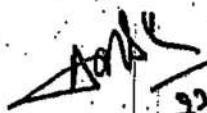
It is pertinent to mention that the work is under monitoring by High Level Committee (HLC) constituted by the Hon'ble National Green Tribunal. High Level Committee directed that the time line given should be strictly adhered and noncompliance may have severe repercussions including criminal cases. The work is time to time monitored by Hon'ble LG.

In view of above, it is once again requested to allot the above mentioned land measuring 03 Bigha to Delhi Jal Board for construction of DSTP at Rajpur Khurd (Maidangarhi), South Delhi as earliest.

Sd/-
 (A. M. Sharma)
 EE(C)Dr.-VI

Copy to:-

- | | | |
|-------------------|---|-------------------------|
| 1. CE(Pr)Dr-I | : | For information please. |
| 2. Director (A&P) | : | --do-- |
| 3. SE(C)-4 | : | --do-- |
| 4. SE(M)-8 | : | --do-- |
| 5. SE(DR)PR-I | : | --do-- |
| 6. DD(L&E) | : | --do-- |
| ✓ 7. AE-IV | : | To pursue. |
| 8. O/ copy | : | |


 22/07/2024
 EE(C)Dr.-VI

कल्याण कार्पवाही ग्राम तातपुर अरु, अरुडि नं ०१२२२००००

आज रोज दिनांक 21/06/2024 को बाहुकम DM/SW के कार्यालय
 संख्या ADM/LAC/SW/2024-25/50938 दिनांक 15/06/2024 के
 अनुसार आह्वानों दिल्ली जल बोर्ड से श्री पंकज कुमार (अधिष्ठाता
 अधिष्ठाता), श्री पीरत निहं (अध्यक्ष अधिष्ठाता), अरुडि नं ०१२२२००००
 से श्री श्रीराम तयासी, सुरक्षा अधिकारी राजेश के. शर्मा, ए.ए. तयासी
 से श्री अमित, अरुडि व अवन विभाग से पटवारी श्री अरुडि नं,
 संख्या पटवारी श्री आशिष, BSES से ज.ए. के प्रियम,
 दिल्ली अधिनियम विभाग से श्री संभवतार अरुडि आरुडि।
 दिल्ली जल बोर्ड द्वारा 1 बटव, 1 ट्रेक्टर व 5 सहस्रमक
 कार्पवाही में सहायता के लिए लाए गए हैं।

इसका पटवारी श्री आशिष द्वारा आवाज नं. 11111 (प-12)
 11112 (2-10), 11119 (4-16), 11120 (4-16), 11121 (4-12), 11122 (4-10),
 11128 (0-4) व 1612 (4-12) की शीट पर लिफ्ट माल के
 अनुसार तथ्यिक करवाई गई। उपरोक्त नम्बरों के अलावा
 कोटा व एक कुआ स्थित वा. निम्नो तौडकर स्थिति अरुडि
 का कल्याण दिल्ली जल बोर्ड के अधिष्ठाता अधिष्ठाता श्री
 पंकज कुमार को किया गया। उपरोक्त तथ्यिक नम्बरों से
 5 पत्रों के साथ H T LINE गई हुई है। दिल्ली जल
 बोर्ड द्वारा उनको हटाने के लिए कहा गया। इस-विषय में
 दिल्ली जल बोर्ड के अधिष्ठाता को प्रिय विभाग के साथ
 उचित वाच्य से संपर्क करने के लिए मैं जानकी दे
 गई।

दिल्ली जल बोर्ड के अधिकारियों द्वारा उपरोक्त सूची की सुविधिता के लिए रडमार्ग बनाने के लिए राबल विभागों में अविलम्ब में सहमति के लिए कहा गया जिससे राबल विभाग के उपस्थित अधिकारियों द्वारा मान लिया गया।

कमला कार्यालय के दौरान किसी किलम की उपस्थिति चेक नहीं आयी। कक्षा कार्यालय की रिपोर्ट अग्रिम कार्यालय के लिए भेजा है।

[Signature]
21.06.24
संदीप
(नाथल सहसंचालक)

[Signature]
21/06/24
संकाश कुमार
(अधिजाती अभियंता)

[Signature]
श्रीराम सिंह
(सहायक अभियंता)

[Signature]
सोपिक अग्रणी
(अभियंता/अधीनस्थ)

[Signature]
21/6/2024
राजेश शेट्टी
(सहायक अधिकारी)

[Signature]
अजित
(पटवारी हकमा)

[Signature]
प्रितम
(J.E/BSES)

[Signature]
21.6.24
अशोक कुमार
(पटवारी / अभियंता अथवा विभाग)

कठना कार्यवाही अर्दाड नं० ०१/२०२५/लख/डल गण टिकरी कला

आज दिनांक ०१-०७-२०२५ को पूर्व निर्धारित एव कठना कार्यवाही दिनांक २१-०६-२०२५ को निरताना में अर्दाड नं० ०१/२०२५/लख/डल गण टिकरी कला से अधिग्रहित भूमि का कठना लेने एवं देने हेतु कठना श्री सुरेन्द्र भाद्र परवारी LA हाजिर हैं। मठकना भूमि एवं जवन (L&S) की तरफ से श्री आशीष परवारी हाजिर हैं। मठकना माल की तरफ से श्री विजय, फीलड कानूनगो व श्री गोकुल सिंह परवारी हलका मय रिमार्ड माल व सामान पैसादा हाजिर हैं। मठकना दिल्ली जन बोर्ड (DJB) की तरफ से श्री अक्षयकुमार कुमा, Exc. Engr. DJB, श्री रविन्द्र कुमा, A.E (DJB), श्री सुरेन्द्र सिंह कानूनगो (DJB) मय विद्यमानक पत्ता हाजिर हैं।

सभी हाजिरों में जू पट्टे व बांधित भूमि की गिनत जो मठकना माल के नुमांदा के रिमार्ड माल की सहमतता से की गई का अवलोकन किया तथा उस जू जहां-तहां कुछ पट्टे सट्टक व चारदीवारी मिली इन्को विद्यमानक पत्ते की सहमतता से हटाया गया तथा संपूर्ण भूमि जो अर्दाड नं० ०१/२०२५/लख/डल गण टिकरी कला से अधिग्रहित है को खाली कराया गया और कठना हासिल किया गया। कठना लिए एवं दिए गए खसरा नम्बरों का विवरण इस प्रकार है -

क्र.सं.	खसरा नम्बर	खसरा (बीघा-घित्ता)
1.	74//21	4-16
2.	74//22	4-03
3.	85//2/1	2-08
4.	85//2/2	2-08
5.	85//3/1	1-09
कुल 5		15-04

116

अर्वाड नं० ०१/२०२५/व्यय/८८ गुण टोपी नगा से अधिभरत
 गुण चिन्ता विवरण पृष्ठ सख्या एक (१) पृ दिमा गमा का
 वाक्य सभा बस्तिपारत से हालिल मके महकमा गुण पत्र
 गवन (L&B) के नुमाइदे नी आशीक; परवाही को दिमा गमा
 चिन्ताय मह सभा यो का लो नोड पृ ही महकमा
 दिन्नी जल कोड के नुमाइदे नी पंकरा गुण, Executive Engg.
 को दे दिमा | महकमा दिन्नी जल कोड के नुमाइदे के
 सभा ली गई गुण पृ सकारा चारदीवारी मरेते सभ्य
 महकमा जल से सहायता एव सहयोग के लिए कहा निम्न
 इन्हे पूरा सहयोग देन की बाल कहे।
 सभा मार्गदर्ही बाबत को नुमाइदे पत्रो नहे अर्वा अर्वा
 सभा मार्गदर्ही पूर्ण हुई। सभा मार्गदर्ही को एक पत्र
 सगी संवाचित महकमा को दिमाड जल में अमल परामद
 हे दी गई।

Pankaj Kumar
 01/07/2024
 (पंकरा गुण)
 Executive Engg. DJB

विश्व
 01/7/24
 (विश्व गुण)
 कोड सभ्य

Sum
 01.07.2024
 (सुन्दर पादल)
 परवाही, LA
 Distt. West

Sumar
 01/07/24
 (राधन गुण)
 A.E. DJB

S. Singh
 01-07-24
 (गामल गुण)
 एनमा परवाही

Sumar
 01/07/24
 (गौरव)
 S.B. DJB

Anil Kedia
 01/07/24
 (अमल)
 A.S.O. LA

Sumar
 01.7.2024
 (सुन्दर गुण)
 DJB

An
 01/07/24
 (अशीक)
 परवाही, L&B

56 LOCATIONS OF DSTPs, NOW COVERED IN 40 LOCATIONS		
S.No.	Name of DSTP in list of 56 Locations	Merged with/Current locations of 40 DSTPs
1	Mitraon	1. Mitraon
2	Kair	2. Kair
3	Kakrola	3. Kakrola
4	Kanganheri	4. Kanganheri
5	Dichaon Kalan	5. Dichaon Kalan
6	Punjab Khor (STP & SPS)	6. Punjab Khor (STP & SPS)
7	Jat Khor (STP & SPS)	7. Jat Khor (STP & SPS)
8	Qutubgarh (STP & SPS)	8. Qutubgarh (STP & SPS)
9	Auchandi	9. Auchandi
10	Mohammadpur Majri	10. Mohammadpur Majri
11	Karala	11. Kanjhawala
12	Kanjhawala	
13	Ladpur	
14	Nizampur	12. Nizampur
15	Sawda	
16	Garhi Rindahala	13. Garhi Rindahala
17	Jaunti	14. Jaunti
18	Tatesar	
19	Ghewra	15. Ghewra
20	Khera Khurd	16. Khera Khurd
21	Alipur (For Zindpur)	17. Zindpur STP
22	Alipur (Seed farm land)	
23	Hiranki	
24	Kadipur (for STP)	
25	Khera Kalan	
26	Mohammadpur Ramzanpur	
27	Nangli Poona (For STP)	
28	Sarangpur	18. Sarangpur
29	Galibpur	19. Galibpur
30	Kazipur	20. Kazipur
31	Jafarpur	21. Jafarpur
32	Khera Dabar	22. Khera Dabar
33	Hasanpur	23. Hasanpur

34	Shikarpur	24. Shikarpur
35	Chandanhola & Satbari	25. Chandanhola & Satbari
36	Tajpur Pahari	26. Tajpur Pahari
37	Jaunapur-I	27. Jaunapur-I (Fatehpurberi & Asola)
38	Jaunapur Part-II	28. Jaunapur Part-II (Fatehpurberi & Asola)
39	Bhati	29. Bhati Dera
40	Dera Mandi	Mandi (Fatehpurberi & Asola)
41	Fatehpurberi & Asola	30. Fatehpurberi & Asola
42	Jhimarpura (STP & SPS)	31. Salapur Majra (STP & SPS)
43	Salapur Majra (STP & SPS)	32. Salapur Majra (STP & SPS)
44	Bajitpur Thakran	32. Bajitpur Thakran
45	Sungarpur	33. Sungarpur
46	Palla (Akabrpur)	34. Tajpur
47	Palla (jhangola)	
48	Tajpur (Bakhtawarpur)	
49	Rangpuri	35. Rangpuri
50	Chhattarpur Extension	36. Chhattarpur Extension
51	Maidangarhi	37. Maidan Garhi (Rajpur Khurd)
52	Naya Bans	38. Naya Bans
53	Tikri Kalan	39. Tikri Kalan
54	Tajpur Khurd	40. Tajpur Khurd
55	Madanpur Dabas	Covered in augmented capacity of Existing Sector 25 Rohini STP (Under Kirari GOC)
56	Rani Khera	Covered in augmented capacity of Existing Sector 25 Rohini STP (Under Kirari GOC)